LOK SABHA DEBATES (English Version)

Seventh Session (Thirteenth Lok Sabha)



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COLUMNS

LOK SABHA

Tuesday, August 14, 2001/Sravana 23, 1923 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

(Interruptions)

(At this stage, Shri Adhi Sankar and some other hon. Members came and stood on the floor near the Table)

(Interruptions)

[English]

MR. SPEAKER : Please go back to your seats.

11.01½ hrs.

(At this stage, Shri Adhi Sankar and some other hon. Members went back to their seats.)

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Please do not distribute anything in the House. ...(Interruptions)

11.02 hrs.

OBITUARY REFERENCE

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Begum Aizaz Rasul.

Begum Aizaz Rasul was a Member of Constituent Assembly from 1946 to 1950 representing the State of Uttar Pradesh. She was also a Member of Rajya Sabha from 1952 to 1956.

An active parliamentarian, Begum Rasul was a Member of Uttar Pradesh Legislative Council from 1937 to 1952 and 1957 to 1968. She also adorned the office of the Deputy President of the Council from 1937 to 1940 and acted as the Leader of Opposition in the Council from 1950 to 1952. Begum Rasul was also elected as a member of Uttar Pradesh Legislative Assembly in 1969, 1974, 1980 and 1985.

An able administrator, Begum Rasul served as a Minister of Social Welfare in the Government of Uttar Pradesh from 1969 to 1971.

As a distinguished social worker, Begum Rasul championed the cause of women. She was also associated with various educational, social welfare and sports organisations in different capacities. She was Vice-President of Uttar Pradesh Women's Food Council and Indian Red Cross Society.

She held the office of President of the Indian Women Hockey Federation for 20 years and was also President of the Asian Women's Hockey Federation.

A widely travelled person, Begum Rasul was a member of prime Minister's Goodwill Delegation to Japan in 1953 and Indian Parliamentary Delegation to Turkey in 1955.

She also took keen interest in literature and authored a book namely "Three Weeks in Japan" and contributed to various newspapers and magazines.

Begum Aizaz Rasul passed away on 1 August, 201 at Lucknow, Uttar Pradesh at the age of 93 after a prolonged illness.

We deeply mourn the loss of this friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed soul.

11.03 hrs.

(The Members then stood in silence for a short while.)

(Interruptions)

MR. SPEAKER : Question No. 321. Dr. Jaswant Singh Yadav.

(Interruptions)

11.04 hrs.

(At this stage, Shri V. Vetriselvan and some other hon. Members came and stood on the floor near the Table.)

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MR. SPEAKER : Nothing will go on record.

(Interruptions)*

MR. SPEAKER : Please go back to your seats.

(Interruptions)

[Translation]

MR. SPEAKER : Switch off the T.V. camera.

(Interruptions)

[English]

MR. SPEAKER : If you want to say anything, you can say it after Question Hour.

(Interruptions)

.

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

MR. SPEAKER : Hon. Members, I am appealing to you. Please go back to your seats. If you want to say anything, you can say it in 'Zero Hour'.

(Interruptions)

MR. SPEAKER : Please go back to your seats. Yesterday you disturbed the House and you are doing it today also. This is not proper. Shri Adhi Sankar, please go to your seat.

(Interruptions)

MR. SPEAKER : What are you doing? What is this?

(Interruptions)

MR. SPEAKER : Hon. Members, you should not display such kind of play cards in the House. Please go back to your seats.

(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Swayamsiddha Programme

*321. DR. JASWANT SINGH YADAV : SHRI SURESH RAMRAO JADHAV :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have launched Swayamsiddha Programme to empower women;

(b) if so, the details thereof alongwith the number of schemes amalgamated in the said Programme;

(c) the main objectives and aims of the said Programme and the extent to which it is likely to empower women; and

(d) the time by which the said Programme is likely to be started?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) and (c) Indira Mahila Yojana (IMY), which was being implemented in 238 blocks in the country, has been recast and expanded as Swayamsidha (IWEP).

The long-term objective is the all-round empowerment of women, especially socially and economically, by ensuring their direct access to, and control over, resources through a sustained process of mobilisation and convergence of all the on-going sectoral programmes.

The immediate objectives are the following:

- Establishment of self-reliant women's Self-Help Groups (SHGs);
- (ii) Creation of confidence and awareness among members of SHGs regarding women's status, health, nutrition, education, sanitation and hygiene, legal rights, economic upliftment and other social, economic and political issues;
- Strengthening and institutionalizing the savings habit in rural women and their control over economic resources;
- (iv) Improving access of women to micro credit;
- (v) Involvement of women in local level planning; and
- (vi) Convergence of services of DWCD and other Departments.

One scheme, Mahila Samriddhi Yojana (MSY), which aimed at encouraging thrift among women through tiny savings, has been merged with Swayamsidha.

6

It is envisaged to form 53,100 SHGs to benefit 9,29,250 women.

(d) Swayamsidha was approved on 27.2.2001 and the Programme has already been started.

New criteria for determination of persons below Poverty Line

*322. SHRI CHINTAMAN WANAGA : SHRI M.V.V.S MURTHI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received any representations to change the criteria for determination of persons below poverty line;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the time by which the new criteria is likely to be implemented?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) One representation from a Member of Parliament was received in the Ministry of Rural Development suggesting inclusion of those families who have ceiling fan or TV in their houses, in the Below Poverty Line (BPL) lists prepared by the State Governments. The representation was considered and not agreed to.

2. The BPL Census to identify families living Below the Poverty Line in the rural areas is conducted in the beginning of each Five Year Plan period. The survey design, methodology and criteria of identification of BPL families are finalised in consultation with the States. The advice of an Expert Group constituted for the purpose is also obtained to facilitate finalistation of these parameters The next BPL Census is due in the year 2002.

Projects under Prime Minister Gram Sadak Yojana

*323. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Members of Parliament have been asking for the allocation of road projects worth three crore rupees in a Constituency under the Pradhan Mantri Gram Sadak Yojana Project from this year; and (b) if so, the steps taken to finalise the plan of action in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) A recommendation of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) has been forwarded to the Ministry of Rural Development indicating, in addition to the present dispensation of allocation of Rs. 2.00 crores under the MPLADS, each Member of Parliament (Lok Sabha) may be entitled to recommend construction of rural roads to the extent of Rs. 2.00 crores per annum in their respective constituencies under the Pradhan Mantri Gram Sadak Yojana.

2. The matter is receiving attention.

Visit of Home Minister to U.A.E.

*324. SHRI Y.S. VIVEKANANDA REDDY : SHRI G.S. BASAVARAJ :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he has paid visit to United Arab Emirates and held discussions to operationalise the extradition treaty and also other agreements between the two countries to contain crime and terrorism;

(b) if so, the response of UAE in this regard;

- (c) the other issues discussed by both the countries;
- (d) the agreement reached thereat; and

(e) the time by which these agreements are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (e) The Home Minister paid an official visit to the United Arab Emirates from 1.7.2001 to 3.7.2001.

The Home Minister's discussions with the President of UAE reviewed the situation in the region. The President of UAE stressed the importance of Indo-Pak relations for peace and stability in the region. He welcomed the initiative taken by India in inviting the Pakistani President and expressed the hope that this would lead to an improvement in relations between the two countries.

During his discussions with the Crown Prince of Dubai, the Home Minister drew the attention of the Crown Prince to the fact that despite India and UAE having an extradition treaty, underworld elements/criminals were taking AUGUST 14, 2001

shelter in Dubai and operating kidnapping and extortion rackets from there and utilizing Dubai for money laundering. Red Cornor Notices had been issued against a number of such criminals, and it is expected that these criminals are detained on the basis of these Red Corner Notices and India informed, so that extradition requests are sent. Dubai was requested to send a delegation to India so that difficulties in this regard, if any, could be discussed in detail and appropriate procedures streamlined.

[Translation]

Master Plan for Delhi

*325. SHRI NAWAL KISHORE RAI : SHRI RAMJI LAL SUMAN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether any Master Plan to develop Delhi as a beautiful city was formulated in the year 1962;

(b) if so, the details of the area of land identified and left to be developed as green belt in Delhi, as per the said Master Plan;

(c) whether with the passage of time, construction has been made on the green belt area;

(d) if so, whether this construction has taken place under both, the public as well as private sectors; and

(e) if so, the total area of land now left as green belt in Delhi?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (e) Yes, Sir. The Master Plan promulgated in September, 1962 envisaged planned development of the Capital City giving due cognizance to existing physical features, places of heritage, historical or architectural value and greens so as to develop a beautiful city.

As per MPD-62, a one mile depth of green belt of agricultural land around the 1981 urbanisable limits was kept for intensive agricultural uses where only farm houses and agricultural uses were to be allowed to prevent premature urban growth and the over spilling of development. However, this concept of green belt was superceded through extensive modifications in the MPD-2001 notified in August, 1990. According to this, it was felt appropriate to establish a green belt all along the border of the Union Territory of Delhi up to a depth of about 2.0 kms. A lesser depth may have to be considered where such a depth is not available.

Master Plan 2001 states that part of the green belt has been utilized for urban extension. While formulating Master Plan 2001 an area measuring 18,000 to 24,000 hect. was envisaged to be developed as urban extension to take care of the increase in population which is in the process of implementation. No exact computation of green belt area has been made in MPD-2001.

[English]

Export of Iron Ore

*326. SHRI J.S. BRAR : Will the Minister of STEEL be pleased to state :

(a) whether it is a fact that China is procuring Indian iron ore through Japan for the manufacture of steel;

 (b) if so, whether India is importing steel from China which is made of Indian iron ore;

(c) if so, the constraints in exporting iron ore direct to China as bilateral trade; and

(d) the quantity and value of steel imported from China during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) No, Sir. China is importing every year around 70 million tonnes of iron ore, of which only a small portion is of Indian origin. As per industry information, the imported ores are blended with Chinese ore and used for steel making. Further, while a few thousand tones of steel is being imported annually by Indian firms from China, it is difficult to ascertain whether steel made of Indian Iron Ore is exported to India.

(c) The main constraint in exporting iron ore to China is that Chinese steel mills do not prefer to sign a long term contract, unlike the Japanese and South Koreans. Instead the Chinese source iron ore supply on spot purchase basis.

(d) The quantity and value of steel imported from China during the last three years was:

Name of the Country	Year	Total Steel (Finished) ('000 tonnes)	Value (Rs. in crores)
China	1998-99	11.3	12.88
-do-	1999-00	7.9	13.50
-do-	2000-01	4.5	9.11

Direct Funding to Gram Panchayats

*327. SHRI IQBAL AHMED SARADGI : SHRI G. MALLIKARJUNAPPA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government are contemplating to release funds to the Gram Panchayats directly;

(b) if so, whether some States are not ready to implement this scheme;

(c) if so, the details thereof and the reasons therefor; and

(d) the extent to which the direct funding to the Gram Panchayats is likely to stop misuse of funds

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) While there is no specific proposal, at present, to provide funds directly to Gram Panchayats, under the Jawahar Gram Samridhi Yojana (JGSY) of the Ministry of Rural Development the funds are released to Gram Panchayats through District Rural Development Agency (DRDA)/District Panchayat. Funds under the Employment Assurance Scheme (EAS) are released to District Panchayats/DRDAs. This Scheme is operational at the District/Intermediate Panchayat level.

(b) and (c) Do not arise.

(d) Mis-utilisation of funds will be effectively checked when the Gram Sabha exercises its powers of Social Audit and keeps a close watch on the implementation of the Schemes.

Report of NHRC

*328. SHRI MADHAVRAO SCINDIA : SHRI KIRIT SOMAIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the National Human Rights Commission has released its report on violation of human rights and custodial deaths;

(b) if so, the details thereof;

(c) the comparative figures of violation of human rights and custodial deaths reported to the commission during each of the last three years and till date, State-wise;

(d) whether the Union Government have issued any guidelines to States to curb the Human Rights violations and custodial deaths in their States; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) The National Human Rights Commission (NHRC) does not bring out any exclusive report on violation of human rights and custodial deaths. However, the Commission in its Annual Report for the year 1998-99, had made reference to issues relating to the violation of human rights and custodial deaths under the Chapter 'Civil Liberties' of the Report. Copies of this Report have been laid on the Table of the House alongwith Action Taken Report by the Government. The State-wise details in respect of violation of human rights and custodial deaths for the last three years, and till July 2001, as reported to the Commission are given in the enclosed statement.

(d) and (e) The Union Government have been issuing guidelines to the State Government/UT Administrations, from time to time, to ensure that cases of alleged violation of human rights are taken serious note of and dealt with promptly and firmly. Human Rights, as a subject, has also been introduced in the training curriculum of police and para-military forces.

S .	Name of	1998-99	1998-99	1999-2000	1999-2000	2000-01	2000-01	April-July	/ 2001
No.	State/UT	No. of cases of Violation of Human Rights	No. of cases of Custodial Deaths	No. of cases of Violation of Human Rights	No. of cases of Custodial deaths	No. of cases of Violation of Human Rights	No. of cases of Custodi al deaths	No. of cases of Violation of Human Rights	No. of cases of Custodia deaths
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	405	121	530	84	925	78	282	30

Statement

1 2	3	4	5	6	7	8	9	10
2. Arunachal Pradesh	18	03	38	04	30	02	11	01
3. Assam	120	37	145	33	174	22	43	12
4. Bihar	3887	192	4247	162	4134	139	1098	53
5. Go a	24	01	38	04	60	05	11	03
6. Gujar a t	429	46	501	32	718	38	375	12
7. Haryana	1261	22	1632	29	2553	24	727	10
8. Himachal Pradesh	154	02	119	01	118	03	38	00
9. Jammu & Kashmir	269	00	209	00	292	01	99	00
10 Karnataka	363	50	618	41	720	46	133	16
11. Kerala	370	29	277	20	423	27	78	12
12. Madhya Pradesh	1945	118	2118	71	2861	48	633	11
13. Maharashtra	1344	188	2022	156	172409	123	619	,30
14. Manipur	39	03	42	01	33	00	10	00
15. Meghalaya	15	07	20	02	05	01	05	03
16. Mizoram	26	00	01	00	09	01	02	00
17. Nagaland	08	01	19	00	08	00	01	00
18. Orissa	464	68	59 5	46	907	57	224	19
19. Punjab	499	65	798	53	948	61	337	25
20. Rajasthan	1781	50	1898	48	2565	41	792	12
21. Sikkim	04	00	06	00	16	00	02	00
22. Tamil Nadu	907	65	1264	57	1529	28	375	16
23. Tripura	16	00	53	00	41	02	13	01
24. Uttar Pradesh	21806	242	28439	159	40313	131	13979	52
25. West Bengal	604	46	742	62	783	47	269	19
26. A&N Islands	05	02	13	03	14	02	04	00
27. Chandigarh	45	00	58	00	73	03	23	00
28. Dadra & Nagar Ha	veli 04	00	07	00	06	00	03	00
29. Daman & Diu	02	01	01	00	05	00	01	00
30. Delhi	2427	17	3052	25	4048	37	1385	12
31. Lakashadeep	00	00	03	00	04	00	09	00

1	2	3	4	5	6	7	8	9	10
32.	Pondicherry	20	01	36	00	42	00	107	00
33.	Chhatisgarh	00	00	00	00	280	30	467	06
34 .	Jharkhand	00	00	00	00	1174	34	665	19
85.	Uttranchal	00	00	00	00	2257	06	15	02
36 .	Foreigners	00	00	00	00	39	00	00	00
	Total	39427	1286	49541	1093	70516	1037	22915	379

Extremist Organisations of North-East

*329. SHRI PABAN SINGH GHATOWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that various extremist organisations of the North-East are conducting their activities from the neighbouring countries like Bangladesh, Bhutan and Myanmar;

(b) if so, the details in this regard;

(c) whether the Government have taken up this matter with the Governments of those countries;

(d) if so, the outcome thereof; and

(e) the steps the Government propose to take in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (e) Yes, Sir. According to available information, there are camps in some of our neighbouring countries which are being used by many insurgent groups active in the North East as safe havens and sanctuaries and for training purposes. The Governments of Bangladesh, Bhutan and Myanmar have been sensitised in this regard. This matter has been taken up with these countries and they have assured that they would not allow undesirable elements to use their territory for activities prejudicial to the interests of India. Actionable intelligence is also being shared with these countries on a continuing basis. Other steps in this regard include gearing up of intelligence machinery and strengthening of the Border Security Force/Assam Rifles on the Indo-Bangladesh/Indo-Myanmar borders.

Report of Expenditure Reforms Commission

*330. SHRI HARIBHAU SHANKAR MAHALE : SHRI RAM MOHAN GADDE :

Will the Minister of STEEL be pleased to state :

 (a) whether the Expenditure Reforms Commission has submitted its Sixth report to the Government on restructuring of the Ministry of Steel;

(b) if so, the main recommendations made by the Commission;

(c) whether the Government have accepted these recommendations;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) Yes, Sir. The Expenditure Reforms Commission (ERC) submitted its 6th Report to the Hon'ble Finance Minister on 7.6.2001 concerning rationalisation of the functions, activities and structure of the Ministry of Steel (Part-I). The ERC has made recommendations which include:

1. Public Sector Undertakings (PSUs)/Government managed companies under the Ministry of Steel

For eight out of twelve PSUs and one Government managed company, scope for disinvestment/privatisation/closure should be examined with a definite time frame.

2. Ministry of Steel

To examine the possibility to reduce Group 'C' & 'D' employees and introduction of Desk Officer system.

3. Office of Development Commissioner for Iron & Steel (DCI&S)/Joint Plant Committee (JPC).

To wind up total operations of DCI&S in two months and JPC in three months time. (c) to (e) The ERC report was received in the Ministry of Steel in the first week of July, 2001. The Ministry of Steel has initiated examination of the recommendations of the ERC as contained in its 6th Report for further action as appropriate.

Implementation of 74th Constitution Amendment

*331. SHRI KALAVA SRINIVASULU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have decided to formulate a model act for effective implementation of 74th Constitution Amendment relating to the Municipalities;

(b) if so, the details thereof;

(c) whether the Government have conducted any study to know the extent of the implementation of 74th Constitution Amendment;

(d) if so, the details thereof; and

(e) the steps being contemplated by the Union Government to strengthen the Municipal Administration in the country?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) and (b) A study has been undertaken under the Financial Institution Reforms and Expansion (FIRE) Project of United States Agency for International Development (USAID) for the preparation of guidelines on policy options and legislative intentions for framing new municipal laws in conformity with the provisions of the Constitution (74th Amendment) Act, 1992. Having regard to the work already done by the various State Governments for conformity legislations as per the Constitution (74th Amendment) Act, the guidelines as prepared now play more stress on the following:

- (i) The Functional domain of the municipalities and finance and taxation with a view to manage the mismatches between functions and finances.
- (ii) Special Focus on Development Planning, with emphasis on the role of people's representatives in planning matters through the District and Metropolitan Planning Committees.
- (iii) Reforms in Financial Management, by introduction of double entry accrual system of accounting.

(iv) Personnel Management Reforms, with a view to professionalise Urban Management.

As an initiative to implement these guidelines, a Model Municipal Act is being developed in one of the selected States, under the above project which will become available for adaptation and adoption by the other State Governments.

(c) and (d) No, Sir. However, the National Institute of Urban Affairs, an autonomous body under the Ministry of Urban Development and Poverty Alleviation, have conducted the following studies on the various aspects of the Constitution (74th Amendment) Act:-

- Approach to State Municipal Fiscal Relations: Options and Perspectives - This study has laid out steps for the State Finance Commissions that are crucial for reviewing the financial position of Municipalities, estimating their future financial needs and determining, principles for revenue sharing relevant for the Urban Local Bodies.
- 2. A Compendium of Municipal Legislation in conformity with the Constitution (74th Amendment) Act, 1992- Under this study an attempt has been made to collate the efforts of State Governments in amending their municipal legislations as per the Constitution (74th Amendment) Act. Besides analysing important features incorporated in the amended municipal laws, this compendium also provides current status (December, 1996) on the implementation of the Act in various States.

The Ministry of Urban Development and Poverty Alleviation has also been in touch with the State Governments to ensure implementation of various provisions of the above Act. As per information available from the State Governments, elections have been held in all States except Bihar and Pondicherry. State Finance Commission to review the financial position of Urban Local Bodies have been constituted in the States and Union Territories.

(e) As per entry 5 of the State List II under VIIth Schedule of the Constitution, Local Government, including Municipal Corporations, Improvement Trusts etc. is a State subject. In view of this, it is for the State Governments to take necessary action for strengthening the Municipal Administration. With a view to review the implementation of the Constitution (74th Amendment) Act in various States, the Ministry of Urban Development and Poverty Alleviation had organised four regional meets of elected representative of Urban Local Bodies at New Delhi, Hyderabad, Mumbai and Kolkata during 1998 and 1999. These regional meets provided a platform for detailed discussion over the various issues concerning the Urban Local Bodies. A Conference of the Ministers-in-charge of Urban Development and Local Self-Government was also convened at New Delhi in January, 2000. In this conference, the State Governments were emphasised to take necessary steps to implement the various provisions of the Constitution (74th Amendment) Act. Further to this a National Conference of Mayors was also convened at New Delhi in April, 2000.

To strengthen the financial position of Urban Local Bodies, the Ministry of Urban Development and Poverty Alleviation have issued guidelines in 1998 for property tax reforms to all State Governments with the objective of simplification and rationalisation of property tax. These measures are in the process of implementation by a number of States like Bihar, Madhya Pradesh, Gujarat, Tamil Nadu, Uttar Pradesh and Karnataka.

The Ministry of Urban Development is in constant touch with the State Governments to ensure that the various provisions of the Constitution (74th Amendment) Act, are implemented in letter and spirit.

Opening of Campuses by Foreign Universities

*332. SHRI AJAY SINGH CHAUTALA : SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether after the implementation of World Trade Organisation (WTO) agreement in services, the foreign universities are likely to open their campuses in India in the near future;

(b) if so, the details in this regard;

(c) whether the Government have asked for the views from the Vice Chancellors in the matter, before opening the Education Sector for the foreign institutions;

(d) if so, the details in this regard and views of the Vice Chancellors in the matter;

(e) whether the Government have made any study regarding the dangers fraught with the opening of the education sector to global competition and also with free trade in education; (f) if so, the details thereof; and

(g) the extent to which India is prepared for that competition?

MINISTER OF HUMAN THE RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (g) The General Agreement on Trade in Services (GATS) under the auspices of WTO covers a large spectrum of services. These services have been divided into twelve sectors. Educational services form one of these sectors. The negotiations on this sector have, however, not yet taken place. The Government is fully committed to taking all necessary measures, in consultation with educational experts including University Vice Chancellors, to ensure that the Indian Education is not adversely affected by GATS.

Financial Assistance to Universities

*333. SHRI PRAKASH V. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission (UGC) has been providing financial assistance to universities for the establishment and augmentation of computer facilities and introduction of MBA course;

(b) if so, the proposals received for the said schemes from each State, particularly from Maharashtra during each of the last three years; and

(c) the assistance provided for the purpose, Statewise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) According to the information furnished by University Grants Commission, the Commission has been providing financial assistance to the universities for establishment and augmentation of computer facilities and for introduction, of MBA courses. The State-wise details of the proposals received from universities in different States including those in Maharashtra - (i) for the establishment and augmentation of computer facilities and the total amount of assistance provided during the last three years; and (ii) for introduction of MBA courses and the total amount provided by UGC during the last three years, are given in the enclosed statement I and II respectively.

		Statement-I	l	
S. No.	Name of the State	No. of Proposals received	No. of Proposals approved	Total financial assistance provided by UGC
1.	Andhra Pradesh	6	4	1,09,50,000
2.	Arunachal Prades	ih 1	0	-
3.	Bihar	1	1	30,00,000
4.	Goa	1	1	30,00,000
5.	Gujarat	2	2	60,00,000
6 .	Haryana	3	3	33,60,000
7.	Jammu & Kashm	ir 1	1	30,00,000
8 .	Karnataka	5	4	66,00,000
9 .	Madhya Pradesh	5	4	96,00,000
10.	Maharashtra	6	5	96,65,500
11.	Manipur	1	1	30,00,000
12.	Punjab	2	1	9,60,000
13.	Rajasthan	1	1	20,00,000
14.	Tamil Nadu	5	4	99,50,000
15.	Uttar Pradesh	11	5	1,25,00,000
16.	West Bengal	3	3	92,00,000
17.	Delhi	4	2	42,00,000
		Statement-I	1	
S. No	Name of the State	No. of Proposal received	assit	l financial ance pro- d by UGC
1	2	3		4
1.	Andhra Pradesh	5	Since	all these
2 .	Assam	1	proposi awaiting	als are g technical
3.	Bihar	1	approvi AICTE. I	al by the no amount of
4.	Delhi	1	grant	has been
5	Karnataka	1	released	by UGC.

1

Karnataka

5

1	2	3	4
6.	Kerala	2	
7.	Madhya Pradesh	2	
8.	Maharashtra	1	
9 .	Punjab	1	
10.	Rajasthan	2	
11.	Tamil Nadu	5	
12.	Uttar Pradesh	1	
13.	Uttaranchal	1	
14.	West Bengal	4	

Financial Irregularities by Panchayati Raj Institutions

*334. SHRI BHARTRUHARI MAHTAB : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether any mechanism has been formulated to look into the utilisation of funds provided to the Panchayatiraj institutions;

(b) if so, the details thereof;

(c) whether a large number of financial irregularities by these institutions have come to the notice of the Government during the last three years and till date;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Government to ensure proper utilisation of the funds and bring the culprits to book?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (e) The Government of India has approached the State Governments, from time to time, to issue necessary instructions to empower Gram Sabhas, to ensure enforcement of peoples' right to information and to provide access to records of works being executed by the Panchayati Raj Institutions. The State Governments have also been advised to adopt a four-pronged approach, viz public awareness regarding programmes which are being implemented, transparency, participation of rural people in execution of works and Social Audit by the Gram Sabhas. In addition, there are Vigilance and Monitoring Committees to supervise the execution of the works of Rural Development Schemes. Some complaints relating to financial irregularities by the Panchayati Raj Institutions have been received at the Central level. Panchayati Raj being a State subject the same were immediately referred to the concerned State authorities for taking requisite action, as per the State Panchayati Raj Act and other relevant laws/rules existing in the States.

The following steps have been taken by the Government of India to ensure proper utilization of funds:-

- (i) Detailed instructions have been issued for conduct of Social Audit by the Gram Sabha.
- (ii) Constitution of Vigilance and Monitoring Committees at the Block, District and State levels.
- (iii) Insistence on Certificate of Non-diversion of tunds from the District Authority before release of Second Instalment of the Central share of funds.
- (iv) Field visits by the officials of the Ministry under the Area Officers Scheme.
- (v) On the spot physical verification of the assets created, by the District and the State authorities.

The recommendation of the Eleventh Finance Commission that the Comptroller and Auditor General of India (C&AG) may be entrusted with the responsibility of exercising control and supervision over proper maintenance of accounts and their audit for all the tiers/level of Panchayats has been accepted by the Central Government. The Commission also recommended that the Gram Panchavats, which do not have exclusive staff for maintenance of accounts, may get the work done, on contract basis, for which each Gram Panchayat can spend an amount of Rs. 4000/- per annum. This recommendation has been accepted and an amount of Rs. 9860.72 lakhs set apart for maintenance of accounts of Gram Panchayats and Intermediate Panchayats. The Report of the C&AG relating to Audit of Accounts of the Panchayats is to be placed before a Committee of the State Legislature constituted on the same lines as the Public Accounts Committee.

The Ministry of Rural Development are actively pursuing the question of empowerment of Gram Sabhas in order that greater accountability and transparency in the working of Panchayats can be effected as early as possible.

Restructuring of CRSP

*335. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have restructured the Central Rural Sanitation Programme (CRSP) to make it more "demand-driven";

(b) if so, the details thereof;

(c) whether this programme has failed to meet its expectations;

(d) if so, the reasons therefor;

(e) the manner is which the new demand-driven Central Rural Sanitation Programme differ from the earlier programme;

(f) whether frequent changes in the programme will create uncertainty in the minds of NGOs and others; and

(g) if so, the steps proposed to review the existing Central Rural Sanitation Programme to make it targetoriented?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) Yes, Sir, taking into consideration the experience gained in the implementation of the Programme in the past, the Central Rural Sanitation Programme (CRSP) was restructured w.e.f. 1st April, 1999. The restructured Central Rural Sanitation Programme moves away from the principle of State-wise allocations primarily based on poverty criteria to a "demand-driven" approach. States are required to formulate Total Sanitation Campaign (TSC) projects in identified districts. The Programme is implemented as community led and people centred. A demand driven approach is adopted with increased stress on awareness building and meeting the demand with alternate delivery mechanisms. Rural school sanitation has been introduced as a major component and entry point for wider acceptance of sanitation by the

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rural people. Total Sanitation Campaign is being implemented in identified 150 districts. The allocation based programme is being phased out by the end of the current financial year.

(c) to (e) In the first phase of the implementation of the Total Sanitation Campaign Programme, the States/UTs have to undertake Start-up activities, which includes preliminary surveys, initial publicity, Information Education and Communication (IEC) activities and awareness generation so as to create demand for the sanitation. These activities are time consuming. States like Uttar Pradesh, Tamil Nadu, Gujarat, Haryana and Himachal Pradesh have reported physical progress under TSC.

(f) and (g) Based on the past experience and outcome of the National Seminar held in July, 1998 and also in the line with the strategy outlined in the Ninth Plan, the Programme was restructured in the year 1999. Since, this Programme has been recently restructured, at present there is no such proposal for further restructuring. However, the Programme is regularly being monitored through monthly and quarterly progress reports and also by organizing Regional Workshops. The activities are carried out as per demand generated and as such there is no annual targets fixed for the districts under the Total Sanitation Campaign.

Pakistani/Afghani Hindu Families Living in the Country

*336. SHRI PAWAN KUMAR BANSAL : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether a large number of Pakistani and Afghanistani Hindu families have been staying in India for many years on long term visas;

(b) if so, the total number of such people from the two countries, respectively;

 (c) whether they have applied for Indian citizenship because of hostile atmosphere and religious discrimination in respective countries; and

(d) if so, the response of the Governments thereto and the details of action taken, if any, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) As on 30.6.2001, a total of 22365 Pak nationals and as on 31.12.2000, a total of 19761 Afghan nationals were staying in India on log term basis. The figures are not separately maintained community-wise.

(c) Such Pakistani and Afghan nationals are applying for Indian citizenship to the State Government concerned who process them and forward them to the Central Government with their recommendation.

(d) On receipt of such citizenship applications from State Government with its recommendation, the Central Government grants citizenship to such of those persons who are found to be eligible under the relevant rules and regulations.

Drinking Water and Sewage Disposal Projects

*337. SHRI C. SREENIVASAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) the details of drinking water and sewage disposal projects being implemented in various States with the help of external assistance, State-wise;

(b) the total amount earmarked for each project, State-wise and project-wise;

(c) whether the monitoring of these projects is being done effectively;

(d) if so, the details thereof alongwith the shortcomings noticed in the implementation of these projects; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) and (b) Details are given in the enclosed statement.

(c) to (e) The Department of Economic Affairs has informed that performance of the projects is reviewed from time to time in consultation with the concerned State Governments and the project authorities to ensure maximum utilization of funds/timely completion of the projects.

Statement

External Funds Received/Spent on Various Schemes during 1998-2000

S. No.	State	Name of the Scheme/Project	Donor Agency	Cost (Rs. in crores)	Total Amount of Assistance (in Millions)
1	2	3	4	5	6
1.	Tamil Nadu	II Chennai Water Supply & Sanitation	world Bank	778.79	US\$ 86.52
2 .	-do-	Functional Improvement to water Supply & Sewerage in Chennai	*JBIC Japan	5 98 .70	Yen 17098
3.	-do-	Second Tamil Nadu Urban Development Project	World Bank	-	US \$ 105
4.	-do-	Integrated Rural Sanitation & Water Supply Project Phase-II	DANIDA (Denmark)	43.00	-
5.	Maharashtra	Bombay Sewage Disposal Project	World Bank	1131.57	-
6.	-do-	Maharashtra Rural Water Supply & Sanitation	ODA/DFID	74.30	-
7.	Karnataka	Bangalore Water Supply & Sewerage	JBIC Japan	1100.00	Yen 28, 452
8.	-do-	Karnataka Urban Infrastructure Development Project	ADB	-	US \$ 85
9 .	-do-	-do-	-do-	-	US \$ 20
10.	-do-	improvement of water Supply & Sewerage of Bangalore City	French	98.76	Francs 50.00
11.	-do-	Preparation of Bangalore Water Supply and Environmental Sanitation Master Plan.	Australian a id	19.00	A \$ 6.7
12.	-do-	Karnataka Urban Development & Coastal Environmental Management	ADB	-	US \$ 175
13.	-do-	Karnataka Integrated Rural Water Supply and Sanitation Project	Nether lands	88.71	-
14.	-do-	Karnataka Rural Drinking Water Supply & Sanitation Project	DANIDA (Denmark)	51.00	-
15.	-do-	Karnataka Rural Water Supply & Environmental Sanitation Project	World Bank	500.00	-
16.	Kerala	Kerala Water Supply Thiruvana- nthapuram, Kozikhode, Pattuvam Meenad, Cherthala & Adjoining Villages	JBIC Japan	9 01.15	Yen 11,997

1	2	3	4	5	6
17.	Kerala	Kerala Rural Water Supply & Environmental Sanitation Project	IDA	-	-
18.	-do-	BAWSS to Kundra and Adjoining Panchayats	Netherlands	16.06	-
19.	- d o-	Pavaratty Regional WSS	Netherlands	48.00	-
20.	-do-	Socio-Economic Unit Foundation	Netherlands	17.56	-
21.	-do-	Kerala Rural Water Supply & Sanitation Project	World Bank	416.301	-
22.	H. P.	Shimla Sewerage Project	**OPEC	54.80	US \$ 10
23 .	Delhi	Sewage Treatment Plant at Rithala	French	81.127	Francs 45
24.	Andhra Pd.	Integrated Water Supply & Sewerage Scheme for Visakhapatnam	French	65.70	Francs 98
25.	-do-	Integrated Rural Water Supply in Vizianagram Distt (AP-III)	Netherlands	1.65	-
26 .	Manipur	Upgradation & Augmentation of Kangchup 'Water Supply.	French	40.50	Francs 31.65
27.	Rajasthan	Study of Evaluation Losses and Leakages in Water Distribution system of Jaipur	French	-	Francs 3.686
28.	-do-	Feasibility study of Water & Sanitation of Jaipur.	French		Francs 11.8
29.	-do-	Artificial Ground Water Recharge & Waste water Re-use for Jaipur	French	-	Francs 4.97
3 0.	-do-	Rajasthan Urban Infrastructure Development Project	ADB	-	US & 250
31.	-do-	Integrated Water Supply & Sanitation and Community Participation Programme in three Districts in Rajasthan Phase-I	KFW (Germany)	399.27	-
32 .	West Bengal	Improvement of Water Supply Distribution Management in Kolkata	French	32.05	Francs 36
33.	-do-	Feasibility Study on Solid Waste Management in Kolkata	French	-,	Francs 1.4
34.	-do-	Preparation of Kolkata Water Supply, Sewerage & Drainage Project	World Bank	-	US \$ 2.5
35.	-do-	Calcutta Environmenal Improvement Project.	ADB	-	US & 250

1	2	3	4	5	6
36.	Rajasthan	Rural Water Supply in West Bengal- Bholpur, Raghunathapur Water Supply, Sanitation and Health Education Project.	KFW (Germany)	156.00	_
37.	Orissa	Feasibility Study on Solid Waste Management in Bhubaneswar	French	-	Francs 1.9
38 .	Meghalaya	Preparation of Shillong Urban Water Supply & Sanitation Project	Australian Aid	-	-
39 .	Sikkim	Preparation of Gangtok Urban Water Supply & Sanitation Project	-do-	-	-
40.	Gujarat	Ghogha Regional Water Supply and Sanitation	Netherlands	46.44	-
41.	Uttar Pd.	Sub Project-VIII	Netherlands	53. 68	-
42.	-do-	Sub-Project-VI	Netherlands	37.29	-
43.	-do-	UP Rural Water Supply & Environmental Sanitation Project	World Bank	284.93	-
44.	All Over India	Urban Water Supply & Sanitation Project	JBIC	-	Yen 8670

JBIC - Japan Bank for International Cooperation

** OPEC - Organisation of Petroleum Exporting Countries.

INdicates that information has not been received from the concerned State/implementing agency.

Allocation of Funds for Urban Development and Poverty Alleviation

*338. SHRI A. VENKATESH NAIK : SHRI RAMSHETH THAKUR :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have allocated less funds for urban development and poverty alleviation programmes for the Ninth Five Year Plan as compared to the Eighth Five Year Plan;

(b) if so, the details of funds allocated during the said Five Year Plans, year-wise and the reasons for allocating less funds;

(c) the steps taken by the Union Government to improve the standard of people living below the poverty line particularly in the Mega Cities; and (d) the foreign assistance received for the purpose during each of the last three years, country-wise?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) No, Sir.

(b) Does not arise.

(c) This Ministry is implementing a Centrally Sponsored Scheme Swarna Jayanti Shahari Rojgar Yojana (SJSRY) to provide gainful employment to the urban unemployed or underemployed poor through:

- encouraging the setting up of self employment ventures by those who have read upto 9th standard; and
- (ii) provision of wage employment for construction of socially and economically useful public assets.

The progress made under various components of the scheme are as under:-

Urban Wage Employment Programme (UWEP)

Mandays of work generated : 379.33 lakhs

Assistance for Community Structures

- Beneficiaries covered 290.71 lakhs

Urban Self Employment Programme (USEP)

-	Beneficiaries	assisted	313272

- Persons trained 306998

Development of Women and Children in Urban Areas (DWCUA)

-	DWCUA groups formed	17141
-	Women beneficiaries of	30914
	DWCUA groups	

Thrift & Credit Societies (T&CS)

	T&CS	formed	62731
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(d) The foreign assistance received from the UNICEF for Urban Poverty Alleviation Programme during the years 1998, 1999 and 2000 was US & 581936, US & 423808 and US \$ 260769 respectively.

Crimes Against Children

*339. SHRI ANANTA NAYAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the crimes against children are on the rise in the National Capital Region;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to stop such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The number of IPC cases against children in the National Capital Territory of Delhi during the years 1999, 2000 and 2001 (upto June, 2001) was 1929, 1993 and 1121 respectively.

(b) The reasons for increase in such crimes is primarily attributed to the prevailing socio-economic conditions in the National Capital Territory caused by rapid increase of population; growth of slum areas; and conspicuous consumerism, etc.

(c) The steps taken by Delhi Police to reduce such crimes deployment of plainclothes policemen at and around educational institutions; close interaction with the administration of the educational institutions to provide quick response to their calls for assistance; sensitization of the force towards crime against children; appointment of a nodal officer at every Police Station to handle the cases of children; setting up of Trauma Centres at each Police Station to help the victims of rape; and involvement of non-governmental organizations to prevent such crimes.

Financial Assistance to ST Families under 20 Point Programme

*340. SHRI SHEESH RAM SINGH RAVI : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether financial assistance was given to States under Point 11(b) of the 20-Point Programme to provide economic assistance to the Scheduled Tribe families to enable them to rise above the poverty line;

(b) if so, the details of financial assistance given thereunder during each of the last three years, Statewise;

(c) whether it is a fact that the State Governments have failed to achieve the target and misutilised the funds allocated to them for the purpose;

(d) if so, the details of funds actually disbursed to tribal families, funds utilised and target achieved by various States during the said period, State-wise;

(e) whether any inquiry has been made into the matter;

(f) if so, the details thereof; and

(g) the steps the Government propose to take in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) The Ministry does not provide financial assistance to States under Point 11 (b) of the 20-Point programme. However, this Ministry provides Special Central Assistance (SCA to TSP) to the States/UTs for family oriented income generating schemes to enable ST families to rise above the poverty line. A Statement-I showing statewise releases of SCA to TSP made by the Ministry of Tribal Affairs during 1998-99, 1999-2000 and 2000-2001 is enclosed.

(c) to (g) No, Sir. A Statement-II showing State-wise targets and achievements made under Point II (b) of the 20-Point programme is enclosed. The Statement-I referred

in reply to part (a) and (b) of the question also gives figures of expenditure out of SCA funds released, as reported by the States. No instance of misutilisation of funds by States during the last three years, has come to the notice of this Ministry.

Statement-I

The amount released to the	States/UTs as	Special Centra	al Assistance to
Tribal Sub Plan a	and expenditure	reported by t	hem

S.	Name of	199	8-99	1999	-2000	200	00-01
No.	State/U.T.	AR	ER	AR	ER	AR	ER
1	2	3	4	5	6	7	8
1.	A.P.	2728.5	2728.5	2182.9	2182.9	2182.94	727.50
2.	Assam	2069.6	2152.0	2443.5	1940.0	2443.50	
3.	Bihar	0.0	4362.1	4779.1	0.0	1711.06	
4.	Gujarat	3689.7	3249.6	3140.0	3123.8	3139.98	3646.00
5.	H.P.	689.4	557.7	514.1	750.6	514.05	
6.	J&K	739.2	500.3	776.4	726.6	776.38	
7.	Karnataka	686.6	505.4	616.1	1094.5	616.13	
B .	Kerala	408.2	208.1	218.6	208.0	218.63	
9 .	M.P.	9476.2	9647.2	9797.2	11571.3	6257.12	6631.52
10.	Maharashtra	3532.2	2767.4	2974.6	3727.0	2974.57	
11.	Manipur	779.5	943.4	608.7	651.5	608.65	
12.	Orissa	5911.9	5000.0	5698.3	7660.1	51 88 .40	4931.72
13.	Rajasthan	3475.7	2620.6	2915.2	3355.5	2915.24	2 06 7.51
14.	Sikkim	60.0	96.1	86.3	86.4	86.28	
15.	T.N.	295.9	295.9	258.3	258.3	258.27	
16.	Tripura	977.8	791.8	831.6	1067.6	831.57	
17.	U.P.	57.5	112.9	99.9	79.5	41.83	71.83
18.	W.B	2222.1	22 22.1	1759.4	1759.4	1759.40	
19.	Jharkhand	0.0	0.0	0.0	0.0	3422.62	
20.	Chhatisgarh	0.0	0.0	0.0	0.0	3695.36	3647.36

1	2	3	4	5	6	7	8
21.	Uttaranchal	0.0	0.0	0.0	0.0	58.02	
22.	A & N	133.9	123.8	255.4	135.3	233.90	
23.	D & Diu	66.1	10.7	44.6	20.6	66.10	
	Total	38000.0	38895.6	40000.0	40398.7	40000.00	22323.44

Abbreviations

AR-Amount Released

ER-Expenditure Reported

Statement-II

Statewise Target and Achievement made under 11(b) of 20 Point Programme

SI.	States/Years	19	98-99	199	9-2000	200	0-2001
No.		Targets	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	150000	154000	150000	102340	155000	209930
2.	Assam	42800	125787	45000	22905	45000	20323
3.	Bihar	126000	80388	126000	113566	60420	12262
4 .	Jharkhand					65580	· -
5.	Gujarat	94500	125651	94500	126543	88600	125271
6 .	Himachal Pradesh	4200	6582	4300	7475	4300	6883
7.	Jammu & Kashmir	1890	1885	1900	472	1900	0,839
8 .	Karnataka	28000	32865	28000	22963	29000	9757
9 .	Kerala	5000	3836	5000	3130	5000	1648
10	Madhya Pradesh	280000	265837	275000	266076	209100	234481
11.	Chhatisgarh					55900	-
12.	Maharashtra	125031	162395	140000	148326	145000	84755
13.	Manipur	5000	4264	5000	2930	5000	1752
14.	Orissa	95600	90571	95600	69774	95600	44038
15.	Rajasthan	72000	80750	72000	68673	73000	74374
16.	Sikkim	58 80	6527	6000	6010	5000	5099

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1	2	3	4	5	6	7	8
17.	Tamil Nadu	11025	11250	11250	6794	11250	6773
18.	Tripura	13500	13910	13900	12523	12200	12017
19.	Uttar Pradesh	4760	4218	4760	2283	2790	1869
20.	Uttaranchal					1970	-
21.	West Bengal	33700	16192	33700	14098	33700	28725
22.	Andaman & Nico	obar 1175	842	850	1476	945	755
23.	Daman & Diu	621	550	600	111	565	690
	Total	1100682	1188300	1113360	998468	1106820	881402

Pending Warrant of Possessions

3395. SHRI RAGHUNATH JHA : SHRI RAMJEE MANJHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the answer given to Unstarred Question No. 2874 dated March 14, 2000 and state :

(a) the procedure to execute the warrant of possessions (WOP), as per law;

(b) the details of procedure adopted by Tehsildar, Vasant Vihar and Najafgarh while executing the warrant of possessions;

(c) the details of warrant of possessions lying pending for execution and the reasons for not executing the warrant of possessions pending with Tehsildar, Vasant Vihar and Najafgarh; and

(d) the steps taken to execute the warrant of possessions so far?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Implementation of Article 244-A in Assam

3396. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any MoU was signed with the Autonomous State Demand Committee, Karbi Students Association and Dinasa Students Union who are demanding implementation of Article 244(A) of the Constitution in Assam;

(b) if so, the present status, of the said MoU; and

(c) the time by which the said MoU is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) Yes, Sir. A Memorandum of Understanding (MoU) was signed at New Delhi on 1.4.1995 between the Chief Minister of Assam and representative organizations of the Karbi Anglong and North Cachar Hills Districts, namely Autonomous State Demand Committee (ASDC), Karbi Students' Association (KSA), North Cachar Hills Students' Federation (NCHSF) and Dimasa Students' Union (DSU) in the presence of the then Union Home Minister, to give greater autonomy to the Autonomous District Councils.

As a result of this MoU, the Autonomous District Councils have been renamed as Karbi Anglong Autonomous Council and North Cachar Hills Autonomous Council by dropping the word 'District' from their names. 28 out of 30 Subjects/Departments, to be transferred to the two Autonomous Councils as per the MoU, have already been transferred by the State Government. Only two Subjects/Departments, namely Transport and Sales Tax, have not been transferred as yet due to legal difficulties. The State Government has been advised to sort out the 39

problem in consultation with the Autonomous Councils. The official representatives of the Autonomous Council are now being included in the delegations visiting Delhi for Plan discussions with the Planning Commission.

The implementation of the MoU is being followed up periodically with the representatives of the State Government and the Autonomous Councils. The Government of India is committed to the all round development of the areas of the Autonomous Councils.

Production of Chemicals and Fertilizers

3397. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the steps proposed to be taken to increase the production of chemicals and fertilizers during the current year; and

(b) the present annual production of chemicals and fertilizers, State and Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) With regard to increase in the production of chemicals, industrial licensing has been done away with for all the chemical industries except for a few hazardous chemicals. Entrepreneurs are; therefore, free to set up chemical industries by following the Industrial Entrepreneurs Memorandum Route. The Government of India is committed to promoting increased inflow of Foreign Direct Investment (FDI) with a view to benefit from associated high technology, modern management techniques, increased opportunities for exports of Indian products and services of international standards for Indian consumers. Towards achieving these objectives, the Government has put in place a transparent, dynamic and investor friendly policy framework.

As regard fertilizers, List of major fertilizer projects under implementation at present and which are expected to be completed during the current year for increasing production of fertilizers are given in the enclosed statement-I

(b) Production performance of some of the important chemicals including pesticides and dyestuffs for the year 2000-01 is given in Annexure the enclosed statement-II. State-wise/Territory wise details of production of chemicals are not available, as Department of Chemicals & Petrochemicals is monitoring only production of chemicals in the organized sector.

State and Union Territory-wise production of fertilizers during 2000-01 and April-July, 2001 is given in the enclosed statement-III.

S. No.	Name of the Project, location	Estimated capital	Addl. Producti	on Envisaged	Zero date	Expected date of	Remarks
	and Company/ Cooperative	cost (Rs. crore)	Product	Capacity (in lak h MTPA)		Commissioning	
1.	Godavari Fertilizers and Chemicals Ltd. (GFCL), Kakinada, A.P.	99.00	DAP	2.8	5.1.98	31.12.01	
2.	Revamp of Namrup Plants of Hindustan Fertilizer Corporation Ltd (HFC), Namrup, Assam	509.00	Urea	3.80	2.11.98	1.2.2002	
3.	Gujarat State Fertilizers and Chemicals Ltd., Sikk Gujarat (DAP Expansion Project)	•	DAP	3.96	1.9.99	December 2001	
	Total Estimated Capital (Cost :	Rs, 788.00 crore				
	Total Urea		3.80 lakh MTPA				
	DAP		6.76 lakh MTPA				

Statement-I Details of major fertilizer projects under implementation in the country

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	Statement-II	1	2
	nance of some of the Important Jding pesticides and Dyestuff	Carbon Black	275.0
	the year 2000-01	Calcium Carbide	70.0
ltem	Production (In '000' Tonnes) (Prov.)	Phenol	75.0
1	2	Methanol	365.0
Soda Ash	1722	Pesticides (Tech.)	94.6
Caustic Soda	1540	Dyestuffs	32.33

Statement-III

State and Union Territory-wise Production of Fertilizer Nutrients during 2000-01 and April – July, 2001

(in '000' MT)

Name of State/UT	I	Production 2000-0	1	Production April-July, 2001			
	Nitrogen	Phosphate	Total	Nitrogen	Phosphate	Total	
1	2	3	4	5	6	7	
Andhra Pradesh	804.9	487.8	1292.7	226.6	125.8	352.4	
Karnataka	188.9	86.4	275.3	67.2	27.7	94.9	
Kerala	344.2	167.6	511.8	73.0	49.1	122.1	
Tamil Nadu	813.0	432.2	1245.2	127.1	88.5	215.6	
Pondicherry	0.0	0.0	0.0	0.0	0.0	0.0	
A & N Islands	0.0	0.0	0.0	0.0	0.0	0.0	
Lakshadvees	0.0	0.0	0.0	0.0	0.0	0.0	
Gujarat	1927.6	1084.8	3012.4	629.0	345.0	974.0	
Madhya Pradesh	772.6	89.2	861.8	259.5	22.3	281.8	
Chhatishgarh	0.0	0.0	0.0	0.0	0.0	0.0	
Maharashtra	874.8	202.3	1077.1	273.7	66.6	340.3	
Rajasthan	935.0	43.9	978.9	308.3	15.7	324.0	
Goa	239.6	78.0	217.6	84.4	40.9	125.3	
Daman & Diu	0.0	0.0	0.0	0.0	0.0	0.0	

1	2	3	4	5	6	7
D & N Haveli	0.0	0.0	0.0	0.0	0.0	0.0
Haryana	226.7	5.3	232.0	75.1	3.2	78.3
Punjab	385.0	3.7	388.7	130.7	2.4	133.1
Uttar Pradesh	2883.7	58.3	2942.0	962 .5	19.3	981.8
Uttranchal	0.0	0.0	0.0	0.0	0.0	0.0
Himachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
lammu & Kashmir	0.0	0.0	0.0	0.0	0.0	0.0
Delhi	0.0	0.0	0.0	0.0	0.0	0.0
Chandigarh	0.0	0.0	0.0	0.0	0.0	0.0
Bihar	117.3	0.0	117.3	8.2	0.0	8.2
Iharkhand	0.0	0.0	0.0	0.0	0.0	0.0
Drissa	261.6	660.1	921.7	78.4	200.0	278.4
Vest Bengai	109.2	343.5	452.7	27.6	92.1	119.7
ssam	76.9	0.0	76.9	13.5	0.0	13.5
ripura	0.0	0.0	0.0	0.0	0.0	• 0.0
lanipur	0.0	0.0	0.0	0.0	0.0	0.0
leghalaya	0.0	0.0	0.0	0.0	0.0	0.0
agaland	0.0	0.0	0.0	0.0	0.0	0.0
runachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
ikkim	0.0	0.0	0.0	0.0	0.0	0.0
lizoram	0.0	0.0	0.0	0.0	0.0	0.0
otal	10961.0	3743.1	14604.1	3344.8	1098.6	4443.4

Cases Pending under Delhi Land Reforms Act, 1954.

3398. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state the details of cases pending under Section 74 (4) of DLR Act, 1954 in the Courts of DC (South), (South-West), (North-West) and (West) and their present status?

THE MINISTER OF URBAN DEVELOPMENT AND

POVERTY ALLEVIATION (SHRI JAG MOHAN) : The Government of NCT of Delhi has reported that the following cases are pending under Section 74(4) of the DLR Act, 1954 in the Courts of DC:-

DC/Collector (South)	-	62
DC/Collector (South-We	est) –	6
DC/Collector (North-We	st) –	7
DC/Collector (West)	-	Nil

These cases are at the stage of hearing.

Research by CSIR

3399.DR. N. VENKATASWAMY : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether CSIR is functioning effectively to achieve the objectives for which it was established; and

(b) if so, the projects/programmes taken up by the Council during 1999-2000 and 2000-2001 with special reference to research?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir. CSIR is functioning effectively to achieve the objectives for which it was set up in consonance with national needs and priorities.

(b) CSIR undertakes research programmes & projects of value to diverse socio-economic sectors such as Aerospace, Biology & Biotechnology, Chemicals, Drugs & Pharmaceuticals, Energy, Ecology & Environment, Electronics, Food Processing, Housing & Construction, Leather, Materials, Metals & Minerals, and Mining. Besides the continuing projects/programmes, some of the research project/programmes, taken-up during the year 1999-2000 and 2000-2001 are given sectorwise below :

Aerospace : design, fabrication and airworthiness testing of multi-role light transport aircraft; design, fabrication and testing of carbon fibre wings for LCA; hypersonic flow computations;

Biotechnology: refurbishing of microbial type culture collection & gene bank; genetic and physical map of V. cholerae 0139 genome-a-global first; bio-enhancers for some commonly used antibiotics; DNA sequencing for study of Human genome diversity; high yielding menthol varieties;

Chemicals : coordinated programme on catalysis and combinatorial chemistry for materials, catalysts and other applications; synthesis of Zeolites for diverse applications; conversion of natural gas to lower olefins; drinking water by nanofiltration; **Drugs and Pharmaceuticals :** Development and commercialisation of bio-active molecules; anti-malarial drugs development; herbal drug development; dio-gnostic probes; anti-AIDS drugs by non-hazardous processes;

Ecology and Environment : Development of R-DNA for methane biosynthesis for organic waste-water treatment; pollution control in brick kilns; fly-ash-soil amendment; cokeless cupola; studies on carrying capacity of regions; greenhouse gases, monitoring of toxic chemicals;

Electronics: Design & Fabrication of micro-wave plasma CVD system; high temperature superconducting squid electronics; C-band microwave tubes for space applications in satellite transponders; PC based high quality Hindi speech synthesis systems;

Energy : Technology for CNG operation of twostroke engine for three-wheeler vehicles; ecofriendly mining methods; coal slurry as substitute fuel in retrofit oil fired appliances; life assessment of power plants;

Food Processing : Process development for extraction of ginger oil directly from fresh ginger; biotechnologically modified nutrition supplements for school children; pre and post harvest technologies for export of Indian fruits; controlled modified atmosphere storage;

Housing and Construction : Studying disaster affected building for recommending repair, flyash for highway embankment construction; rural road tracks; rehabilitation of concrete structures by fibre reinforced plastic;

Leather : Leather technology mission to provide technology driven development grid for sustainable development of leather industry; development of zirconium/aluminimum syntans; non-enzymatic and sulphide free dehairing process; environment friendly technologies for liquid and solid waste from leather processing; and

Mining, Metals and Minerals : Establishment and

operation of technology proving plant for extraction of nickel from low assay chromite overburden.

Master Plan of Delhi-2001

3400. SHRI HANNAN MOLLAH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a majority of the provisions of the Master Plan of Delhi-2001 which expired in June, 2001 have not been implemented;

(b) if so, whether the average achievements the MPD-2001 were anticipated to be between 40 and 50 per cent, but the actual services on ground has been in a very poor light; and

(c) if so, the reasons for such deviations ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Master Plan of Delhi is a planning document given a broad frame work for guiding development and provides for zoning/building regulations to be followed by all agencies including public and private sector in their developmental activities. Master Plan of Delhi-2001, which ws notified on 1.8.1990 is a legal document notified under Delhi Development Act, 1957 and will continue to operate till superseded by another notification under the Act.

However, as per the provisions of MPD-2001, the Delhi Development Authority has undertaken development of Urban extension/sub-city projects namely Dwarka, Rohini and Narela and also various projects concerning housing, resettlement, traffic and transportation, development of greenery, parks, sports complexes, community facilities, commercial centres etc.

(b) and (c) Delhi Jal Board, Delhi Vidyut Board and Municipal Corporation of Delhi have taken up implementation of various schemes in accordance with MPD-2001. As per the report of Expert Sub-group on Physical Infrastructure for MPD-2021, setup by DDA the status of infrastructure services in Delhi is as under :

	Demand	Supply	Gap
Water (MGD)	1024	580	444
Sewerage (MGD)	900	280	620
Power (MW)	2739	2352	387
Solid Waste			
Disposal (MT)	6735	5543	1192

Various projects have been taken up by concerned agencies to improve infrastructural facilities in Delhi.

Export of Chemical and Fertilisers

3401.SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the prospect of export of chemicals and fertilisers by India:

(b) whether any target for export of chemicals and fertilisers has been set by India under the W.T.O : and

(c) if so the expected position in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) to (c) Under the WTO agreements no target has been set for export of chemicals or fertilizers. In respect of chemical fertilisers, India has been net importer thereof though to a great extent self-sufficiency has been achieved in production of Urea. However, limited exports of some fertilizers have been allowed mainly to Nepal and Bangladesh keeping in view projected indigenous demand and supply scenario.

An optimistic growth trend has been observed in export of chemicals including dyestuffs, during past few years.

[Translation]

Illegal Mining

3402. SHRI JASWANT SINGH BISHNOI : Will the Minister of COAL be pleased to state :

(a) the number of cases of illegal coal mining registered in the country during the last three years, Statewise, company-wise: (b) whether illegal coal mining is being carried out with the connivance of the officers of the concerned mine; and

(c) if so, the action taken by the Government against them?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) The number of FIRs lodged in cases of illegal coal mining during the last three years, State-wise, Company-wise are as follows :-

State	Company	No. of FIR Lodged		
		1998- 99	1999- 2000	2000- 01
W. Bengal	ECL	209	110	180
W. Bengal	BCCL	-	-	-
Total W.B.		209	110	180
Bihar/Jharkand	ECL	54	45	23
Bihar/Jharkand	BCCL	2	2	1
Bihar/Jharkand	CCL	4	25	15
Total Bihar/Jharkand		60	72	39

(b) No report of the connivance of officers of the concerned mines in cases of illegal mining has come to the notice of the management.

(c) _ Does not arise in view of reply given in part (b) above.

[English]

Reduction in Strength of Para-Military Forces

3403. SHRI T. GOVINDAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have taken action to reduce the strength of Para-Military personnel during the last three years;

- (b) if so, the details thereof; and
- (c) the present strength/position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) The strength of Para-Military Forces are reviewed from time to time and a reduction of 397 personnel has been made in civilian staff (non-combatised) in one of the Para-Military Forces. However keeping in view the security scenario in the country, the problems at International borders and the requirements of various States. Central Government has approved a phased increase in some para-military forces.

Development of Delhi

3404. SHRI VILAS MUTTEMWAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Delhi Urban Arts Commission has taken up the prepration of vision plans of certain areas in Delhi for their proper development and submit necessary recommendations to the Government for consideration and implementation;

(b) if so, the areas being covered and the development works contemplated in the proposed vision plans;

(c) whether the plans have been finalised in this regard;

(d) if so, the details thereof; and

(e) if not, the time by which the plans are likely to be ready?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (e) Yes, Sir, The Delhi Urban Art Commission (DUAC) has recently completed the following pro-active studies with the objective of improving these areas ;

- 1. Public area improvement of Nehru Place District Centre.
- Public area improvement of entire stretch of Barakhamba road area.
- Heritage area improvement plan for Hauz Quazi in the walled city.

The recommendations of these studies have been sent to the local bodies for consideration and comments.

Implementation of DPEP Scheme

3405. SHRI N.N. KRISHNADAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any assessment has been made of the District Primary Education Programme;

(b) if so, whether there is any improvement in the existing educational system with this programme; and

(c) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) There is an inbuilt mechanism for assessment of the District Primary Education Programme (DPEP). As the programme is launched with a baseline assessment, reviews are continuously made to ensure that the programme reaches its objectives. For this purpose a Joint Review Mission is launched biannually. Besides, Internal Supervision Missions are also organised where necessary. While considering the annual Work Plans and Budget the Project Board also takes a review of the progress at the national level and the Executive Committee of DPEP society at state level.

In addition to the above, Mid Term Reviews have been undertaken for Phase-I and Phase-II districts.

(b) and (c) The programme has set up 56,000 alternative schools, 26,000 school buildings and 24,000 additional classrooms have been constructed/under construction, trained over 10 lakh teachers, opened 10,000 early childhood education centers and constituted over 2 lakh Village Education Committees.

The enrolment in phase-I districts is near universal. In phase-II and III overall enrolment has increased from 17 million in 1997-98 to 19.15 million in 1999-2000. The Repetition Rate has declined from 8.7% in 1995-96 to 5.8% in 1998-99 in phase-I. In phase II, overall repetition rate has declined from 9.1% in 1997-98 to 8.4% in 1998-99. As per Mid-term Assessment Survey-2000, covering 59 districts in 9 states, overall learning achievement has shown considerable improvement.

Creation of New Parks by CPWD

3406. SHRIMATI RENU KUMARI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number of new parks created by the C.P.W.D. in Delhi and New Delhi during each of the last three years;

(b) whether tender is the medium which is used for the construction/beautification of new parks;

(c) if so, the details in this regard; and

(d) the amount utilised by the CPWD for this purpose during the said period ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The number of new parks developed by CPWD in Delhi are given below :

Year	No. of Parks Developed
1998-99	2
1999-2000	17
2000-2001	37
Total	56

(b) and (c) Works have been executed following the procedures laid down in the CPWD Manual which include execution of works by call of tenders.

(d) Details of amounts incurred by the CPWD for development of new parks in Delhi are given below :

Year	Expenditure Incurred (Rs. in Iacs)
1998-99	12.53
1999-2000	142.90
2000-2001	527.40
Total :	- 682.83

[Translation]

Construction of Apartments in Lal Dora in Delhi

3407. SHRI RAM TAHAL CHAUDHARY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether no norms apply to the apartments being constructed in Lal Dora in Delhi;

(b) if so, the reaction of the Government thereto alongwith the norms laid down in this regard;

(c) the areas of delhi falling in Lal Dora where apartments have been constructed, as per the norms;

(d) whether the Government are contemplating any action against those officers under whose jurisdiction such apartments were constructed in violation of the norms; and

(e) if so, the details thereof ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) No, Sir. The Municipal Corporation of Delhi has reported that the norms/rules apply to the apartments within Lal Dora.

(b) The Ministry of Urban Development and Poverty Alleviation vide letter dated 28.3.2001 has clarified that the moment a village comes in urban area it will not be treated as Lal Dora. It is further clarified therein that zoning regulations of the rural land use would apply in respect of the Lal Dora pertaining to villages falling outside the urban limit.

(c) to (e) The information is being collected and will be laid on the table of the house.

Proposals for Ocean Development

3408. SHRI RAMDAS ATHAWALE : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any proposals relating to Ocean Development during each of the last three years;

(b) if so, the details thereof, State-wise particularly in respect of Maharashtra;

(c) since when these proposals are lying with the Union Government and the latest position thereof;

(d) the reasons for delay in giving clearance to these proposals; and

(e) the time by which these proposals are likely to be approved ?

THE MINISTER OF HUMAN RESOURACE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) No proposal relating to Ocean Development has been received from the State Government during the last three years.

(b) to (e) Does not arise.

Teaching of Sanskrit in Kendriya Vidyalayas

3409. DR. LAXMINARAYAN PANDEYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Three Language Formula is not being implemented in the Kendriya Vidyalayas;

(b) if so, whether the Government propose to implement the said formula in these Vidyalayas; and

(c) if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) As per three language formula Hindi and English are being taught to children in all classes. As a third language, Sanskrit is being taught.

[English]

Setting up of Traditional Knowledge Digital Library

3410. DR. BALIRAM : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

 (a) whether National Institute of Science Communication (NISCOM) a constituent establishment of CSIR is the implementing agency for setting up of Traditional Knowledge Digital Library; (b) if so, whether any agreement has been signed with any competent authority by NISCOM for the said purpose during the last three years; and

(c) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir, The National Institute of Science Communication (NISCOM) a constituent establishment of CSIR is the implementing agency for establishing Traditional knowledge Digital Library (TKDL).

(b) and (c) A Memorandum of Understanding has been signed by Director NISCOM on behalf of NISCOM and by joint Secretary, Department of Indian Systems of Medicine and Homeopathy (ISM&H), Ministry of Health and Family Welfare, Govt. of India for the establishment of TKDL. NISCOM has been assigned the responsibility for implementation of the TKDL project in phased manner inter-alia providing infrastructure facilities, setting up of TKDL hardware and software platforms, imaging and digitising of relevant texts, web hosting of TKDL and maintaining the TKDL portal.

Projects for Sikkim

3411 SHRI BHIM DAHAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have recently sanctioned five projects for the State of Sikkim;

(b) if so, the details thereof;

(c) the funds sanctioned for these projects;

(d) whether any time bound programme has been prepared for implementation of these projects; and

(e) if so, the details thereof ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (e) The Task force constituted under the Chairmanship of Minister of Urban Development and Poverty Alleviation to deal with cases relating to development of North Eastern States including Sikkim has recently accorded in principle approval to 5 projects for the State of Sikkim at an estimated cost of Rs. 33.50 crore. Details of the projects are given in the enclosed statement.

No time schedules has been laid down. However, these projects will be given top priority.

Statement

Details of the Projects of the State Govt. of Sikkim approved

No.	Name of the Scheme	Amount (Rs. in lakhs)
1.	Design of Storm Water Drainage System along the National Highway 31A within the notified Urban limits.	757.00
2.	Lal Bazar Development	952.00
3.	Eco friendly Treatment of City Garbage through production of composed based organic fertilizer for Gangtok city.	393.05
4.	Augmentation of Gangtok Water Supply Scheme in East Sikkim.	828.77
5.	Water Supply Scheme to Tourist Centre at Chemchey, South Sikkim.	419.84
	Total	3350.66 lakhs

Investment Plan of CIL

3412. SHRI RAVI PRAKASH VERMA : Will the Minister of COAL be pleased to state :

(a) whether Coal India Limited has drawn any investment plan for the Tenth Plan period;

(b) if so, the details thereof, and

(c) the turn over likely to be increased as a result thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) The Government has constitute a Working Group on Coal and Lignite for formulation of the Xth Five Year Plan. The investment plan amongst others is under examination by the Working Group on Coal and Lignite for the Tenth Plan. The report of the Working Group is under preparation.

Recreational facilities in Navodaya Vidyalayas

3413. SHRI RAJAIAH MALYALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) the details of the recreational facilities presently available for the students and staff of the Navodaya Vidyalayas;

(b) whether there is any proposal under consideration of the Government to enhance these facilities in these Vidyalayas;

(c) if so, the details thereof and if not, the reasons therefor, and

(d) the funds normally allocated for the said activities for each Jawahar Navodaya Vidyalaya ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Adequate provisions for recreational facilities are provided for the students and staff of the Navodaya Vidyalayas. In addition to regular facilities of sports, games and cultural activities are also organized, Adequate provisions are also made to inculcate artistic skills and aesthetic values in children. Each Vidyalayas is also provided with T.V., V.C.R, Tape Recorder and Audio Visual equipment. Every Vidyalaya also has a library with reading room facility.

(b) and (c) The facilities for sports, games, cultural activities and other recreational activities are being enhanced with adequate financial provisions to each of the Vidyalayas for regular conduct of the activities.

(d) An amount of Rs. 150 for each student studying in the Vidyalaya is allotted for recreational, sports and cultural activities.

CPWD Service Centres

3414. SHRI M.V. CHANDRASHEKHARA MURTHY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that in many service centres in South Delhi "no duty clerks" have been posted to attend the complaints of the allottees over telephone:

(b) if so, the reasons therefor:

(c) whether it is also a fact that telephone system installed at these Service Centres generally is faulty and as only one telephone connection each has been provided there which causes a lot of inconvenience to thousands of the allottees, public representatives and representatives of the RWAs and also affect public service and development works in a significant way :

(d) if so, whether the officials of these Service Centres as also the officials of the respective Divisions are aware of this perennial problem or the same has been brought to their notice, formally or informally, by the allottees or their representatives ;

(e) if so, the details in this regard and factual position in the matter, Service Centre-wise, especially in respect of Sarojini Nagar and Chanakyapuri;

(f) the corrective measures taken or proposed to be taken if any, to mitigate the inconvenience of the allottees in the matter and ensure a hassle free service to the Public Service Centre-wise; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) The proposal for sanctioning regular service centre attendants has not been approved by Government. However, the work is being managed by making stop-gap arrangements by deploying work charged staff or by putting persons on contract.

(c) to (g) Each service centre has been provided with one telephone which generally is in order. Whenever, any of the telephones goes out of order, efforts are made to put it in order immediately so as to minimize inconvenience to the users and adverse effect on work and services.

Villages Notified as Urbanised

3415. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ No.80 dated February 20,2001 and state:

(a) the reasons for not handing over the charge of the villages notified as urbanised in 1994 to DDA by the Government of NCT of Delhi: and

(b) the names of villages that are going to be declared urbanised under section 507 of the DMC Act in the coming years ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) The information is being collected and will be placed on the Table of the Sabha.

(b) Municipal Corporation of Delhi has reported that it has recommended 15 villages to the Government of National Capital Territory of Delhi to declare as urbanized villages under section 507 of DMC Act. Name of those villages are :-

- 1. Sultanpur Mazra
- 2. Balaswa Jehangirpuri
- 3. Siraspur
- 4. Libaspur
- 5. Shakarpur Baramad
- 6. Shamaspur
- 7. Chilla Saroda Khadar
- 8. Chilla Saroda Banger
- 9. Dallo Pura
- 10. Kondli
- 11. Gharoli
- 12. Hastal
- 13. Saidul Ajaib
- 14. Pira Garhi
- 15. Trilokpuri

Migration from various States to Delhi

3416. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of people who migrated to Delhi from various States during the last three years ;

(b) the impact of this migration on the general law and order situation in Delhi; and

(c) the steps taken by the Government to tackle the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) This information is not available.

(b) The rapid increase in population, growth of slum areas and urbanisation does put an additional strain on the law and order situation in Delhi.

(c) The steps taken by Delhi Police to control the impact of migration on law and order situation include surveillance at Railway Stations, Inter-State Bus Terminus and roads touching borders of other States; verification of antecedents of domestic servants and tenants; and strengthening of intelligence network in the slum areas.

lilegal Constructions/Encroachments

3417. SHRI VIJAY GOEL : SHRIMATI SHYAMA SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether the Union Government have recently directed to the civic agencies in the Capital to take strong and prompt action against illegal constructions/encroachments;

(b) if so, whether the directives of the Union Government are totally flouted by civic agencies and no concrete steps have been taken;

(c) if so, the details thereof; and

(d) the concrete plans formulated to tone up the functioning of civic agencies in the Capital to remove all such unauthorised constructions and encroachments alongwith the action taken against the officials found involved in corrupt practices ? THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (c) The Ministry of Urban Development and Poverty Alleviation issued detailed instructions to the local bodies regarding unauthorised constructions/encroachments vide its letter dated 28.8.2000. All the local bodies have reported action being taken by them in accordance with these directions. However, Hon'ble Supreme Court on 31.7.2001 in CW No. 725/1994- And Quiet Flows Maily Yamuna Vs. Central Pollution Control Board and Others - directed them to file affidavits dealing with each of the clauses of the letter issued by the Ministry dated 28.8.2000 within four weeks.

(d) All local bodies including DDA take action against unauthorised constructions as per the prevailing Acts. Action is also taken against the officials found involved in corrupt practices.

People residing along Indo-Nepal Border

3418. SHRIMATI SHYAMA SINGH : SHRI NARESH PUGLIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that a large number of people residing in villages of Indo-Napal border are enjoying citizenship of both the countries.

(b) is so, whether the people in some villages which are in Nepal near the Indo-Nepal border are also enjoying Indian citizenship;

(c) is so, the facts and details thereof ; and

(d) the action plan envisaged to check the entry of such Nepalese citizens into the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) No, Sir.

(d) There is free movement of people and goods across the India-Nepal border. There exists between the two countries a bilateral mechanism on effective border management. A joint working group reviews the situation regularly and takes appropriate steps, as per required to prevent the entry of undesirable elements into each other's territory and to maintain peace and security along the border.

Extraction of Minerals by Iron Ore Companies

3419. SHRI BIKRAM KESHARI DEO : Will the Minister of STEEL be pleased to state :

(a) the names of plants and the number of iron ore companies in the country dealing with extraction of minerals, State-wise;

(b) whether any of these companies are contributing any amount for environmental remeditation and social investment programme in the region of the respective State;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor; and
- (e) the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The statewise details of iron ore companies or reported mines in the country which are dealing with extraction of iron ore mineral is given in the enclosed statement.

(b) and (c) As per Mineral Concession Rules (MCR), 1960 and Mineral Concession and Development Rules (MCDR) 1988, all the lessees including lessees of iron ores are required to prepare mining plans including Environmental Management Plants (EMP). These mining plans are being approved at the time of grant of lease, renewal of mining lease and also for the existing leases. Indian Bureau of Mines (IBM), which is under Ministry of Mines also undertake periodical inspections to monitor various proposals made in the mining plan including EMP. Environmental clearance is also accorded by Ministry of Environment and Forest for each lease where lease area exceeds 5 hectares. IBM has reported that the lessees have planted about 21.5 million samplings of trees covering about 7700 hectares of area in major iron ore mines of the country upto 1999-2000. Kudremukh Iron Ore Company Ltd. a PSU under Ministry of Steel has so far spent about 130 crores towards conservation and upgradation of ecology, prevention of pollution, afforestation in and around project area. The Company has committed financial assistance to the Govt, of Karnataka

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of Rs. 2 crores each year for a period of 10 years commencing from the year 1999-2000 towards development of Kudremukh National Park. National Mineral Development Corporation Ltd. (NMDC) has got an "Environmental Policy and Social Policy" NMDC had planted 23,72,154 no. of trees at its various iron ore production units. NMDC incurred expenditure of Rs. 811.69 lakhs during the year 2000-01 for environmental management work at iron ore project. The expenditure incurred by SAIL towards the environmental remediation at SAIL mines was Rs. 22.45 lakhs during the year 2000-01.

Besides above, Mines Environment and Mineral Conservation Weeks are being observed in all the regional offices of IBM in which mostly large mines, including large iron ore mines, are participating to create environmental awareness amongst mine owners/workers. Consent to operate the mines is being granted by State Pollution Control Boards of respective States under Air (Prevention and Control) Pollution Act, 1981 and Water (Prevention and Control) Pollution Act, 1974 and the same is being renewed every year.

As regard Social investment programme, efforts are being made mostly by large iron ore mines, purely on a voluntary basis in areas like establishment of schools in nearby areas, supply of drinking water, promotion of sociocultural activities, improvement of infrastructure, provision of health and medical facilities, etc.

(d) and (e) Do not arise. in view of (b) and (c) above.

Statement

State Lessee Owner Name No. of Companies 1 2 3 Andhara Pradesh Bellary Iron Ores (P) Ltd. 3 M. Mallesappa Y. Mahabaleshwarappa & Sons Chhatisgarh National Mineral Development Corporation Ltd. (NMDC) Steel Authority of India Ltd. (SAIL) 2 Goa Acthuta V.S. Velinger Badruddin H. Mavani Bandekar Brothers (P) Ltd. Chougule & Co. (P) Ltd. Cosme Costa & Sons D.B. Bandodkar & Sons Dempo Mining Corpn. Ltd. EMCO Goa (P) Ltd. Gangadhar Narsingdas Agarwal Lima Leitao & Co. (P) Ltd.

List of Iron Ore Producers
1	2	3
	M.S. Talaulicar & Sons Ltd.	
	Madachem Bat Mines (P) Ltd.	
	Manual De Costa	
	Mineira Nacianal Ltd.	
	N.S. Narvekar Minerals	
	Noor Mohammed Abdul Karim	
	Panduranga Timblo Industries	
	R.R. Poinguincar	
	R.S. Gharse	
	R.S. Shetye & Bros.	
	R.V.S. Velingacar	
	Rajaram Baandekar Sirigao Mines	
	Sallitho Ores Ltd.	
	Sesa Goa Ltd.	
	Smt. Ahilia Bai Sardesai	
	Smt. Geetabala Manohar Naik Parulekar	
	Smt. Jivan R. Baticar	
	Smt. Kunda L. Maheswari L.H.	
	Sociedade De Fomento Industries Ltd.	
	Sociedade Timblo Irmaos Ltd.	
	Sova	
	V.D. Chougule	
	V.D. Chougule & Sons	
	V.G.Quenim	
	V.M. Salgaocar & Brothers (P) Ltd.	
	V.S. Dempo & Co. Ltd.	36
Haryana	Zarapfar & Parkar	1
	Haryana Minerals Ltd.	

1	2	3
Jharkhand	Anil Khirwal	
	Devkabai Velji	
	G.S.Sarda	
	Indian Iron & Steel Co. Ltd.	
	Khatau Liladhar Thacker	
	Misrilal Jain & Sons Co. Ltd.	
	Mohan Minerais	
	Nirmal Kumar Pradeep Kumar	
	Padam Kumar Jain	
	R. Mcdill & Co. (P) Ltd.	
	Rameshwar Jute Mills Ltd.	
	Rattanlal Prakashchand	
	Rungta Mines (P) Ltd.	
	Salil Kumar Ghose	
	Shah Brothers	
	Singhbhum Mineral Co.	
	Steel Authority of India Ltd. (SAIL)-	
	T.P. Rungta	
	Tata Iron & Steel Co. Ltd. (TISCO)	
	Thakur Prasad Sao	20
Karnataka	A.K. Narrain Mines (P) Ltd.	
	AURO Minerals	
	B.R. Yogendranath Singh	
	Balaji Produce Co.	
	Bharat Mines & Minerals	
	Dalmia Cement (Bharti) Ltd.	
	Deccan Mining Syndicate (P) Ltd.	
	Doddanavar Brothers	

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1	2	3
	E. Ramamurthy	
	Gogga Gurusanthian & Brothers	
	H.G. Rangangoud	
	H.R. Doddanavar	
	H.R. Gaviappa & Co.	
	Hanuman Singh	
	Hothur Traders Mineowner & Exporters	
	J.M.Vrushabhendraiah	
	Jyothi Brothers	
	Kariganur Mineral Mining Industry	
	Kudremukh Iron Ore Co. Ltd.	
	Lakshmi Narayana Mining Co.	
	M. Upendren	
	Milan Minerals (P) Ltd.	
	Mineral Enterproses (P) Ltd.	
	Mineral Miners & Traders	
	Minerals sales (P) Ltd.	
	Mineral Syndicate	
	Muneer Enterprises	
	Mysore Minerals Ltd.	
	Narayan Minerals Ltd.	
	Narayan Mines (P) Ltd.	
	National Mineral Development Corporation Ltd, (NMDC)	
	P. Abubakar	
	P. Balasubba Saetty & Son	
	R.B. Seth Shreeram Narsing Das	
	Rajapur Pampapathy	
	Ramgad Minerals & Mining (P) Ltd.	

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1	2	3
	S.B. Minerals	
	S.V. Srinivasulu	
	Sandur Manganese & Iron Ore Ltd.	
	Shree Kumarswamy Minerals Exporters	
	Smt. K.M. Parvathamma	
	Shri V.N. Jayaram	
	Suggalammagudda Mining Co.	
	T.V. Channanjasettappa & Brothers	
	Tiffin's Barytes Asbestos & Paints Ltd.	
	Trident Minerals	
	Thungabhadra Minerals Ltd.	
	V.S. Lad & Sons	
	Veerabhadrappa Sangappa & Co.	
	Vibhutigudda Mines (P) Ltd.	
	Visvesvarayya Iron & Steel Co. Ltd.	51
Madhtya Pradesh	Zeenath Transport Co.	
	Anand mining Corpn. Ltd.	
	K.K. Shrivastava	
	Kunwarani Ayodhya Singh	
	Nirmala Minerals	4
Maharashtra	Gahra Minerals	
	Gogte Minerals	
	New India Mining Corpn. (P) Ltd.	
	Tawakkal Stores	4
Orissa	Mrs. Sarojini Pradhan	
	Aryan Mining & Trading Corpn. Ltd.	
	B.D. Agarwala	
	B.D. Patnaik	

1	2	3
	B. Roy & A. Roy	
	Bhanja Minerals (P) Ltd.	
	Bharat Process & Mechanical Engg. Ltd.	
	Birat Chandra Dagara	
	Bonai Industrial Co. Ltd.	
	Chandi Prased Sharma	
	D.R. Patnaik	
	Drupadachandra Dagara	
	Essel Mining & Industries Ltd.	
	Feegrade & Co. (P) Ltd.	
	Gandamardhan Sponge Industries (P) Ltd.	
	Gaurishankar Choubey	
	Geetarani Mohanty	
	Ghanshyam Misra & Sons (P) Ltd.	
	H.G. Pandya & Others	
	J.N. Patnaik	
	Jindal Ltrips Ltd.	
	K.C. Pradhan	
	Kalinga Mining Corpn. Ltd.	
	Kamaljeet Singh Ahluwalia	
	Kaypee Enterprises	
	Khatau Narbheram & Co.	
	Lal Traders & Agencies	
	M.G. Mohanty	
	M/s Maitra Shukla	
	Narayani Sons	
	National Enterprises	
	Orissa Mineral Dev. Co. Ltd.	
	Orissa Mining Corpn. Ltd.	
	Partha Das	
	Patnaik Minerals (P) Ltd.	
	Penguin Trading & Agencies Ltd.	
	Ramesh Prasad Sao	

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1	2	3
	Rungta Mining (P) Ltd.	
	Rungta Sons (P) Ltd.	
	S.A. Karim	
	S.C. Padhee	
	S.N. Mohanty	
	Serajuddin & Co.	
	Shiv Dutt Sharma	
	Smt. D.K. Bai Pandya	
	Smt. Kavita Agarwala	
	Steel Authority of India Ltd. (SAIL)	
	T.B. Lal & Co.	
	Tarini Minierals	
	Tata Iron & Steel Co. Ltd. (TISCO)	50
Rajasthan	Modi Levigated Kaolin (P) Ltd.	
	Naresh Kumar Coal Salee Ltd.	
	Prakash Chandra Jain	
	Ramsingh Om Prakash	
	Smt. Veena Joshi	5
	All India Total	176

*Source : IBM

Poverty Alleviation Programme in Kerala

3420. SHRI RAMESH CHENNITHALA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the financial assistance given by the Union Government under the Poverty Alleviation Programme to Kerala alongwith the amount spent by the State Government during each of the last three years;

(b) whether the Union Government have received any project from the Government of Kerala in this regard; and

(c) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Ministry of Urban Development and Poverty Alleviation has been implementing Swarna Jayanti Shahari Rojgar Yojana (SJSRY), a Centrally Sponsored urban poverty alleviation programme, w.e.f 1.12.1997 with a view to provide gainful employment to the urban unemployed or underemployed poor through (i) encouraging the setting up of self-employment ventures by those who have read upto 9th standard and (ii) provision of wage employment. The details of Central funds released to and expenditure out of it as reported by the Government of Kerala are as under :

		(Rs. in lakhs)
Year	Central fund Released	Expenditure Reported
As on 1.12.1997*	353.75	_
1997-98	202.99	[.] 513.19
1998-99	377.09	420.64
1999-2000	448.32	354.57
2000-2001	256.50	Not yet reported

* unspent balance of erstwhile programmes subsurned in SJSRY.

(b) and (c) Yes, Sir, a proposal on "Slum free capital city : Thrivananthapuram" for the "Cities Alliance for cities without slums" under Italian assistance to be launched by the World Bank and UNCHS (Habitat) for eradication of urban poverty has been received from the Government of Kerala.

Reconstitution of National Integrated Council

3421. SHRI ABUL HASNAT KHAN : SHRI GUTHA SUKENDER REDDY : SHRI RUPCHAND MURMU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a demand for reconstitution of the National Integration Council; and

(b) if so, the details in this regard and the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The National Integration Council will be reconstituted in due course of time.

Welfare of Traffic Police Personnel in Delhi

3422. DR. B.B. RAMAIAH : Will the Minister of HOME AFFAIRS be pleased to state : (a) whether the Government are aware that the Police personnel on traffic duty in Delhi are exposed to extremely hazardous pollutants during the course of their duty;

(b) if so, whether any survey has been conducted to analyse its impact on their health; and

(c) the details of steps the Government propose to take to ensure better health for these policemen ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) A study conducted by Delhi Traffic Police in association with CRRI and AIIMS had concluded that the traffic policemen deployed at certain polluted intersections suffer from chest, eyes, ear and other body ailments.

(c) The steps taken by Delhi Police to reduce the effect of pollution include providing of Pollution Nose Mask to the police personnel posted in Traffic Unit and their rotation from "polluted" to "non-polluted" circle after a period of 3 months.

Indo-Pak Social Scientists Conference

3423. SHRI K.H. MUNIYAPPA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether ICSSR has decided to set a mechanism to build ties with Pakistan;

(b) if so, whether first Indo-Pak Social Scientists Conference was held recently;

(c) if so, the main decision taken and the details of the recommendations made in the conference;

(d) whether the decisions taken in the conference have been forwarded to the Government; and

(e) if so, the steps being taken to implement them?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) According to ICSSR there is no such proposal. (b) An Indo-Pak Social Scientists Meet was organised in New Delhi during July, 2001, in which over 100 delegates from India and Pakistan participated.

(c) It was decided that India and Pakistan should take steps to discourage cross-border tension, create institutional arrangements for regular dialogue in economic, social and military security matters, and encourage free flow of information and collaborative research programmes to solve common problems. Continuous dialogue between scientists, technologists and business groups through meetings and seminars was considered essential.

(d) and (e) The recommendations of the Indo-Pak Social Scientists Conference are still awaited from ICSSR.

Hostels for Working Women and Girl Students

3424. SHRI P.D. ELANGOVAN : SHRI E.M. SUDARSANA NATCHIAPPAN :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) the number of existing hostels for working women and girl students in the country, State-wise;

(b) the number of such hostels proposed to be constructed alongwith their location, State-wise; and

(c) the steps taken by the Government to monitor the functioning of these hostels ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) A Statement is enclosed.

(b) Proposals recommended by State Governments/Union Territory Administrations are sanctioned on the basis of need and subject to fulfillment of the schematic norms. There is no State/Union Territory wise earmarking of projects.

The Secondary Education Division implements a Centrally Sponsored Scheme for NGO's under which 100% financial assistance is provided for strengthening of boarding and hostel facilities for girls students of secondary and higher secondary schools. Under this Centrally Sponsored Scheme there is no provision for construction of girls hostels.

(c) A hostel management committee is prescribed for each working women hostel to ensure its proper functioning under the scheme for assistance for construction of working women hostels with day care centers. The Department of Women and Child Development has a scheme of area officers whereby nominated officers of the Department are required to inspect the schemes and projects of the Department including the functioning of Working Women Hostels sanctioned by Department.

The scheme of strengthening of Boarding and Hostel facilities for girls students of secondary and higher secondary schools of the Department of Sec. And Hr. Education has been evaluated by NCERT in 1998-99 and steps have been taken to monitor the functioning of these hostels in future also.

Statement

Hostels for Working Women and Girls students

S. No.	State/U.T.	No. of WW Hostels	No. of hostels for Girls Students
1	2	3	4
1.	Andhra Pradesh	46	11
2.	Arunachal Pradesi	h 9	-
3.	Assam	15	4
4.	Bihar	7	11
5.	Goa	2	-
6.	Gujrat	37	21
7.	Haryana	18	4
8 .	Himachal Pradesh	14	-
9.	Jammu & Kashmi	r 5	-
10.	Jharkhand	1	1
11.	Karnataka	80	15
12.	Kerala	140	-

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1 2	3	4
13. Madhya Pradesh	59	1
14. Chhatisgarh	8	- 1
15. Maharashtra	122	17
16. Manipur	12	6
17. Meghalaya	3	-
18. Mizoram	3	-
19. Nagaland	9	7
20. Orissa	28	24
21. Punjab	14	-
22. Rajasthan	37	1
23. Sikkim	2	-
24. Tamil Nadu	90	3
25. Tripura	1	-
26. Uttar Pradesh	35	18
27. Uttaranchal	5	-
28. West Bengal	37	3
Total States	839	147
Union Territories		
29. A&N Islands	1	-
30. Chandigarh	6	-
31. Delhi	20	-
32. Pondicherry	4	-
Total UTS	31	_
All India Total	870	147

[Translation]

Anti-National activities on Indian Islands

3425. SHRI ABDUL RASHID SHAHEEN : Will the Minister of HOME AFFAIRS be pleased to state : (a) whether smuggling of arms and anti-India activities are going on in some Indian Islands;

(b) if so, the reaction of the Government thereto;

(c) the number of such cases reported during the last three years, Island-wise; and

(d) the action taken by the Government to check smuggling and anti-Indian activities there ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) No, Sir. No such case was reported from Andaman & Nicobar Islands and Lakshadweep during the last three years except the one in which a group of foreign nationals was apprehended near Land Fall Islands in the Andaman & Nicobar Group of Islands on 10/11th February ,1998 and a sizeable quantity of arms and ammunition was seized from them.

(d) The steps taken in this regard include regular surveillance over the sea around the Island territories by Naval and Coast Guard ships and aircrafts' strengthening of Police Marine Force of Andaman & Nicobar Islands; and holding of State Level Security Coordination meetings every month to review the measures taken to deal with matters relating to internal security.

[English]

Genetically Modified Food

3426. SHRI RAMJIVAN SINGH: SHRI VILAS MUTTEMWAR:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government have decided to develop and introduce genetically modified foods;

(b) whether some of the countries have strongly opposed the entry of Franken foods into their countries;

(c) whether several West European countries have banned the entry of genetically engineered food;

(d) if so, the reasons therefor; and

(e) the reasons for India's going ahead with the introduction of genetically engineered golden rice ?

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THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (e) Realizing the benefits of Genetically Modified Foods, many research programmes have been supported. The Government of India has however not yet accorded approval for commercial release of any Genetically Engineered Food in the country. As per the Indian Environment (Protection) Act, 1986 and Rules 1989 it is mandatory that all such products require the approval of Genetic Engineering Approval Committee (GEAC) of the Ministry of Environment and Forests. Such products are to be assessed from biosafety (environmental and food safety) angle before they are permitted for use and sale in the country.

As this technology is new, fears have been expressed about the safety of such foods and case by case testing is undertaken by countries to ascertain the merits and demerits of using such foods. No country has unilaterally decided to put a total ban on use of genetic engineering technology and almost all countries are using genetically engineered pharmaceutical formulations, many as life saving drugs. An Indo-Swiss collaborative research proposal is under consideration to develop rice with enhanced nutritional qualities.

Computerization of Land Records

3427. SHRI S.D.N.R. WADIYAR : SHRI RAMSHETH THAKUR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether computerisation of land records has been completed in all the States/Union Territories;

 (b) if so, the details thereof, State/Union Territorywise;

(c) the funds allocated/released/utilised for the purpose during 2000-2001 and 2001-2002 State/Union Territory-wise;

(d) the expenditure incurred thereon so far; and

(e) the number of Taluka benefited under the scheme in the country, State/Union Territory-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) The Scheme of Computerisation of Land Records was started in the year 1988-89 with 100% financial assistance as a Pilot Project in 8 States with the objective that land owners should get computerised copies of their Record of Rights. At present the scheme is being implemented in 569 districts out of 595 districts of the country.

(b) A Statement-I showing State/Union Territorywise details about the districts covered under the programme is enclosed.

(c) State-wise budget allocations not made under the scheme. The proposals received from the States/Union Territories from time to time are examined and funds released to them as per the guidelines. During the year 2000-2001 and 2001-2002 (upto 8.8.2001) a total amount of Rs. 47.60 crores and Rs. 11.18 corres respectively has been released under the scheme to the States/Union Territories.

 (d) A Statement-II showing State/Union Territorywise progress of funds released (since inception -1988-89) and utilised under the scheme is enclosed.

(e) So far 2383 tehsils/taluks/blocks have been operationalised under the scheme in the country as shown at Annexure I, as referred to in reply to part (b) of the question.

Statement-I									
•	Name of the States/U.T.s	Number of district covered	Tehsils/taluks/ blocks operationlised						
1	2	3	4						
1.	ANDHRA PRADESH	23	308						
2 .	ARUNACHAL PRADES	H 14	0						
3.	ASSAM	23	27						
4.	BIHAR (including Jharkhand)	55	0						
5.	GUJRAT	25	114						
6 .	GOA	2	2						

SRAVANA 23, 1923 (Saka)

1 2	3	4	1 2	3	4
7. HARYANA	19	64		32	117
B. HIMACHAL PRADESH	12	16	20. SIKKIM	4	8
9. JAMMU & KASHMIR	14	0	21. TAMIL NADU	29	206
10. KARNATAKA	27	177	22. TRIPURA	4	14
11. KERALA	14	0	23. UTTAR PRADESH	83	235
12. MADHYA PRADESH (including Chhattisgarh)	61	354	(including Uttaranchal)	
I3. MAHARASHTRA	35	305	24. WEST BENGAL	18	354
4. MANIPUR	9	0	25. D & N. H.	1	0
15. MIZORAM	7	0	26. DELHI	1	0
I6. NAGALAND	8	0	27. PONDICHERRY	1	0
17. ORISSA	30	28	28. CHANDIGARH	1	0
8. PUNJAB	17	0	TOTAL	569	2383

Statement-II

(Rs. in lakhs)

SI. No.	Name of the State/U.T.					Funds	Release	d				Funds Re-	Funds used
		Between 1989- 93	During 1993 94	During 1994 95	During 1995 96	During 1996 97	During 1997 98	During 1998 99	During 1999 00	During 2000 01	During 2001 02	lease d so far	so far
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	25.00	78.00	105.00	210.00	15.00	0.00	829.90	174.05	0.00	0.00	1436.95	1182.68
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	75.30	0.00	75.30	0.00
З.	Assam	25.00	33.00	5 0. 0 0	50.00	80.00	97.50	Q.00	0.00	0.00	0.00	335.50	67.56
4.	Bihar	20.00	30.00	100.00	0.00	0. 00	367.50	30.50	0.00	0. 00	0.00	548.00	35.30
5.	Gujarat	25.00	10.00	10.00	120.00	0.00	75.00	24.61	79.68	195. 8 0	207.06	747.15	321.28
6.	Goa	0.00	15.00	5.00	0.00	20.00	0.00	0.00	63.50	12,30	37.50	153.30	82.90
7.	Haryana	21.00	19.00	55.00	1 8 0. 0 0	0.00	19.00	15.00	56.0 0	92.40	0.00	457.40	177.18
8.	Himachal Pradesh	25.00	15.00	50.00	55.00	6 0.00	0.00	6.60	28.60	0.00	0.00	240.00	87.97

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1	2	3	4	5	6	7	8	9	10	11	12	13	14
9.	Jammu & Kashmir	25.00	4.00	20.00	0.00	0.00	30.00	189.00	18.00	0.00	0.00	286.00	186.34
10.	Karnataka	25.00	43.00	28.00	120.00	95.00	69 .20	342.50	501.88	590.45	0.00	1815.03	1112.57
11.	Kerala	25.00	40.00	30.00	200.00	30.00	69.00	79.50	102.75	0.00	0.00	576.25	535.40
12	Madhya Pradesh	33.00	45.00	90.00	75.00	45.00	485.50	237.82	668.38	513. 88	0. 00	2193.58	1673.72
13.	Maharashtra	25.00	60.00	9 5.00	195.00	241.00	197.50	108.59	791.17	455.00	0.00	21 68 .26	919.42
14.	Manipur	25.00	0.00	0.00	0.00	124.88	0.00	0.00	38 .35	0.00	0.00	188.23	68.07
15.	Meghalaya	0.00	0.00	0.00	0.00	0. 00	0.00	0.00	14.00	0.00	0.00	14.00	0.00
16.	Mizoram	0.00	15.00	10.00	0.00	60.00	0.00	50.00	37.78	117. 78	0.00	290.56	1 72.78
17.	Nagaland	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.15	60.00	25.15	110.30	25.15
18.	Orissa	32.50	55.00	30.00	135.00	270.00	0.00	20.50	171.12	387.70	657.30	1759.12	950.46
19.	Punjab	25.00	53.62	45.00	0.00	75.00	52.50	0.00	31.50	0.00	0.00	282.62	53.92
20 .	Rajasthan	25.00	50.00	68 .00	150.00	210.00	0.00	43.60	0.00	888.34	0.00	1434. 9 4	459.5 9
21.	Sikkim	12.00	0.00	0.00	20.00	0.00	0.00	22.40	1 2.8 0	0.00	0.00	67.20	32.00
22.	Tamil Nadu	25.00	83.00	45.00	90.00	210.00	60.00	30.98	237.29	611.50	0.00	1392.77	1013.52
23.	Tripura	25.00	40.00	20.00	0.00	15.00	75.80	0.00	38.00	0.00	0.00	213.80	153. 48
24 .	Uttar Pradesh	25.00	75.00	129.00	165.00	270.00	247.50	142.50	0.00	278.60	0.00	1332.60	450.00
25.	West Bengal	25.00	85.00	65.00	235.00	180.00	173.00	300.78	110.00	457.40	34.57	1665.75	1375.00
26 .	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	156.80	156.80	0.00
27 .	D&N.H.	0. 00	12. 38	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.38	0.00
28.	Delhi	8.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.03	0.00
29 .	Pondicherry	0. 00	15.00	0.00	0.00	0.00	0.00	0.00	23.55	23.55	0. 00	62.10	23.55
30 .	Chandigarh	0.00	0.00	0.00	0.00	15.00	0.00	0.00	0.00	0.00	0.00	15.00	0.00
	Total	501.53	876.00	1050.00	2000.00	2015.88	2019.00	2474.78	3223.55	4760.00	1118 38	20039.12	11150 84

Safety Norms at Ship Breaking Yards

3428. SHRI SUBODH ROY : Will the Minister of STEEL be pleased to state :

(a) whether safety norms are ignored at ship

breaking yards and the workers are exposed to occupational hazards and living conditions;

(b) whether according to a study, India has become a dumping ground for somebody else's wastes and the pollution caused by ship-breaking activity near Bhavnagar has attained alarming proportions; and (c) if so, the steps being taken by the Government to check these malpractices ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) No, Sir, The State Government of Gujarat has taken a number of steps like training of workers on safety measures, launching of risk awareness campaigns, monitoring of safety status at each plot etc. to improve safety of workers.

(b) A study by Greenpeace suggests that India has become a dumping ground for shipboard waste and pollution caused by shipbreaking activity has reached alarming levels. However, various other studies undertaken by Gujarat Ecological Society and MECON show that the effect in the environment is not so adverse.

(c) The steps taken by the Government in this regard are as under:

- Ministry of Environment and forests have constituted an Advisory Committee to advice on the aspects pertaining to the regulation of ship breaking for sound environmental planing and management including proper handling of hazardous waste;
- (ii) Environmental guidelines on ship breaking industry have been prepared by the Central Pollution Control Board and circulated to the concerned State Pollution Control Boards for implementation A regular monitoring mechanism is in place.
- (iii) The State Government of Gujarat has notified a regulation called Gujarat Maritime Board (Prevention of fire and accidents for safety and welfare of workers and protection of environment during ship breaking activities) Regulations 2000 under Gujarat Maritime Board Act , 1981. As per new Regulations, the ship breakers need to enter into a license agreement for shipbreaking activities, beaching and cutting permission and compliance of environmental safety measures and house keeping.
- (iv) Shipbreaking activity is controlled within the provisions of various Acts and Rules namely Environment (Protection) Act, 1986,

Hazardous Wastes Rules, 1989 as amended 2000; MSIHC Rules 1989, Factories Act, 1948 etc. Central Pollution Control Board, Gujarat Pollution Control Board and Ministry of Environment and Forests monitor the level of pollution at the Shipbreaking yards from time to time.

(v) The Gujarat Maritime Board has awarded the consultancy work for scientific management of solid waste generated during shipbreaking activity. The scope of work includes waste quantification, characterization, design of treatment and disposal facilities and post project monitoring.

Participation of IOC in Haldia-Petrochemicals Ltd.

3429. SHRI LAKSHMAN SETH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have decided about the participation of IOC in Haldia Petro-Chemicals;

- (b) if so, the details thereof; and
- (c) the procedure to be adopted in the regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) to (c) Indian Oil Corporation (IOC) has shown interest in the restructuring plan of Haldia Petrochemicals Ltd. (HPL) including equity participation. IOC has completed due diligence study and negotiations with the promoters of HPL have commenced with effect from July 5, 2001.

Delhi Land Reforms Act, 1954

3430. SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to US Q. No. 2850 dated March 14, 2000 and state :

(a) the details of grounds taken for not filing appeals in selected cases wherein proceedings under section 81, of Delhi Land Reforms Act, 1954 were dropped by the court of SDM/RA, Vasant Vihar and Hauz Khas and the manner in which the same are different from other cases where in appeals are being filed/have been filed by the Panchayat Unit of Government of NCT;

(b) the datails of cases wherein proceedings under section 81 and 86-A of Delhi Land Reforms Act 1954 have been dropped by the courts of DC South West, ADM South West and SDM/RA, Vasant Vihar and SDM/RA Hauz Khas during 2000-2001;

(c) whether there is any policy of the Government of NCT of Delhi to file appeals in each and every case decided against Gaon Sabha; and

(d) if so, the action taken by the Gaon Sabha in each case decided against them and the present status of the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Fencing on Indo-Pak Border

3431. SHRI RATTAN LAL KATARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether fencing on Indo-Pak border is threatened to be uprooted due to diversion of Ravi river water towards India by Pakistan; and

(b) if so, the remedial steps taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The river Ravi cris-crosses the international border in Gurdaspur Sector of Punjab frontier. Due to floods, change of course and construction of spurs by Pakistan on the embankment of the river, a threat always exists to the border security fencing in that sector.

(b) The river bed is surveyed by a Committee on Special Remedial Works for Flood Protection Embankment whose recommendations are implemented by the Government to contain any diversions in the river's course by erecting spurs and studs at appropriate places.

Water Pollution in Delhi

3432. SHRI MAHESHWAR SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government are aware that drinking water in Delhi is highly polluted;

(b) if so, whether the Union and State Government jointly propose to provide pollution free drinking water to the residents of Delhi; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The Delhi Jal Board has reported that the drinking water supplied by it in Delhi is not pollued /contaminated. A constant watch is maintained to ensure that the quality of drinking water is potable, wholesome and conforms to the standards laid for this purpose.

Production and Export of Chemical Fertilizers and Insecticides

3433. SHRI RAJO SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the production of various chemical fertilizers and insecticides has increased during 2000-2001 and till date;

(b) if so, the details thereof, quantity-wise and typewise;

(c) the quantum of these fertilizers and insecticides exported during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) and (b) Yes, Sir.

- (i) Details of quantity-wise and type-wise production of fertilizers is given in the enclosed statement -I
- (ii) Details of quantity-wise and type-wise production of insecticides is given in the enclosed statement -II

(ii)

(c): (i) Details of export of fertilizers is given in the enclosed statement-III

Details of export of insecticides is given in the enclosed statement-IV

Statement-I

Product-wise production of Fertilizer during 2000-01 and April - July, 2001

(in '000' MT)

Name of Product	F	Production 2000-	01	Prod	uction April-July,	2001
	Quantity	Nitrogen	Phosphate	Quantity	Nitrogen	Phosphate
UREA	19650.9	9039.4	0.0	6058.2	2786.8	0.0
A/S	597.8	125.5	0.0	181.6	38.1	0.0
CAN	245.4	61.4	0.0	59.3	14.8	0.0
A/C	102.3	25.6	0.0	13.4	3.4	0.0
DAP	4888.9	880.0	2248.9	1350.0	243.0	621.0
SSP	2762.3	0.0	442.0	901.8	0.0	144.3
20:20	1555.5	311.1	311.1	497.6	99.5	99.5
15:15:15	300.2	45.0	45.0	111.0	16.7	16.7
ANP(20.8:20.8)	251.9	52.4	52.4	77.0	16.0	16.0
17:17:17	622.8	105. 9	105.9	111.8	19.0	19.0
10:26:26	517.8	51.8	134.6	173.3	17.3	45.1
12:32:16	493.5	59.2	157.9	194.4	23.3	62.2
14:35:14	150.7	21.1	52.7	25.2	3.5	8.8
19:19:19	252.7	48.0	48.0	95.6	18.2	18.2
28:28	241.6	67.6	67.6	74.1	20.7	20.7
16:20	198.1	31.7	39.6	47.3	7.6	9.5
23:23	144.3	33.2	33.2	69.8	16.1	16.1
14:28:14	15.0	2.1	4.2	5.7	0.8	1.6
TOTAL	32991.7	10961.0	3743.1	10047.1	3344.8	1098.7

Legend :

- A/S Ammonium Sulphate
- A/C -Ammonium Chloride
- CAN Calcium Ammonium Nitrate
- DAP Di-Ammonium Phosphate
- SSP Single Superphosphate

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AUGUST 14, 2001

	Sta	tement-li			1	2	3	4	5
	Capacity and Pro	duction of	Insecticid	9 5	23.	TRIAZAPHOS	0	845	750
				Tonnes	24.	LINDANE	1275	1107	473
S.N	o. Product	INS. CAP	99-00	2000-01	25.	TEMEPHOS	100	6	176
1	2	3	4	5	26.	DELTAMETHRIN	250	104	134
	INSECTICIDES				27.	ALPHAMETHRIN	360	361	115
1.	B.H.C. (13% Gama)	37000	0	0		TOTAL	137179	68572	59827
2 .	D.D.T.	6344	3638	3786		FUNGICIDES			
3.	MALATHION	9450	5894	5103	28.	CAPTAN & CAPTAFOL	. 1800	1125	1372
4.	PARATHION METHYL	4000	1860	1979	29.	THIRAM	180	0	0
5.	FENITROTHION	0	0	0	30.	ZIRAM	384	0	0
6.	DIMETHOATE	810	1447	822	31.	CARBENDAZIM	1215	900	104
7.	D.D.V.P.	3920	2496	2648		CALIXIN	200	35	38
8 .	QUINALPHOS	5580	2218	1569		MANCOZEB	11000	10323	9889
9 .	MONOCROTOPHOS	16150	9522	8118		COPPEROXY	1500	219	0
10.	PHOSPHAMIDON	5700	3234	113	•	CHLORIDE		. 210	Ū
11.	PHORATE	7550	6140	6044		TOTAL	16279	12602	12115
12.	ETHION	5080	3383	3456		HERBICIDES			
13.	ENDOSULPHAN	10100	8287	7462	35.	2,4-d	2880	1348	1150
14.	FENVALERARTE	2130	1394	1153	36.	BUTACHLOR	900	706	700
15.	CYPERMETHRIN	4640	3741	3388	37.	MATAMITRON	500	 -	510
16.	ANILOPHOS	600	900	800		TOTAL	3780	2054	2360
17.	ACEPHATE	4800	2884	3347		WEEDICIDES			
18.	CHLORPYRIPHOS	10340	7513	7000	38 .	ISOPROTURON	8538	4610	4500
19.	PHOSALONE	1000	514	583	39.	BASALIN	300	0	0
20.	METASYSTOX	0	744	583	40.	GLYPHSATE	1800	1676	728
21.	ABATE	0	185	36	41.	PARAQUAT	4000	1374	1400
22.	FENTHION	0	155	189	42.	ATRAZINE	40	128	14

1	2	3	4	5	1 2	3	4	5
43.	FLUCHLORALIN	300	154	50	45. ALUMINIUM PHOS	2300	1842	2463
	TOTAL	14978	7942	6692	46. METHYL BROMIDE	300	100	60
	RODENTICIDES				47. DICOFOL	150	124	106
4 4.	ZINC PHOSPHIDE	860	474	615	TOTAL	2750	2066	26 29
	FUMIGANTS				GRAND TOTAL	138826	93710	84238

Statement-III

Export of Fertilizers during 2000-01 and April-July 2001

Name of Company	Name of Fertilizer exported	Country to which exported	Quantity for which NOC issued during 2000-01 and upto 31.7.2001 (MT)	** Actual quantity Exported during 2000-01 and upto 31.7.2001 (MT)
IPL	MOP	Bangladesh	35,000	12840
Rama Phosphates Ltd.	SSP	Nepal	10,000	2158.65
Shree Acids and Chemicals Ltd.	SSP	Sri Lanka	500	200
The Phosphate Company Ltd	SSP	Nepal	10,500	nil
IFFCO	Urea	Nepal	nit	38349.9*
Nand Kishore and Sons	SSP	Nepal	2000	nil
RCF	NPK (15:15:15)	Sharjah	40	40
MMTC	Urea	Nepal	nil	4680**
Sana International Ltd.	SSP	Indonesia	5000	not available

*NOC for 60,000 MT of urea given during 1999-2000.

** NOC for 6000 MT of urea given during 1999-2000. Balance quantity revalidated during 2000-01.

Statement-IV

Exports of Pesticides

S. Products No.	Products	199	9-2000	2000-2001		
	QTY	VALUE	QTY	VALUE		
		M.T.	RS. LAKHS	(APRIL	-DEC)	
	2	3	4	5	6	
IN	ISECTICIDES		•			
	ALDRINE	377.5	1263.8	487	1778	

1	2	3	4	5	6
2.	ALUMINIUM PHOSPHIDE	632.4	2146.5	660	2127
3.	CALCUIUM CYNIDE	1.3	4.4	-	_
4.	CHLORDANE	4.0	6.6	-	-
5.	D.D.V.P	187.1	255.6	114.5	287.6
6.	D.D.T	16.4	8.6	64	31
	D.D.T. (2903.62)	49.2	32.6	26	6
7.	B.H.C	20.2	12.1	28	55
8.	LINDANE	280.4	734.6	62.4	194
9 .	PARATHION METHYL	111.5	208.6	47.6	126.6
10.	DIMETHOATE (TECH)	296.9	505.3	55	88
11.	MALATHION	2806.0	2480.9	1967	1806
12.	ENDOSULPHAN	3433.8	7747.0	1997	4332.5
13.	QUINALPHOS	204.7	445.2	215	556
14.	ISOPROTURON	1499.8	2730.3	1658.6	3105
15.	CYPERMETHRIN (TECH)	3773.1	15857.3	3161	11772
16.	ALLETRIN	218.1	1160.6	85.5	377
17.	SYNTHETIC PYRETHRUM	10.1	8.8	8	50
I 8 .	FENTHION	-	-	3	32.6
19.	OTHERS	15689.3	53750.8	13873	46036.6
I. F	UNGICIDES				
1.	MANEV SODIUM PENTA	347.6	342.8	243	299
2.	CHLOROPHENATE	493.2	463.3	294	226
3 .	THIRAM	21.0	17.8	25	22
4 .	OTHERS	3589.3	3801.9	3989	4152
H. I	HERBICIDES				
۱.	CHLORO METHYL PHENOXY ACETIC ACID	108.3	405.6	10.5	29
2.	22, 4D	1 865 .3	1373.5	734	631

1	2	3	4	5	6
3.	OTHER WEEDICIDES AND WEED KILLING AGENTS	619.0	943.9	1668	2183
IV.	DISINFECTANTS	119.4	1050.7	604	310
V.	RODENTICIDES				
1.	REPELLANT FOR INSECTICIDES	311.5	659.2	542	640
2.	OTHERS	944.4	1991.4	293	227

[English]

Durgapur Steel Plant

3434. SHRI SUNIL KHAN : Will the Minister of STEEL be pleased to state :

(a) whether the Government propose to make Durgapur Steel Plant profitable;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of investment required for the survival of alloy steel plant, Durgapur; and

(d) the Government's response in regard thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) to (d) The information is being collected and will be laid of the Table of the House.

Winding up of Coal Controller Offices

3435. SHRI ADHIR CHOWDHURY : SHRIMATI SHYAMA SINGH :

Will the Minister of COAL be pleased to state :

(a) whether the offices of the coal controller throughout the country have been wound up;

(b) if so, the reasons therefor;

(c) whether the decision of the Government to have job cuts in subsidiaries of Coal India Limited will have any adverse effect on the employees and workers;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN): (a) and (b) Field offices of the Coal Controller's Organisation set up for sampling and analysing of Coal by deploying Coal India Limited's staff have been closed in March, 2001. However, the Principal office of Coal Controller at Kolkatta and its branch office at Dhanbad have not been closed.

(c) to (e) Towards rationalization of surplus manpower in BCCL, CCL and ECL, grants-in-aids for implementation of Voluntary Retirement Scheme (VRS) are being provided by Government of India. Up to January 2001, Rs. 505.00 crore have been released under VRS and 24,877 persons have availed of VRS in BCCL, CCL and ECL. A target has been set for retirement of 11,500 persons under VRS in these three subsidiary companies of Coal India Limited and a provision of Rs. 156.99 crore has been made for this purpose during the year 2001-02. VRS is a purely voluntary scheme and opting for it is left to the volition of the worker.

Closure of Coal Mines under MCL

3436. SHRI K.P. SINGH DEO : Will the Minister of COAL be pleased to state:

(a) the number of coal mines under Mahanadi Coalfields Ltd. have been closed and the production has been stopped there during 2000-01;

(b) if so, the coal mines declared closed or discontinued during the said period;

(c) the reasons for the closure of these mines; and

(d) the present position thereof ?

AUGUST 14, 2001

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) No mine has been closed and production stopped during 2000-2001 in Mahanadi Coalfields Limited.

(b) to (d) Do not arise in view of reply given to (a) above

Computer Education in Schools

3437. SHRI TRILOCHAN KANUNGO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the target fixed for introducing computer education in schools during the current year, State-wise;

(b) the number of schools in which computer education has been introduced so far, State-wise; and

(c) the manner in which they are being financed and managed ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) Computer Education in schools is being given by different States. Government of India has not fixed any target State-wise. Under the Centrally Sponsored Scheme of Computer Literacy and Studies in Schools (CLASS), so far, 4251 school have been covered. State-wise list of schools covered under this Scheme is given in the enclosed statement. Under the modified Scheme of CLASS, the State Governments would submit the Computer Education Plans (CEPs) and Central Government funds would be available for some of the activities.

Statement

Statewise position of Schools covered under the Scheme of Computer Literacy and Studies in Schools (CLASS)

SI. Name of States/UTs No.	No. of schools covered under the CLASS scheme
1 2	3
1. ANDHRA PRADESH	172

1	2	3
2.	ARUNACHAL PRADESH	20
3.	ASSAM	102
4.	BIHAR	123
5.	GOA	70
6 .	GUJARAT	171
7.	HARYANA	127
8 .	HIMACHAL PRADESH	214
9.	JAMMU & KASHMIR	53
10.	KARANATAKA	377
11.	KERALA	177
12.	MADHYA PRADESH	422
13.	MAHARASHTRA	404
14.	MANIPUR	26
15.	MEGHALAYA	- 42
16.	MIZORAM	17
17.	NAGALAND	17
18.	ORISSA	117
19.	PUNJAB	137
20 .	RAJASTHAN	239
21.	SIKKIM	22
22 .	TAMILNADU	195
23.	TRIPURA	46
24.	UTTAR PRADESH	434
25.	WEST BENGAL	257
26.	A & N ISLANDS	22
27 .	CHANDIGARH ADMN.	08
28 .	NCT (DELHI)	210

1	2	3
29 .	DADRA & NAGAR HAVELI	09
30.	DAMAN & DIU	04
31.	LAKSHADWEEP	09
32.	PONDICHERRY	08
	TOTAL	4251

[Translation]

Allotment of Land, Shops on Lease by Bokaro Steel Plant

3438. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of STEEL be pleased to state :

(a) whether the Management of Bokaro Steel plant has allotted its land, shops and other complexes on 99 years lease;

(b) if so, whether the terms of existing lease has been change;

(c) if so, the details in this regard; and

(d) the reasons for reducing the terms of the lease?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) No, Sir.

(b) to (d) Do not arise in view of 'a' above.

[English]

Expenditure incurred on Navodaya Vidyalayas

3439. SHRI T.T.V. DHINAKARAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the amount spent on Navodaya Vidyalayas both nonrecurring and recurring in each State ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : Information is being collected.

Schemes for Women's Empowerment

3440. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have identified the best schemes for empowerment of women which are reaching the targeted beneficiaries amongst women;

(b) if so, the details thereof; and

(c) whether the outside assistance is being taken to focus on women ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Every scheme for empowerment of women is reaching the targeted beneficiaries. Mahila Samakhya Yojana has been awarded internationally. Women's Employment Programme has been rated as a best practice by the Norwegian agency for International Development (NORAD).

(b) The details of the schemes are provided in the enclosed statement.

(c) The scheme listed at serial number 2 of the annexure is partly supported by Norwegian Agency for International Development, while the scheme at serial number 14 is funded by the IFAD and World Bank.

Statement

Women Specific Schemes of Department of Women and Children

1. Support to Training and Employment Programme for Women (STEP)

This Programme launched in 1987, seeks to provide updated skills and new knowledge to poor and assetless women in the traditional sectors, such as, agriculture, animal husbandry, dairying, fisheries, handlooms, handicrafts, khadi and village industries, sericulture, social forestry and wasteland development for enhancing their productivity and income generation. This would enhance and broaden their employment opportunities, including self-employment and development of entrepreneurial skills. Women beneficiaries are organised into viable and cohesive groups or co-operatives. A comprehensive package of services, such as, extension, inputs, market linkages etc. are provided besides linkage with credit for transfer of assets.

Since the inception of the programme, about 4,91,795 women have been covered under 96 projects indifferent parts of the country.

2. Women's Economic Programme (NORAD)

This programme was launched in 1982-83 with assistance from Norwegian Agency for Development Cooperation (NORAD). Under this programme, financial assistance is given to Women's Development Corporations, Public Sector Corporations, autonomous bodies, and voluntary organisations, to train poor women, mostly in non-traditional trades and to ensure their employment in these areas. Some of the trades are computer programming, electronics, watch assembling, radio and television repairs, garment making, secretarial practices, community health work, embroidery, weaving, etc. Financial assistance is given to the grantee organisation for hiring of training-cumproduction sheds, training costs, machinery and equipment, stipend to the trainees and remuneration for the trainers. The upper ceiling for assistance under this Scheme is normally confined Rs. 8000/- per beneficiary.

Since the inception of the programme in 1982 -83, 1850 projects benefiting 2.50 lakh women have been implemented.

3. Distance Education for Women's Development and Empowerment

Self-Helf Groups have emerged as one of the major strategies for women's empowerment. Sustainability of the majority of these groups was a major problem and one of the prime reasons for that was lack of a proper training strategy. In order to address some of these critical areas of concern a scheme called Distance Education for Women's Development and Empowerment was launched in 2000.

The Scheme entails a certificate course by IGNOU to train a large mass of trainers from amongst village level implementers of the projects, their supervisors and district level functionaries. Such trainers, after their successful participation in the programme, would be able to guide sustainable group formation work in their areas.

The implementation of the project is being jointly undertaken by the Department of Women and Child Development, Indira Gandhi National Open University (IGNOU) and Indian Space Research Organisation (ISRO).

4. Hostel for Working Women

Under the scheme of construction/expansion of Hostel Building for Working women with a Day Care Centre, financial assistance is given to voluntary organisations, local bodies and cooperative institutions engaged in the field of womens/social welfare/womens education. Public Sector Undertaking, Women Development Corporations, Educational Institutions and State Governments for the construction of hostels for working women in order to enable women seek employment and participate in technical training. The objective of the Scheme is to provide cheap and safe hostel accommodation to employed working living out of their homes. The target beneficiaries are single working women, widows, divorcee, separated and working women whose husbands are out of town. Women getting training for employment and girl students studying in post school professional courses are also eligible to stay in the hostel.

5. Short Stay Homes for Women and Girls

The scheme was launched in 1969 to protect and rehabilitate those women and girls who are facing social and moral danger due to family problems, mental strains, social ostracism, exploitation and other causes. The services extended in these homes include medical care, psychiatric treatment, case work services, occupational therapy, education/cum/vocational training and V recreational facilities. A recurring grant of Rs. 4,01,350 and non/recurring grant of Rs 50,000 is provided under the scheme. The new Homes are sanctioned by the Department, but maintenance of the existing Homes is looked after by the Central Social Welfare Board through the State Boards.

6. Condensed Course of Education for Adult Women

The Scheme of Condensed Course of Education for

Women was started by the Central Social Welfare Board during the year 1958 with the objective of providing basic education and skills to needy women and also to benefit widows, destitute deserted women and also those belonging to economically backward classes. Under the Scheme, grant is given to voluntary organisations for conducting courses of two-year duration for preparing candidates for primary, middle and matric level examinations and one-year duration for matric failed candidates. During the year 2000-2001, grants amounting to Rs. 247.47 lakhs have been sanctioned for conducting 443 courses, which benefited 11,225 women candidates.

7. Vocational Training Programme

Based on the national policy on skill development for girls and women the Central Social Welfare Board had started the Scheme of the Vocational Training Programme in the year 1975 to train women in marketable trades and also to upgrade their skills in order to enable and empower them to access remunerative employment opportunities, which will enhance their self-confidence and self-esteem. The Training Programme is organised in rural, tribal, backward, urban slum areas through voluntary organisations in the traditional and non-traditional trades like Computer Training Community Health Workers, Paramedical Vocations, Typing and Shorthand, to enable them to get employment in Government, Public Sector Undertakings, Corporations, Autonomous Bodies, Private Sector etc. Special emphasis is also laid on implementing this Programme in After Care-Homes Women Cell of Jails and other custodian institutions. The organisations are identified through State Social Welfare Advisory Boards in all States/U.Ts. And implementation of the training programme is monitored through field machinery. The skills of traditional artisans are also being upgraded to provide opportunities for self-employment. The Scheme has been instrumental in providing job opportunities to a large number of needy women and thereby enhancing their socio-economic status.

8. Awareness Generation Projects for Rural and Poor Women

The Awareness Generation Programme aims to identify the needs of rural and poor women and to

generate awareness among them about their status in the family and society and to activate them to work for achieving their rights and to deal with social issues. Since 1993-94, special emphasis has been given to participation of women in Panchayati Raj institutions and their role in promoting national integration and communal harmony. Some of the schemes of the Department of Women and Child Development such as the Rashtriya Mahila Kosh and the Mahila Samriddhi Yojna have also been included in this Scheme to motivate rural women towards self-reliance. Relevant topics are taken up in a camp of 8 days duration for 25 beneficiaries, which are followed by two days for detailed evaluation of the camp. The assessment of the impact of the camp on the beneficiaries and the community is done within 6 months on completion of the camp. A sum of Rs.10,000/- is given to an organisation for one Awareness Generation Project. Training of organisers is a pre-requisite condition for organising the camps for which a number of training centres in every state have been identified by the National Standing Committee and CSWB. The expense of Rs. 1,000/- per trainee is provided by the Central Social Welfare Board.

9. Socio-economic Programme

The Socio-economic Programme of the Central Social Welfare Board endeavors to provide employment opportunities on full or part time basis to destitute women, widows, deserted and the physically handicapped, to supplement their meager family income. Besides, women entrepreneurs are encouraged to exhibit and sell their products through Exhibition-cum-Meals organised by State Boards at Distt. level. The Central Social Welfare has two different types of schemes of assistance under this Programme as follows:

Agro-based Units

The Central Scial Welfare Board assists voluntary organisations for setting up agrobased units like dairy, poultry, piggery, goatery etc. for poor and needy women. However, for the past few years proposals for Agro-based Units were not considered.

– Production Units

Voluntry organisations are encouraged to set up Production Units, which can provide employment on full or part time basis to women. Project proposals should be cleared by District Industrial Centres, KVICs etc. who look into viability of the projects. A grant is provided by the Central Social Welfare Board to facilitate setting up a Production Unit by the grantee institution. The grant is finalised on a case-tocase basis subject to a limit of Rs.3 lakhs.

10. Maintenance of Working Women's Hostels

Under this scheme Central Social Welfare Board provides a maintenance grant to voluntary organisations for providing safe accommodation to working women whose salary does not exceed Rs. 16000/- p.m. so that they are not exposed to undesirable and anti-social elements.

The followings types of maintenance expenses are covered under the scheme :

- i) Salary of Matron and Chowkidar
- ii) Recreation facilities
- iii) Difference of Rent of the Hostel building, and
- iv) Maintenance of Hostel building.

A minimum grant of Rs. 40,000/- and maximum grant of Rs. 50,000/- is sanctioned to an institution in a year keeping in view the class or category of the city.

11. Family Counselling Centre

The objectives of the Family Counseling Center Programme is to provide preventive and rehabilitative services to women and children who are victims of atrocities and family mal-adjustments. The scheme is being implemented since 1984 through voluntary agencies. It was evaluated through NIPCCD during the year 1990-91 and a revised scheme is in force since 1992-93. Under the revised, scheme a maximum of Rs. 1 lakh per centre per annum is given for continuation of existing FCCs while Rs. 1.15 lakh is given for new FCCs. The salaries of two counselors who are either Post Graduate in Social Work or Psychology and Rs 15000/- for recurring items are borne fully the board while the institution is required to contribute 20% towards other recurring expenditure.

12. Education Work for Prevention of Atrocities on Women

The scheme of assistance to voluntary organisations for Education Work for Prevention of Atrocities on Women was started in 1982. Under this scheme, universities, colleges, women studies centres, institutions of higher learning and voluntary organisations are give financial assistance for undertaking various activities such as production and publication of the educative journals, articles, books, conducting surveys and studies on violence against women, awards to best films, short plays, short stories etc., translation of such material from one language to another language holding seminars, conferences, meetings, exhibitions, film festivals etc., holding of training camps for social workers including Govt. functionaries, legal literacy camps/para legal training camps, use of traditional media such as street plays, puppetry etc., organising Women Development Centres in educational institutes and legal and counselling services to women prisoners etc.

13. Balika Samriddhi Yojana

Ballika Samriddhi Yojana was launched in 1997-98. Under the scheme the mother of a girl child born on or after 15.8.1997, in a family below the poverty line, in rural and urban areas, was given a grant of Rs. 500/-. The Scheme has been revised in June 1999. The grant of Rs. 500/- will henceforth be deposited in a post office/bank account in the name of the new born girl and the girl will also get scholarship for each completed year of schooling in class I to class X which will also be deposited in the same account. The matured value of the account will be paid to the girl on her attaining the age of 18 years and remaining unmarried till then. The scheme is a long-term strategy to change social attitudes towards the girl-child while raising her status.

14. Rural Women's Development and Empowement Project (Swa-Shakti)

The Swa-Shakti Project, earlier known as Rural Women's Development and Empowerment Project, was sanctioned on 16-10-1998 as a Centrallysponsored Oroject for a period of 5 years with an estimated outlay of Rs. 186.21 crore. In addition, an amount of Rs 5 crore is being provided during the project period, for facilitating the setting up, in the project states, of Revolving Funds for giving interest bearing loans to beneficiary groups primarily during their initial formative stage. The overall objective of the project is to strengthen the processes, and create an environment, for empowerment of women. Its specific objectives are:

- Establishment of 7400 to 12000 self-reliant women's self-help-groups (SHGs) having 15-20 members each, which will improve the quality of their lives, through greater access to, and control over, resources;
- Sensitizing and strengthening the institutional capacity of support agencies to pro-actively address women's needs;
- Developing linkages between SHGs and lending institutions to ensure women's continued access to credit facilities for income generation activities;
- Enhancing women's access to resources for better quality of life, including those for drudgery reduction and time-saving devices; and
- Increased control of women, particularly poor women, over income and spending, through their involvement in income generation activities, which will indirectly help in poverty alleviation.

The project covers 35 districts in the States of Uttar Pradesh, Madhya Pradesh, Gujarat, Jharkhand, Karnataka and Bihar.

15. Swayamsidha

This Scheme was launched in March this year, recasting the Indira Mahila Yojana (IMY) into an

integrated programme for women's empowerment, renamed Swayamsiddha, and expanding it from the existing 238 blocks to 650 blocks by the end of the IX plan.

The vision of IWEP is to develop empowered women who will demand their rights from family, community and government, have increased access to, and control over, material, social and political resources, have enhanced awareness and improved skills; and be able to raise issues of common concern through mobilization and networking.

The immediate objectives of the scheme is establishment of self-reliant women's Self-Helf Groups (SHGs), creation of confidence and awareness among members of SHGs regarding women's status, health, nutrition, education, sanitation and hygiene. legal rights, economic upliftment and other social, economic and political issues; strengthening and institutionalizing the savings habit in rural women and their control over economic resources; improving access of women to micro credit; involvement of women in local level planning; and convergence of services of DWCD and other departments.

This scheme will be implemented by the State Governments through the identified Nodal department at the State level and implementing agencies at the Block level (PIAs). A PIA may be any appropriate agency, Governments or Non-governmental, including district/intermediary level Panchayat institutions, as also NGOs or Government departments/organisations. The PIAs will prepare block specific projects, which would be integrated projects for 4-5 years incorporating the following four elements:

- Group formation/mobilisation activities;
- Community oriented innovative interventions;
- Other schemes of DWCD, namely NORAD,
 STEP, SEP and AGP, and other schemes, too,
 if there is a felt need for the same; and
- Schemes of other departments, whether converged under GOI directions or State Government initiative.

Women Specific Schemes of other Ministries/Departments

MINISTRY OF RURAL DEVELOPMENT

1. Swarnjayanti Gram Swarozgar Yojana (SGSY)

The scheme of Swarnjayanti Gram Swarozgar Yojana (SGSY) came into force with effect from 1.4.1999. Under this programmes, the erstwhile programmes viz. Integrated Rural Development Programme (IRDP), Training of Rural Youth for Self Employment (TRYSEM) development of Women and Children in Rural Areas (DWCRA), Supply of Improved Toolkits to Rural Artisans (SITRA), Ganga Kalyan Yojana (GKY) and Millions Well Scheme (MWS) were integrated. This is a holistic programme covering all aspects of selfemployment such as organisation of the poor into selfhelf groups, training, credit, technology and infrastructure. SGSY has a provision of covering 40% women beneficiaries as Swamrojgaries. The scheme mainly aims to bring the assisted poor families (Swarozgaris) above the poverty line in three years by providing them income generating assets through a mix of bank credit and government subsidy. This programme is implemented through DRDA and with the active involvement of Panchayati Raj institutions, banks, the line departments and the NGOs.

DEPARTMENT OF ELEMENTARY EDUCATION

2. Non-Formal Education Centers Exclusively for Girls

This scheme was launched during 1983-84 for children in the age group of 6-14 years. The main aim of the scheme is to develop programmes of non-formal education to meet the educational needs of children who are not able to attend formal schools.

3. Mahila Samakhya Yojana

Mahila Samakhya Yojana is a women's empowerment project which endeavors to create an environment for women to seek knowledge and information in order to make informed choices and create circumstances in which women can learn at their own pace and rhythm. The centrality of education in the struggle to achieve equality is an important focus of Mahila Samakhya. The scheme not only aims at service delivery but also seeks to bring about a change in women's perception about themselves and that of society in regard to women's traditional roles. The strategy of the Mahila Samakhya Yojana is to evolve a modality of planning involving government institutions and voluntary agencies reaching out to the women in villages in a continuous dialogue so that the educative principle is not subordinated to the desire for immediate results. The purpose is to adopt an area intensive approach to integrate the existing efforts to provide formal and non-formal schooling, adult education upgradation of educational qualifications through condensed courses and vocational training.

MINISTRY OF HEALTH AND FAMILY WELFARE

4. Reproductive and Child Health Programme (RCH)

The RCH Programme is an integrated approach aims at improving the health status of young women and children which has been going on in the country. The RCH programme incorporate the components relating to child survival and safe motherhood and include to additional components, one relating to sexually transmitted diseases (STD) and other relating to reproductive tract infection (RTI). The RCH programme is a composite programme incorporating the inputs of the Government of India as well as funding support from external donor agencies. The main objectives of the scheme are :

- Integrate all interventions of fertility regulation, maternal and child health with reproductive health of both men and women;
- provide services which will be client centred, demand driven, high quality and based on the needs of the community
- upgrade the level of facilities for providing various interventions and quality of care.
- improving the outreach of services primarily for the vulnerable groups of population who have till now been effectively left out of the planning process.

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

- 5. Schemes for Hostels for Scheduled Caste/Scheduled Tribe Girls
 - a. Hostels for SC Girls

To provide hostel facilities to Scheduled Caste

Girls studying in middle school, higher secondary school, colleges and Universities, construction of Hostels is one of the means to enable and encourage girl students belonging to SC community to strive towards attainment of quality education. Such hostels are immensely beneficial to students of SC communities hailing from rural and remote areas as such students can avail of best of the educational facilities available mainly in urban areas. The scheme ensures adequate enrolment of Scheduled Caste girls in educational institutions, particularly, at the school stage.

b. Hostel for Scheduled Tribe Girls

This programme also plans to ensure adequate enrolment of Tribal girls in the educational institutions. The scheme ensures adequate enrolment of Scheduled Tribes girls in educational institutions, particularly, at the school stage.

MINISTRY OF LABOUR

6. Women's Vocational Training Programme

Launched in 1977, National Vocational Training Institute (NVTI) for Women was set up at NOIDA; and Regional Vocational Training Institute for Women (RVTIs) have been set up at Mumbai, Bangalore, Trivandrum, Hissar, Calcutta, Tura and Munnar for offering skill training facilities to women so as to enable them find employment in industry as semiskilled / skilled labourers; or instructors in vocational institutes; or engage in income generating activities / self-employment. Four new Regional Vocational Training Institutes for Women are also being set up with Work Bank assistance at Indore, Vadodara, Jaipur and Allahabad.

7. Grant-in-aid to the State Government

- (i) Establishment of new ITIs for Women and
- (ii) Strengthening of new Women's ITIs

The scheme aims to expand the Women's Vocational Training Programme both quantitatively and qualitatively, to meet the growing skilled and semi-skilled man power requirement for Industry/ Service sector/domestic income generating industries and self employment. The scheme targets to expand the skill training facilities for women and to make the women employable in the industry as semi-skilled worker.

8. Vocational Rehabilitation of Women with Disabilities

The scheme aims to to coordinate with various Government and non-government organisations to promote speedy rehabilitation of the disabled women by providing training, job and self-employment services. Vocational Rehabilitation Centres for Handicapped, under the Government of India, Ministry of Labour are at 17 places. VRC at Vadodara is exclusively for women and the other Centres assist both men and women with disabilities.

MINISTRY OF SCIENCE AND TECHNOLOGY

9. Science and Technology for women

Recognizing that Science and Technology have an important role to play in balanced development and it can contribute to a higher standard of living with improved opportunities for health care, education and employment, a scheme of Science and Technology for Women was started in Sixth Five Year Plan (1981). The main objectives of the scheme are to promote research, development and adaptation of technology to improve the life, working conditions and opportunities for gainful employment of women, especially in rural areas, and to increase the contribution of women to science and technology and development.

Projects Sanctioned by CAPART in Assam

3441. SHRIMATI RANEE NARAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects received/implemented by the CAPART in Assam during the last three years and the current year;

(b) the funds allocated to NGOs during the said period and the amount utilized by them so far, NGO-wise and project -wise (c) the proposals of the State pending for clearance with CAPART as on date;

 (d) the steps taken by the Government to clear the remaining projects of the State ;

(e) whether the functioning of these NGOs has been received; and

(f) if so, the details of achievements made by them, district-wise, NGO-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) The details of projects received/implemented by CAPART in Assam during the last three years and current year are given in enclosed statement-1

(b) The details of funds allocated to NGOs during the said period and the amount utilised by them so far (NGO-wise and project-wise) are given in the enclosed statement-II

(c) As on date, 11 project proposals of Assam are pending with CAPART.

(d) These proposals will be placed before the

concerned National Standing Committee/Regional Committee for consideration as soon as the formalities of desk appraisal and pre-funding appraisal by Project Evaluators of CAPART are completed.

(e) and (f) Yes, Sir. The functioning of the NGOs are reviewed by deputing Project Evaluators (PEs) at different stages of the project as pre-funding appraisal, during implementation of the project as mid-term evaluation and on completion of the project as post evaluation. As projects are at different stages of implementation, the achievements differ.

Statement-I

ASSAM

S. No.	Year	No. of Projects Received	No. of Projects approved
1	1998-99	83	27
2	1999-2000	58	20
3	2000-2001	48	15
4	2001-2002 (till date	e) 10	06

Statement-II

ASSAM (1998-1999) (Amount in Rs.) SI. Name of Vos & addresses Name of Scheme Amount Amount Amount Sanctioned utilised No. released 2 3 4 5 6 1. Accelerated Rural Water 4.60.341 4.60.341 Total Rural Development Project 4.60.341 1 Supply Programme Debechara, Barama Development Block Nalbari 2. Centre for Youth and Rural 5.23.950 5.23.950 5.23.950 -do-Development, PO and Vill. Bengtol, Via Bongaigaon 3. Bibari Joogafu Afat Adala CRSP 1,10,000 1,10,000 1,10,000 Vill. Bar Adala, Dhamdhama, Nalbari 1.71.600 4. Deshbaridhu Club, Beara, PO -do-1,71,600 1,71,600 Behara Bazar

1	2	3	4	5	6
5.	Chanmari Youth Club, PO Lilachila	CRSP	3,01,400	3,01,400	3,01,400
6.	Gaon Unnayan Sangha Dakshin Bazera, PO Jangigog, Nalbari	-do-	1,10,000	1,10,000	1,10,000
7.	Shanti Sadhana Ashram, Shantivan Basistha, Guwahati Kamrup	Development of Women and Children for rural areas	3,05,500	3,05,500	3,05,500
8.	-do-	Integrated Rural Dev. Prog.	5,54,300	5,07,900	5,07, 9 00
9 .	Manav Shakti Jagaran Gopal Bazar, Nalbari	Jawahar Rozgar Yojana	7,57,500	7,57,500	7,57,500
10.	Gram Lok Seva Sangha, Dhamdhama Niz Dhamdhama, Nalbari	Organisation of Beneficiaries	1,44,400	1,44,400	1,44,400
11.	DO NYI PO LO Youth Society Cozy Villa, North Lakhimpur	-do-	1,24,180	1,24,180	1,24,180
12.	Welfare Org. for the Deg. Women Infants and Child Enhancement and Enlighteni, PO Lakshibond, Algapur	Public Cooperation	6,49,589	6,49,589	6,49,589
13.	Total Rural Development Project Barama Development Block, Nalbari	-do-	6,60,000	2,15,600	2,15.600
14.	Narayanpur Anchalik Gramdan Sangha, Chataidalani, PO Madhabpur	Public Cooperation	7,70,000	4,40,000	2,20,000
15.	Gauripur Vivekananda Club Ward No.3 PO Gauripur	-do-	4,66,400	4,66,400	4,66,400
16.	Raghurtook Club Library Patharkandi, Karimganj	-do-	2,31,000	2,31,000	2,31,000
17.	Tukur Bazar Mahila Samity Tukur Bazar, PO Ashatkandi	-do-	2,59,600	2,59,600	2,59,600
18.	ACCORD, Vill. Harpurchok, PO Pathsala, Barpeta	Panchayati Raj	52,000	52,000	52.000
19.	National Institute of Rural Development, Jawaharnagar Guwahati, Kamrup	Social Animators	1,00,846	1,00,846	1,00,846
20.	-do-	-do-	56,900	56,900	56, 90 0

1	2	3	4	5	6
21.	Extension Education Institurte Jorhat	Social Animators	24,143	24,143	24,143
22.	Kasturba Gandhi National Memorial Trust, Sarania, Guwahati, Kamrup	-do-	8,52,500	4,59,000	4,59,000
23.	Indian Institue of Enterneurship, Bashistha Chariali, Lalmati, 37 NH, Guwahati	-do-	45,000	45,000	45,000
24.	North Eastern Institute of Bank Management, Jawaharnagar. Guwahati	-do-	44,000	44,000	44,000
25.	Shanti Sadhana Ashram PO Beltola, Guwahati	-do-	39,000	39,000	39,000
26 .	Blue Cross Society, Guwahati	-do-	10,446	10,446	10,446
27.	Rural Voluneers Centre Vill & PO Akajan	-do-	50,000	50,000	50,000

ASSAM (1999-2000)

(Amount in Rs.)

SI. No.	Name of Vos & addresses	Name of Scheme	Amount Sanctioned	Amount released	Amount utilised
1.	Sipajhar Diamond Club Community Centre, PO Sipajhar, Darrang	Organisation of Beneficiaries	20,980	20,980	20,980
2 .	Centre for Development Action and Appropriate Technology, Zoo Narengi Road, Guwahati	-do-	52,000	52,000	52,000
3.	Bureau of Integrated Rural Development, Sarawati Apt. Rajgarh Road Guwahati	-do-	65,654	65,654	65,654
4.	Indian Institute of Enterpreneur- ship, Bashistha Chanali, Lalmati Guwahati	-do-	55,815	55, 815	55,815
5.	Indian Institute of Enterpr <mark>eneurship,</mark> Lalmati, 37 NH, Guwahati	-do-	42,500	42,500	42,500
6.	North Eastern Institute of Bank Management, Jawahar Nagar	-do-	36,300	36,300	36,300

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1	2		3	4	5	6
7.	Modern Khadi & village Industry Samity, Vill & PO Eraligool	Public	Coopoeration	4,94,710	1,65,736	1,65,736
8.	Tezpur Zila Mahila Samity PO Tezpur, Distt. Sonitpur		-do-	3,32,000	1,65,100	1,65,100
9.	Sipajhar Diamond Club Community Centre PO Sipajhar Darrang		-do-	4,40,000	4,40,000	4,40,000
10.	Pahumara Anchalik Rural Development Association Bhawanipur, Barpeta		-do-	2,97,860	1,49,100	1,49,100
11.	Sodou Asom Pathar Parichalens Samity, B.K. Kakoti Road		-do-	3,61,240	3,61,240	3,61,240
12.	DO NYIPO: LO Youth Society, North Lakhimpur		-do-	8,22,399	5,28, 06 9	1,07,569
13.	Desh Bhakta Rural Development Association, Vill. Bhaktardaba Bazar PO Naligaon		-do-	8,57,040	8,57,040	8, 5 7,040
14.	Ata Bhowkamari Society Develop- ment Association, vill Ata Bhowkamari, Pakabetbari		-do-	7,98,275	7,98,275	7, 98,27 5
15.	Anchalik Gram Unnayan Parishad, Vill & PO Jania, Barpeta	Public	Cooperation	5,46,530	5,46,530	5,46,530
16	Tamulpur Anchalik Gramdan Sangh, Kumarkata, Nalbari		-do-	9,00,470	4,60,530	4,60,530
17.	Centre for Youth & Rural Development, Vill. & PO Bengtol, Bongaigaon		-do-	5,87,400	5,87,400	5,87, 400
18.	Salesmens of Don Bascoo Sacred Heart College, Mawlat		-do-	5,87,400	Withdraw	-
19.	Global Health Immunisation and Population Control Organistion	Rural	Technology	2,67,250	-do-	-
20.	Welfare Institute for Handi- capped, R.G. Baruah Road, Guwahati	D	isability	50,000	50,000	50,000

ASSAM (2000-2001)

(Amount in Rs.)

SI. No.	Name of Vos & addresses	Name of Scheme	Amount Sanctioned	Amount released	Amount utilised
1.	DO NYI PO LO Youth Society Cozy Villa, North Lakhimpur	Organisation of Beneficiaries	40,317	40,317	40,317
2.	Indian Institute of Enterpreneurship, Lalmati, Guwahati	-do-	59,038	59,038	59,038
3.	Indian Institute of Enterpreneurship, Lalmati, Guwahati	-do-	53,856	53,856	53,856
4.	Rural Volunters Centre Akajan, Dhemaji	-do-	4,61,300	2,04,300	20,4300
5.	Society for the Promotion of	-do-	1,19,400	Sanction	-

Setting up of Seismic Stations

3442. SHRI T.M. SELVAGANAPATHI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government have received any proposal from the Government of Tamil Nadu to set up a Seişmic Survey Station at Salem;

(b) if so, the steps taken by the Government in this regard;

 (c) whether the Government propose to set up seismic survey stations across the country; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) and (b) Yes, Sir. The India Meteorological Department has set up a seismological observatory temporarily at Collector's office, Salem. This observatory is functional since September, 1999 and the State Government of Tamil Nadu has been requested to allot suitable site/land for establishing the observatory in permanent mode.

(c) and (d) The India Meteorological Department, which is the nodal agency for monitoring of earthquake activity in the country, presently, operates a network of 57 seismic stations across the country. In addition, 38 observatories are functional in project mode at various locations in the country with the support of Department of Science and Technology. State-wise details are given in the enclosed statement.

Statement

State-wise List of Seismological Observatories

ANDAMAN & NICOBAR ISLANDS	1
ANDHRA PRADESH	5
ARUNACHAL PRADESH	4
ASSAM	7
BIHAR	4
DELHI	3
GOA	1
GUJARAT	2
HARYANA	3
HIMACHAL PRADESH	14
JAMMU & KASHMIR	5
KARNATAKA	2

KERALA	2	(b)
LAKSHADWEEP	1	under the Yojana a
MADHYA PRADESH	4	run by N either in
MAHARASHTRA	7	jointly in
MANIPUR	5	maintena NGOs si
MEGHALAYA	2	the hous
NAGALAND	2	
ORISSA	1	
PUNJAB	3	3444
RAJASTHAN	1	
SIKKIM	1	Will

SIKKIM 1 TAMIL NADU 3 TRIPURA 1 UTTAR PRADESH 4 UTTARANCHAL 5 WEST BENGAL 2 TOTAL 95

Shelters for Poor Women

3443. DR. V. SAROJA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of plight of poor women who have no shelter;

(b) whether there is any proposal for construction of shelters for women and entrust their upkeep and maintenance to Non-Government Organisations;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir. (b) to (d) Shelters for poor people are constructed under the Indira Awaas Yojana, Pradhan Mantri Gramodaya Yojana and Credit-cum-Subsidy Scheme for Rural housing run by Ministry of Rural development. These are allotted either in the name of female member of the household or jointly in the name of husband and wife. Upkeep and maintenance of these shelters are not entrusted to the NGOs since beneficiaries themselves can better maintain the house allotted to them.

	Reg	ularisation of Unauthorised	
		Colonies in Delhi	
3444.	SHRI	SHIVAJI MANE :	
	SHRI	M.V.V.S. MURTHI	
	SHRI	RAM MOHAN GADDE :	
	SHRI	HARIBHAU SHANKAR MAHALE	:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the issue of regularisation of unauthorised colonies in Delhi is still pending with the Union Government;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Union Government have recently issued some guidelines in this regard to Government of NCT of Delhi;

(d) if so, the details thereof;

(e) whether the Government of NCT of Delhi has not accepted the guidelines;

(f) if so, the reasons therefor; and

(g) the further steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) High Court of Delhi in CWP No. 4771/93-Common Cause Vs Union of India-had directed Union Government to come out with their policy of regularization of unauthorised colonies in Delhi. Accordingly, the guidelines for regularization of unauthorized colonies were finalised. Hon'ble High Court vide order dated 27.2.2001 inter alia directed the Ministry of Urban Development to notify colonies which could be regularized in terms of the guidelines. Government of NCT of Delhi, DDA MCD and NDMC have been requested to furnish the list of colonies which could be regularized.

(c) No, Sir.

(d) Does not arise in view of reply to (c) above.

(e) to (g) No, Sir. However, Urban Development Minister of Govt. of NCT of Delhi has written to the Union Urban Development and Poverty Alleviation Minister on 12.7.2001 stating that the guidelines prepared by Govt. of India are not in consonance with the policy as approved by the Council of Minister's Govt. of NCT of Delhi and also as approved by Delhi Legislative Assembly and therefore recommended regularization of unauthorised colonies which have come up till 31.3.98.

Union Urban Development and Poverty Alleviation Minister has sent reply to Urban Development Minister Govt. of NCT of Delhi on 7.8.2001 stating that all views expressed in his letter have already been taken care of while formulation the guidelines. He has also been requested to send the list of colonies, which could be regularized as per court's direction dated 27.2.2001.

Annapurna Scheme

3445. SHRI NARESH PUGLIA : SHRI KOLUR BASAVANAGOUD :

Will the Minister of RURAL DEVELOPMENT be pleased state :

(a) the number of persons identified under the Annapurna Scheme State-wise;

(b) whether all the persons identified have been covered under this scheme;

(c) if not, the reasons therefor;

(d) the number of persons covered under this scheme so far, State/Union Territory-wise;

(e) the funds allocated during the current financial year, State and Union Territory-wise;

(f) whether some States especially Karnataka had requested the Centre to increase the grant to each beneficiary, under the scheme ; and

(g) if so, the action taken by the Government in this regard ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a), (b) and (d) The States of Haryana, Punjab, Karnataka, Madhya Pradesh, Tamil Nadu, and Gujarat have informed that they are not implementing the Annapurna Scheme. The number of persons identified and covered under the Scheme by those States which are implementing the Scheme is given in the Statement-I enclosed. The remaining States/Union Territories are in the process of identifying the beneficiaries and the information in this regard is being collected and will be laid on the Table of the House shortly.

(c) A Statement -II is enclosed.

(f) and (g) No State except Tripura has asked for increasing the quantity of foodgrains per month for each beneficiary. The State Government of Tripura has requested for enhancing the quantity of foodgrains from 10 kgs. to 15kgs. per month. The State has been informed that appropriate modifications of the Scheme are under consideration of the Government of India.

Statement-I

Annapuma Scheme

SI. No.	States/UTs	No. of Persons Identified/Covered
1.	Andhra Pradesh	93200
2.	Kerala	44980
3.	Orissa	51002
4.	Mizoram	1000
5.	Nagaland	, 2600
6 .	Rajasthan	53869
7.	Sikkim	2411
8.	Tripura	10972
9 .	Uttar Pradesh	195432
	Total -	455466

SRAVANA 23, 1923 (Saka)

Statement-II

	Annapurna So	cheme
YEAR	: 2001-02	(In Rs.)
SI.No.	States/UTs	Allocation
1	2	3
1.	Andhra Pradesh	93642611
2.	Bihar	111620187
3.	Chhatisgarh	21366334
4.	Goa	602987
5.	Gujarat	29693739
6.	Haryana*	
7.	Himachal Pradesh	5105286
8 .	J & K	6847248
9 .	Jharkhand	36808311
10.	Karnataka*	
11.	Kerala	30135930
12	Madhya Pradesh	58897881
13.	Maharashtra	89751204
14.	Orissa	43415034
15.	Punjab	8348014
16.	Rajasthan	63624292
17.	Tamilnadu*	
18.	Uttar Pradesh	211491140
19.	Uttranchal	8510569
20.	West Bengal	64104174
21.	A & N Island	375192
22.	Chandigarh	294793
23.	D & N Haveli	254594

1	2	3
24.	Daman & Diu	53598
25 .	NCT Delhi	5386680
26.	Lakshadweep	40199
27.	Pondicherry	1058576
	Sub Total :	891428573
	North Eastern States	
28.	Arunachal Pradesh	3989659
29 .	Assam	57763322
30	Manipur	7198732
31.	Meghalaya	7762489
32 .	Mizoram	2168293
33.	Nagaland	5637561
34.	Sikkim	2081560
35.	Tripura	12446001
	Sub-Total :	99047617
	Total	990476190

[Translation]

Rate List regarding Civil and Electrical Works

3446. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Central Public Works Department is providing updated rate list regarding Civil and Electrical works on computer floppies to all the sub-divisions of its department;

(b) if not, the reasons therefor;

(c) the time by which such floppies are likely to be provided;

(d) whether it is a fact that agreements are not being prepared in official language Hindi due to nonavailability of such floppies and official Language Act is not being complied with; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA); (a) to (c) Computer floppy of the CPWD schedule of rates is already available with the department. The computer floppies of rates have not been made available to sub-divisions of the Departments as the sub-divisions are yet to be provided with computers. Computerization of CPWD is being done in two phases. Phase I and II which is in progress will cover computeization up to the Divisional Level. Computerization of subdivisions will be taken up after Phase II has been completed. Software on floppies will be provided at subdivisional level as soon as computers are made available to the subdivisions.

(d) and (e) No, Sir. The standard Contract forms are available in Hindi and English. The schedule of quantities and special conditions are written in English. They will also be made bilingual when computerization is completed.

Resources for Ocean Development

3447. SHRI PRAHLAD SINGH PATEL : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

 (a) whether the Government are satisfied with the available resources for Ocean Development keeping in view the utility of ocean development;

(b) if so, the details in this regard;

(c) whether the need for Ocean Development is given top priority by the Government;

(d) if not, the reasons therefor;

(e) whether the work of Ocean Development is likely to be affected by the rising sea level; and

(f) if so, the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Within the overall availability of resources for the Ninth Five Year Plan of the Government of India, the outlay of Rs. 5110 crore allocated under the Ninth Five Year Plan for the Department of Ocean Development is satisfactory.

- (c) Yes, Sir.
- (d) Does not arise.

(e) and (f) The rise in sea level as an outcome of global climatic change is being monitored by the Department of Ocean Development by a network of tide gauges. In view of the uncertainty associated with sea level rise predictions, most of the work undertaken at present is mainly of reseach nature.

Illegal/Unauthorised Constructions and Encroachments in Delhi

3448. SHRI CHANDRESH PATEL : SHRI HARIBHAI CHAUDHARY : SHRI S.D.N.R. WADIYAR : SHRI BALRAM SINGH YADAV : DR. M.P. JAISWAL :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of illegal/unauthorised constructions and encroachments in Delhi, location-wise;

(b) the reasons for not being able to remove and demolish those illegal/unauthorised constructions and encroachments;

(c) whether any campaign has been launched by the Government agencies for removal and demolition of illegal/unauthorised constructions and such encroachments such as slums, shops, godowns, farm-houses, residential houses, etc. in Delhi during the last three years and till date;

(d) if so, the details thereof, year-wise, agency-wise and location-wise;

(e) the expenditure incurred by the Government thereon;

(f) whether any arrangements for rehabilitation of the affected people has been made;
(g) if so, the details thereof; and

(h) the steps taken/proposed to be taken to check illegal/unauthorised constructions and encroachments in Delhi in the near future ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (h) The information is being collected and will be laid on the Table of the Sabha.

[English]

Recycling of Scrap Steel

3449. SHRI ANNASAHEB M.K. PATIL : Will the Minister of STEEL be pleased to state :

 (a) whether the Government proposes to set up a new autonomous body to promote recycling of scrap steel particular those generated from ship breaking;

(b) if so, the details thereof;

(c) whether the Government have formulated a strategy to provide funds to this organisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) No, Sir.

(b) to (d) Do not arise.

Construction of Flats for Victims of Earthquake in Gujarat

3450. SHRI HARIBHAI CHAUDHARY : SHRI MANSINH PATEL :

Will the Minister of URBAN DEVELOPMENT AND POVERY ALLEVIATION be pleased to state :

(a) the details of ongoing construction of LIG, MIG and HIG flats for the earthquake victims in Gujarat;

(b) the details of funds allocated and released by the Union Government for the purpose;

(c) the manner in which the Union Government intend to arrange funds for this purpose; and

(d) the steps taken/proposed to be taken by the Union Government for the rehabilitation of the victims of earthquake in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) This Ministry does not directly take up neither construction of houses nor directly release funds for calamity relief in States including Gujarat. However, the Housing and Urban Development Corporation (HUDCO), a public sector undertaking under this Ministry has offered loan assistance to the Govt. of Gujarat to the tune of Rs. 1500 crores for construction of houses and infrastructure for earthquake affected people in Gujarat.

(c) The Government have permitted HUDCO to raise tax free bonds to the extent of Rs. 1500 crores for mobilizing low costs fund for financing rehabilitation work in Gujarat.

(d) The rehabilitation of the victims of the Gujarat earthquake is the responsibility of the State Government of Gujarat. However, this Ministry through its agencies such as HUDCO and BMTPC is providing techno-financial and techno-legal support to the State Government.

ULFA Activities

3451, SHRI GUNIPATI RAMAIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the United Liberation Front of Assam has started recruiting Bodo youths at gunpoint in Upper Assam;

(b) if so, the details in this regard; and

(c) the action taken/proposed to be taken to check such attempts by ULFA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) and (c) In view of (a) above does not arise.

VRS in Sail

3452. SHRI G. GANGA REDDY : SHRI TARACHAND SAHU :

Will the Minister of STEEL be pleased to state :

(a) the number of employees retired in Steel Authority of India under the Voluntary Retirement Scheme during the last two years;

 (b) the number of employees targeted for retirement under the said scheme during the current year;

(c) whether the retirement benefits have been given to all the retired employees;

(d) if so, whether the Government propose to introduce Voluntary Retirement Scheme for its employees in the near future; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) SAIL had operated voluntary retirement schemes (VRSs) during 1998 and 1999 which resulted in the separation of 5,975 and 13,617 employees respectively.

(b) About 6,500 employees are expected to avail themselves of the voluntary retirement scheme during the current year;

(c) Yes, Sir.

(d) and (e) The Government already has an existing Voluntary Retirement Scheme as provided in Central Civil Services (Pension) Rules 1972 and there is no proposal to revise this scheme. However the Finance Minister had in his Budget speech on 28.2.2001,inter alia, announced that "the Surplus Pool under the Department of Personnel will be streamlined and equipped to re-deploy and retrain surplus staff. Employees in the Surplus Pool will also be offered an attractive VRS package".

Government in the Department of Administrative Reforms and Public Grievances (DARPG) have initiated action in pursuance of this announdement.

National Commission for Children

3453. SHRI K. YERRANNAIDU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up a National Commission for Children;

(b) if so, the details thereof; and

(c) the realistic steps proposed to be taken for coordinating various activities relating to the child welfare?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) The Department of Women and Child Development has prepared a Draft Bill for setting up a National Commission for Children. The Draft Bill has been circulated to all the State Governments and concerned Ministries/Departments of Government of India, seeking their comments and views by 14th August 2001.

The following functions have been proposed for the Commission. To :

- (i) Oversee the proper implementation of existing laws for children.
- (ii) Review and recommend revision of existing laws to bring them in harmony with the National Policy for children, 1974 and Convention on the Rights of the Child (CRC) acceded by India in 1992.
- (iii) Monitor all sectoral policies, welfare programmes and interventions and recommend best practices.
- (iv) Enquire into petitions received from victims.
- (v) Conduct research and advocacy on issues related to children.
- (vi) Study living conditions of inmates in rehabilitation/juvenile homes.
- (vii) Strengthen creative interventions through dynamic partnerships.
- (viii) Intervene in court proceedings on violation of child rights.
- (ix) Identify all harmful and dehumanizing practices pertaining to the child and take appropriate action.

(x) Spread child Rights and Duties literacy and promote awareness of safeguards.

(c) The proposed National Commission for Children will go into all aspects of development, welfare and protection of children. It will be a statutory body, which will take a holistic overview of all children's issues, including those that are being dealt with by a number of Ministries at the Central and State Level.

The Commission will monitor and evaluate the status of safeguards provided to children constitutionally, legally or otherwise and advice the Government from time to time on steps and measures to be taken.

Distribution/Marketing of Coal

3454. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether Indian Institute of Management in its report suggested that the system of distribution and marketing of coal cannot be succeeded unless the pit head sales and pit head access to the buyers are abolished;

(b) if so, the details thereof;

(c) whether there has been erosion in CIL market share after reduction of import duties on coal;

(d) if so, the details thereof; and

(e) the efforts being made by CIL to regain the market share ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Indian Institute of Management (IIM), in their report of 1997 on study on marketing strategy for Coal India Limited (CIL), have recommended centralised marketing structure. IIM report advocates various steps to be considered for reorienting the marketing structure, including avoidance of sales at pithead.

(c) to (e) Coal imports are under Open General Licence (OGL). The basic customs duty on coking coal of less than 12% ash has been 5% for the last many years. However, the basic customs duty on non-coking coal which was 85% in 1992-93 was reduced in stages and became 10% in 1997-98. At the instance of the Ministry of Coal, the basic duty on non-coking coal was increased to 25% in 2000-01. Consumers have been importing coking coal

and low ash non-coking coal primarily due to inadequate availability indigenously. Total coal imports in 2000-01 were around 21 million tonnes, which was about 7% of the total domestic production of around 310 million tonnes.

[Translation]

VRS in HSCL

3455. SHRI TARACHAND SAHU : Will the Minister of STEEL be pleased to state :

 (a) the total number of employees of the Hindustan Steelworks Construction Limited opted for voluntary retirement under the Voluntary Retirement Scheme during the last three years;

(b) if so, whether the outstanding salaries and all other benefits have been paid to these employees;

(c) if not, the reasons therefor;

(d) the time by which all the dues are likely to be paid to them;

(e) whether the Government propose to reintroduce the Voluntary Retirement Scheme in the near future; and

(f) if so, the objective of reintroducing this scheme and the number of employees proposed to be given benefit of this Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) Hindustan Steelworks Construction Limited (HSCL) have separated 407 and 6134 employees under Voluntary retirement Scheme (VRS) during 1998-99 and 2000-2001. In the year 1999-2000, VRS could not be implemented, as the loan from the banks could not be raised.

(b) No, Sir. Most of the separated employees have not been paid outstanding salaries and other benefits. However, they have been paid their VRS benefits.

(c) The compariy has not been able to generate sufficient resources from its operations to meet this liability. The results expected through revival package approved in July 1999 could not be fully achieved due to the prevailing sluggish condition in the steel industry for the last few years and the margin in its turnover is not sufficient to meet all expenditure including payment of wages and salaries. (d) Sincere efforts have been made and it is hoped that with the possible financial assistance from Government, the company will be in a position to pay the outstanding salaries and other benefits at an early date.

(e) and (f) The proposal to reintroduce Voluntary Retirement Scheme in the near future is under active consideration of the Government. The objective of reintroduction of this scheme is to separate surplus manpower in order to make the company viable and the number of employees proposed to be given separation under the scheme is around 5000 (Five Thousand).

Sponsorships of Studies by NEC

3456. SHRI P.R. KYNDIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the North-Eastern Council (NEC) has sponsored various studies/Investigations/ Seminars/Workshops etc. to various agencies and Non-Governmental Organisation in the region and elsewhere;

(b) if so, the details thereof and the amount

sanctioned, year-wise, to various agencies as well as the purpose of which it was sanctioned, agency/NGO-wise;

(c) whether any study has been conducted to find out the usefulness of these studies/investigations/seminars/ workshops etc. for the economic development of the region;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. A statement is enclosed.

(c) No, Sir.

(d) In view of '(c)' above, the question does not arise.

(e) Topics of studies/workshops/seminars were selected keeping in view their importance/relevance for the socio-economic development of the region. Recently an Evaluation Advisory Committee has been constituted in NEC which has held three review meetings since December, 2000 and has identified a number of schemes for conducting evaluation studies.

Sr. No.	Name of the Organisation	Amount sanctioned by NEC	Purpose for which amount is sanctioned	Remarks	
1	2	3	4	5	
ARL	INACHAL PRADESH				
1.	Dr. S.N. Hegde, Secretary, Orchid Society, Arunachal Pradesh, Van Vihar, PB No. 159, Itanagar	Rs. 5,00,000/-	Organisation of International Orchid Seminar-cum-Festival at Itanagar	The programme was successfully implemented.	
2.	Convenor, Arunachal Unit Wadia Institute of Himalaya, Vivek Vihar, Itanagar	Rs. 75,000/-	Publication of Proceedings of a National workshop on Arunachal Pradesh/environment Planning and Sustainable Dev.	-do-	
MAI	NIPUR				
3 .	Prof. K.T. Singh, Organising Secretary, RIMS, Imphal.	Rs. 50,000/-	CME programme on Indo-U.K. Prog- ramme on Maternal and Child Health (MCH) on 18th – 19th March, 1999 at Imphal.	The programme was successfully implemented.	

Statement

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1	2	3	4	5
4.	Dr. N.B. Singh, RIMS, Imphal.	Rs. 74,000/-	CME-cum-Workshop on Brachyltherapy for Head and Neck and Breast Cancer- Oct., 1999.	The programme was successfully implemented.
5.	Prof. A.D. Singh, Organising Secretary, Indo-U.S. CME on emergency Medicine, RIMS, Imphal.	Rs. 40,000/-	Indo-U.S. CME Programme on Emer- gency Medicine by Medical Council of India 20th – 21st August, 1999.	-do-
ASS	SAM			
6.	Shri Mohan Bhattacharya, Orgn. Secy., Deptt. of Anatomy and History, College of Vety. Science, AAU, Khanapara, Guwahati-2.	Rs. 20,000/-	XIIIth National Convention and Sym- posium of Indian Association of Vety. Anatomist (IAVA) theme Application of Vety. Anatomy in Biotechnology, Immunology and Clinical Practices on 11th – 12th December, 1998.	-do-
7.	Shri A.N.S. Ahmed, Chairperson, Deptt. of Pol. Science, Dibrugarh University, Dibrugarh.	Rs. 40,000/-	6th Annual conference on NE Indian Political Science Association at Dibrugarh University.	-do-
8.	Director, NERIWALM, P.O. Dolabari, Kaliabhomora, Tezpur- 27.	Rs. 25,000/-	2-Day Seminar on Watershed Manage- ment in Hilly Areas–Problem and Prospect, organised by NERIWALM.	-do-
9.	Dr. D.D. Malil, Director, Indian Institute of entrepreneurship, LaImati, 37, NH Bypass, Guwahati.	Rs. 75,000/-	For Printing of Seminar papers on National Entrepreneurship Develop- ment held on 10th – 11th December, 1998 at Guwahati.	- d o-
10.	Dean, Faculty of Veterinary Science, Deptt. of Microbiology, College of Veterinary Science, AAU, Khanapara, Guwahati.	Rs. 45,000/-	VIIth Annual Convention of Indian society for Veterinary Immunology and National Symposium of Veterinary, Immunology and Biotechnology in New Milennium on 2nd – 4th February, 2000 at AAU Khanapara, Guwahati.	- d o-
11.	Office Secretary, NE Girls' Student Coordination Committee, Krishna Bhawan, Behind SBI, Chenikuti Branch, Guwahati	Rs. 1,00,000/-	2-days Seminar on National Integration and economic development of NE on 26th – 27th November, 1999 at Guwahati.	-do-
12.	Smt. Minakshi Devi, Convenor, WOCEB-2K, Department of Physics, G.U., Assam.	Rs. 60,000/-	Trg. Prog. of WOCEB-2K at G.U. on 16th – 22nd January, 2000.	-do-

1	2	3	4	5
13.	Shri H.P. Borooah, President, NE Chamber of Commerce and Industry, Guwahati.	Rs. 1,50,000/-	Seminar on Development of Agro- products-key to prosperity on 6th – 7th July, 2000 at Guwahati.	The programme was successfully implemented.
14.	Smt. Anjana Goswami, Secretary, ASHADEEP and Coordination, NE Regional workshop, Guwahati.	Rs. 1,00,000/-	Psycho-social Rehabilitation of people disabled with metal illness on 8th – 9th September, 2000 at Guwahati.	-do-
15.	Dr. Manindra Borah, Head, Department of Maths, Science and Prog., Tezpur University, Tezpur.	Rs. 30,000/-	Expository workshop on Remote Sensing and GIS for Natual resources survey in NE India on 20 – 23rd July, 2000 at Tezpur.	-do-
16.	Dr. Harsha Bhattacharjee, Medical Director and Trustee, Sri Sankaranarayan Nethralaya, Beltola, Guwahati-29.	Rs. 95,000/-	International workshop on cataract surgery on 12th May, 2001 at Guwahati.	-do-
MEC	GHALAYA			
17.	Dr. M.S. Dkhar, Convenor, Deptt. of Botany, NEHU, Shillong-22	Rs. 20,000/-	National Seminar on Role of Microbes in Environmental Protection and Rural Development on 23rd – 25th October, 1998 at NEHU Campus, Shillong.	-do-
18.	Dr. B. Dutta Ray, Secretary, NE. Indian Council for Social Science Research, B.T. Hostel, Shillong.	Rs. 45,000/-	2-days National Seminar on Perspective Issues and Problems of border trade on NE India from 14th – 16th December, 1998 at Shillong.	-do-
19.	Organising Secretary, National Seminar on Management Strategy, National Seminar for NE Hilly Ecosystem, ICAR Complex for NEH Region, Umroi road, Barapani.	Rs. 1,00,000/-	National Seminar for NE Region on 8th – 10th August, 1998.	-do-
20.	Dr. R.N. Sharma, Organising Secretary, International con- ference of Bio Chemistry, NEHU, Shillong.	Rs. 45,000/-	Organising 8th International Conference on Radiation Biology on 12th November, 1998.	-do-
21.	Director, ICAR Research Complex for NEH Region, Umroi road, Barapani.	Rs. 35,000/-	For attending 8th International Congress on Infectious Disease on 15th – 18th May, 1998.	-do-

1	2	3	4	5
22.	Director, Science and Technology, NEC, Shillong	Rs. 64,000/-	Workshop on Policy and Programme for development of electronics and information technology in NER on 17th October, 1998 at Shillong.	The programme was successfully implemented.
23.	Director (Manpower), NEC, Shillong.	Rs. 1,50,000/-	One day Workshop on Promotion of Sports and Youth Activities in NE Region organised by Manpower Sector of NEC on 5th February, 1999 at St. Anthony's College Auditorium, Shillong.	- d o-
24.	Sr. Executive Secy., KJP Synod Church House, Mission compound, Shillong.	Rs. 75,000/-	2-days Training Programme on Drug abuse, de-addiction and counselling organised by KJP Synod on 26th – 27th June, 1999.	-do-
25.	Shri P.G. Momin, President, Society for environment protection and rural development, SEPARD, Pedaldoba, West Garo Hills, Meghalaya.	Rs. 25,000/-	One-day Workshop on Environment and Improvement and Upgradation Work held on 5th June at West Garo Hills.	-do-
26.	Dr. B. Dutta Ray, Secy., NE India Council for Social Reseach, B.T. Hostel, Laitumkhrah, Shillong.	Rs. 10,000/-	Seminar on Forest Resources Perspec- tive Issues and Problems of NE India on 5th – 6th June, 1999.	-do-
27.	Chairperson, National Con- ference on Pollution, Man and Environment, Shillong College, Shillong.	Rs. 50,000/-	National Conference on Pollution, Man and Environment organised by Shillong College, Shillong on 15th – 16th June, 1999 at Shillong.	-do-
28.	Prof. A.D. Sinha, Hony. Director, Indian Council for Social Science reseach, NERC Upper Nongthymmai, Shillong.	Rs. 50,000/-	Workshop on Research Meghodology in Social Science in context of NE region.	-do-
29.	Post Master General, Exhibition Secretariat, NE Postal Circle, Shillong-1.	Rs. 20,000/-	NE Philatelic Exhibition (NETEX-98), Shillong 23rd – 25th April, 1999.	-do-
30 .	Dr. A.K. Yadav, Lecturer, Deptt. of Zoology, NEHU, Shillong.	Rs. 50,000/-	National Level Young Scientist Workshop June, 2000.	-do-
31.	Dr. Valentia Myrboh, Organising Secretary, NESCON, Lumbasuk, Nongthymmai, Shillong.	Rs. 1,00,000/-	Workshop on Spine Injury 9th – 10th March, 2001 at Shillong.	-do-

1	2	3	4	5
32.	Principal and Head Division of Agronomy, ICAR Research Complex, Umroi, Shillong.	Rs. 35,000/-	Seminar on Integrated Nutrient Supply Manangement System 21st May, 1999 at Nagaland.	The programme was successfully implemented.
33.	Dr. R. Wankhar, Organising Secretary, Gynaecological Societies.	Rs. 1,50,000/-	12th Convention of NE Gynaecological Societies in Shillong 21st – 22nd April, 2001.	-do-
AGA	ARTALA			
34.	Hony. Secretary, Institute of Engineers, Tripura.	Rs. 30,000/-	All India Seminar on Power Develop- ment on 10th to 12th August, 2000 at Agartala	Programme organised.
OTH	IER OUTSIDE THE REGION		•	
35.	Dr. Y.S. Murthy, Secy., Associa- tion of Exploration of Geo-Physics, Osmania University, Hyderabad.	Rs. 30,000/-	23rd Annual Convention and Workshop Programme on the Great Shillong Earthquake 1897 organised on 18th to 20th November, 1997.	-
36.	Director, National Bureau of Fish Genetic Resources, Lucknow.	Rs. 1,39,500/-	Wrokshop on NE Fish Germ-Plasm Inventorisation on 10th – 11th February, 2000.	-
37.	Dr. K. Kanungo and Dr. S. John Joseph of M/s. Swaminathan Research Foundation, Chennai.	Rs. 25,162/-	Preparation of Vision Papers on the new millennium–Meeting on 28th January, 2000.	· _
38.	Coordinator, Centre for Coopera- tive and Rural Development, L.B.S. National Academy of Administra- tion Mussourie.	Rs. 2,00,000/-	Awareness and Initiation Policy Seminar for NE States to amend Cooperative Societies Act.	-

Studies	;
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Name of the Scheme and Agency	Approved cost in Rs. lakh and Commencement of scheme	Fund released in Rs. lakh	Objective and findings
1	2	3	4
Magnetotectonic studies in NER	19.026	9.026	The scheme is an Earthquake precursor study. The objective is to establish a
Indian Institute of Geomagnetism Bombay (Autonomous Institute under Ministry of S and T GOI)	1993		semi-permanent Geomagnetic obser- vatory at REC camps, Silchar and to survey in a magnetic vulnerable route for the correlation of magnetic field data with that of seismicity of region.

1	2	3	4
			The semi-permanent Geomagnetic observatory at Regional Engineering College is functional from last 2 years. Studies are being carried out to correlate the magnetic field anomaly with sesmicity of the region based on repeat Geomagnetic surveys.
Exploration of "SOM" germ plasm of NER	10.158	10.158	The objective is to improve the overall Muga production in the region through the selection of "SOM" variety to feed
Regional Research Laboratory Jorhat (CSIR) Assam	1996		the muga worm.
			The study was completed during 2000 based on the extensive research caried out at RRL Jorhat. The outcome has resulted in identification of few varieties of host plant suitable to yield high muga production.
Development of Technology for degumming Ramic Fibre	11.23	10.23	The objective is for developing a commercially viable ramic degumming plant from analysis of both quality as
Assam Science and Technology Environment Council, Guwahati (ASTEC ASSAM)	1996		well as quantity point of view. Transfer of S&T input to the cultivators for possible increase in production of raw ramic in the field.
			The study is already in completion stage. The product based on the development technology by ASTC about degumming of Rammic Fibre has been referred to CSIR laboratory for further analysis to measure the fibre strength.
A pilot study on assessment of bamboo and banana distribution in the North Eastern Region using Remote Sensing rechnology.	4.41	3.969	The main objective of the project is for mapping of banana and bamboo from forest environment by using Digital classification technique of Remote Sensing technology for 2 districts of
National Remote Sensing Agency,	1999		Arunachal Pradesh.
Deptt. of Space, Hyderabad.			NRSA has developed the algorithm for classification and mapping of banana and bamboo from the forest environ-

1	2	3	4
			ment has been carried out using digital classification which was also validated through detailed survey. This technology has been found successfully in classi- fying these two spacies from the mixed environment. The report is being finalised.
Development of an improved process for utilization of banana fibres as roofing material	3.62	3.258	The project component involves survey and screening the banana plants in terms of quantum availability and type in some particular areas of Assam,
Regional Research Laboratory Jorhat (CSIR) Assam	1999		Arunachal Pradesh and other NE States. Development of process technology in cottage/small scale extraction of fibres from banana plants for use as a roofing materials in dwelling hutments and preparation of complete technology package for economic extraction and utilisation of the fibres as roofing materials.
			The work is in progress and technology is being developed by RRI, Jorhat.
Instrumentation of building to study the selsmic response in the NER.	24.90	20.069	The objective of the scheme is to understand the building behavior, validate the mathematical model used
Deptt. of Earthquake Engineering, University of Roorkee, Roorkee (U.P.)	1996		to model the buildings and finally evolving a detter design to resists earthquake forces.
			The instruments have already procured. One set of the equipment has recently been installed in the Type-IV quarter of NEC Residential complex, Shillong and data recording is in progress. Based on this data the University will develop building response model during earthquake.
Road alignment studies for Indo- Myanmar road from Pangchao to Bijoynagar, Arunachal Pradesh.	9.36	8.424	Suitable road alignment studies concerning corridor will be provided considering the geological parameters derived-from the satellite image data.

1	2	3	4
National Remote Sensing Agency, Deptt. of Space, Hyderabad.	1999		NRSA has carried out the studies by using remote sensing technology and has defined the corridor of road alignment. The final report is being prepared by NRSA, Hyderbad.
Feasibility study for diverting the flow of Depi River into Debing and Dikari rivers and Dekapam river into Dikari and Simen rivers in East Siang Distt. Arunachal Pradesh.	10.24	9.216	The scope of activities includes – Study of bank line migration of different rivers withing the study area – mapping of areas susceptible to soil erosion and landslide – study of debuncate water courses during monsoon and non monsoon period – mapping of possible
National Remote Sensing Agency, Deptt. of Space, Hyderabad.	1999		type of vegetation cover river migration, land use etc.
			NRSA has carried out the studies by using remote sensing technology. The final report is being prepared by NRSA, Hyderabad.
Community resource development plant based on the remote sensing technology (2 districts of Arunachal Pradesh).	20.00	15.00	Based on this socio-economic data and stellite images of different resolu- tions, action plans for community resource development will be provided for 2 districts.
Arunachal Pradesh Remote Sensing centre, Itanagar, Govt. of Arunachal Pradesh.	2000		Different thematic maps have been developed using remote sensing images of different resolutions. Survey work is under progress for collection of socio-eocnomic data in order to incorporate in the studies. Based on the above studies, action plans will be suggested for community resource development.

[Translation]

Projects Received by CAPART in Draught Affected Areas

3457. SHRI PUNNU LAL MOHALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects received and approved by CAPART in the draught affected areas of Madhya

Pradesh and Chhattisgarh, during each of the last three years and the current year;

(b) the amount allocated and relased to the Voluntary Organisations for such projects during the said period, State-wise, Voluntary Organisation-wise;

(c) the time by which the remaining projects are likely to be cleared;

(d) the details of agencies implemented these projects in these States;

(e) whether the reports regarding misutilisation of funds has been received during the said period;

(f) if so, the details thereof; and

(g) the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) The details of the projects received and approved by CAPART in the drought affected areas of Madhya Pradesh and Chhattisgarh, during each of the last three years and the current year (till date) are given in the enclosed statement I.

(b) The State-wise details of amount allocated and released to each of the Voluntary organisations for the projects during the said period (year-wise) are given in the enclosed statement-II.

(c) The remaining pending project proposals will be placed before the concerned National Standing Committee/Regional Committee for cosideration on completion of the formalities of desk appraisal and prefunding appraisal by the CAPART Project Evaluators (PEs). (d) The details of agencies implemented these projects in these States are also given at statement-II, as referred to in reply to part (b) of the Question above.

(e) No, Sir.

(f) and (g) In view of reply to (e) above, Question does not arise.

Statement-I

Madhya Pradesh

S. No.	Year	No. of Projects received	No. of Projects approved
1.	1998-99	15	11
2.	1999-2000	12	7
3.	2000-01	11	4
4.	2001-02 (till	date) 12	2
Chi	hattisgarh		
SI. No.	Year	No. of Projects received	No. of Projects approved

No.		received	approved
1.	2000-01	6.	2
2.	2001-02 (till dat	e) 3	2

Statement-II

Madhya Pradesh

1998-99

S. No.	Name & Address of VO	Name of Scheme	Amount sanctioned (in Rs.)	Amount released (in Rs.)
1	2	3	4	5
1.	Vikas Mitra, Kumha rpara, Kondagaon, Distt. Bastar	Rural Technology	9,84,000	3,26,000
2.	Samaj Prgati Sahyog, Bagli, Distt. Dewas	Watershed	3 4,96,200	31,96,200
3.	Vikas Mitra, Kumharpar, Kondagaon, Bastar	-do-	1,00,000	1,00,000
4.	SRIDA, Monta Road, Jabaipur	-do-	1,00,000	Not yet released
5.	Tarun Sanskar, Jabalpur	-do-	1,00,000 -	-do-

1	2	3	4	5
	.ok Shakti Samiti, Chakradhar Nagar, Distt. Rajgarh	Watershed	1,00,000	Not yet released
	abalpur Diocessan Social Service Society, Jabalpur	-do-	1,00,000	1,00,000
	Dr. Bhim Rao Ambedkar Seva Parishad, Distt. Bhind	-do-	1,00,000	Not yet released
9. S	Srijan Kendra, Debhota, Bilaspur	-do-	1,00,000	-do-
10. G	Gramin Seva Sanstha, Palli, Bilaspur	-do-	1,00,000	-do-
	Douglas Memorial World Mission, Evagelism, Barghat, Dist. Seoni	-do-	1,00,000	1,00,000
1999-20	000			
1. S	Samaj Pragati Sahyog, Bagli, Dewas	Watershed	85,03,000	43,02,000
2. S	SRIDA, Mondia Road, Jabalpur	-do-	2,00,000	1,00,000
	.ok Shakti Samiti, Chakradhar Nagar, Rajgarh	-do-	1,00,000	1,00,000
	Kavier Institute of Development Action, Jabalpur	-do-	1,00,000	Not yet released.
5. F	Parikrama Mahila Samiti, Jabalpur	-do-	1,00,000	-do-
	Centre for Science and Human Develop- nent, Mondla, Distt. Dewas	-do-	1,00,000	-do-
7. N	Naveen Bharti Seva Samiti, Mandla, Dewas	-do-	1,00,000	-do-
2000-0	1			
	Vinova Gramodaya Pratisthan, NH7, Mauganj, Distt. Rewa	Ŕural Technology	3,72,750	1,12,500
	Harijan Adiwasi Khadi Gramotthan Samiti, Gurah, Rajpur, Karchuliyan, Rewa	-do-	3,72,750	1,86,000
3. 5	Samaj Pragati Sahyog, Bagli, Dewas	Disaster Management	65,44,279	32,72,140
		Watershed	6,61,000	1,00,000
4. 5	SRIDA, Barela, Jabalpur	-do-	61,85,030	1,00,000

1	2	3	4	5
2001	I-02 (till date)			
1.	Tarun Sanskar, Distt. Jabalpur	Watershed	21,00,000	Not yet released
2 .	Parikarma Mahila Samiti, Distt. Jabalpur	-do-	2,00,000	-do-
Chh	atisgarh			
200	0-01			
1.	Gandhi Seva Ashram, Narsinghpur, Distt. Bilaspur	Public Cooperation	6,14,951	4,82,212
2.	Vardan Samajik Sanstha, Kalyanpur, Rajnandgaon	Watershed	50,32,000	Not yet released
200 ⁻	1-02 (till date)			
1.	Shrijan Kendra, PO Dabhora, Distt. Bilaspur	Watershed	2,00,000	Not yet released
2.	Vardan Samajik Sanstha, Kalyanpur, Rajnandgaon	Disaster Management (PC)	36,19,603	18,09,801

[English]

Opening of Motels in New Delhi

3458. SHRI C.N. SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there are any guidelines for issuing NOC/Licence for opening of a motel in New Delhi;

(b) if so, the details thereof;

(c) the details of applications pending for issuing NOC/Licence for motels in Delhi during the last three years;

(d) the list of motels to which licence have been issued/projects cleared so far during the said period;

(e) whether some motels are functioning illegally in the Capital;

(f) if so, the details thereof; and

(g) the action taken by the Union Government against such motels ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

Mahajan Commission Report

3459. SHRI R.S. PATIL : SHRI G. MALLIKARJUNAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether some political parties in Maharashtra and Karnataka are repeatedly requesting the Government to implement Mahajan Commission Report in toto;

(b) if so, the reaction of the Government thereto;

(c) whether Mahajan Commission had recommended for transfer of 71 villages in Kasaragod district from Kerala to Karnataka;

(d) if so, whether the Prime Minister has convened the meeting in this regard; and

(e) if so, the outcome of the meeting ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) There is no representation from the political parties of Karnataka and Maharashtra calling for the implementation of the Mahajan Commission Report in toto. However, the Government of Karnataka has been requesting the Central Government that the report of the Mahajan Commission should be implemented in toto.

(b) The Central Government is of the view that it is essentially for the State Governments concerned to amicably resolve their differences through discussions and mutual accomodation.

(c) The Mahajan Commission had recommended that the taluka of Kasaragod in Kerala, north of the Chandragiri and Payaswini rivers be transferred to the State of Mysore (now Karnataka) from the State of Kerala.

- (d) No Sir.
- (e) Question does not arise.

Royalty on Coal

3460. SHRI PRABHAT SAMANTRAY : SHRI Y.V. RAO : SHRI PRASANNA ACHARYA : DR. CHARAN DAS MAHANT :

Will the Minister of COAL be pleased to state :

(a) the norms to fix the royalty on coal;

(b) the quantity of production and amount of royalty received by coal producing States during each of the last ten years, State-wise;

 (c) whether the Government have received requests for upward revision of royalty on coal;

(d) if so, the details thereof, State-wise;

(e) the reaction of the Government thereto; and

(f) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Royalty on coal is fixed after taking into account all relevant factors such as the view points of the coal producing States, coal consumers and the over all interests of the economy.

The proviso to Section 9(3) of the Mines and Minerals (Development and Regulation) Act, 1957 stipulates that no enhancement of royalty rate on minerals can be done more than once during any period of 3 years.

(b) The State-wise production of raw coal in Coal India Limited and Singareni Collieries Company Limited and the amount of royalty paid by Coal India Limited and Singareni Collieries Company Limited to various coal producing States during the last ten years are as under:-

 Production of raw coal in Coal India Limited and Singareni Collieries Company Limited during 1991-92 to 2000-01

(Figures in Million tonnes)

State	1991-	1992-	1993-	1994-	1995-	1996-	1997-	1998-	1999-	2000-01
	92	93	94	95	96	97	98	99	2000	(prov.)
1	2	3	4	5	6	7	8	9	10	11
W. Bengal	17.90	17.80	16.33	16.72	17.50	17.66	16.48	16.67	15.28	16.91
Bihar	64.84	66.73	68.82	68.08	68.87	71.31	74.95	69.84	70.14	38.19
Jharkhand										3 0.76
Orissa	20.70	23.14	24.30	27.32	32.70	37. 36	42.17	43.51	43.55	44.80
M.P.	69.19	70.49	72. 86	74.86	79.76	83.28	84.41	84.9 0	87.12	67.31

(Rs. in Crores)

1	2	3	4	5	6	7	8	9	10	11
Chhattisgarh			·							22.13
Maharashtra	18.88	19. 68	20.45	21.07	22.82	24.86	26.17	25.28	27.70	28.76
U.P.	11.70	12.32	12.14	13. 82	14.80	15.40	15.68	15.64	16.22	18.74
Assam	0.95	1.10	1.20	1.19	0.82	0.75	0.69	0.64	0.57	0.66
A.P.	20.58	22.51	25.20	25.65	26.77	28.73	28.94	27.33	29.56	30.27

(ii) Royalty paid to the States during 1991-92 to 2000-2001 by Coal India Limited and Singareni Collieries Company Limited :

									(
Year	West Bengal	Bihar	Jhar- khand	Orissa	Maha- rashtra	MP	Chhattis- garh	U.P.	Assam	A.P.
1991-92	10.07	334.35		43.47	63.89	240.00		47.49	0.64	100.97
1992-93	8.72	505.31		63.14	108.86	384.52		66.76	0.56	151.50
1993-94	10.63	555.05		72.82	111.09	369.56		70.59	0.44	172.91
1994-95	9.59	613.05		104.08	159.70	438.91		87.39	0.42	182.26
1995-96	7.82	658.33		180.79	217.9 0	666.77		113.50	21.59	186.63
1996-97	10.87	682.17		185.38	200.29	684.14		121.41	9.92	216.13
1997-98	12.64	658.95		227.59	204.78	663.50		102.35	6.11	217.75
1998-99	9.53	607.59		227.40	184.62	671.58		86.78	11.75	200.31
1999-00	9.89	591.65		226.58	183.13	688.10		108.30	13.27	223.05
2000-01 (Provisional)	10.08	407.94	180.23	253.17	220.79	535.27	139.07	131.48	6.96	227.34

(c) to (f) Government of India has received representations from the State Governments of Bihar, Chattisgarh, West-Bengal, Madhya Pradesh and Orissa regarding enhancement of rate of royalty on coal. The royalty rates of coal were last revised on 11.10.94. The issue of further revision of royalty rates is under consideration.

Appointment of Teachers in Kendriya Vidyalaya Sangathan

3461. SHRI DEVENDRA PRASAD YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : (a) whether Kendriya Vidyalaya Sangathan has a provision to appoint teachers on contract and part time basis;

(b) if so, the details thereof; and

(c) the number of teachers thus appointed by the Sangathan under these basis during 2000-2001, till date, in Delhi and Dehradun region ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Arising of vacancies and their filling up is a continuous process. In order to ensure continuous availability of teachers till the vacancies are filled up by regular incumbents, a scheme exists in Kendriya Vidyalayas to appoint teachers on contractual basis for a period not exceeding one year. There is also a provision for appointment of teachers on part time basis depending upon the need and requirement. The details of conditions and methodology for such appointments are as under :-

- The candidates should fulfill the requisite qualification/conditions for the post as prescribed for direct recruitment in the Recruitment Rules.
- (ii) The Selection Committee should consist of Chairman, Vidyalaya Management Committee or his nominee, Principal and an eminent Educationist to the area.
- (iii) The teachers so engaged have no claim or right to appointment on regular basis nor they will be part of the cadre of teachers in Kendriya Vidyalaya Sangathan.

(c) As per the information furnished by Kendriya Vidyalaya Sangathan during 2000-2001, 247 and 191 teachers have been appointed under these provisions in Delhi and Dehradun Regions respectively. The figure of Delhi Region relates to all but two schools.

Foreign Funding for Madarsas

3462. SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any foreign assistance is being provided to Madarsas; and

(b) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) As per the information received from the Ministry of Home Affairs, the details of the receipt and utilization of foreign contribution by associations, including those running Madarsas, under the Foreign Contribution (Regulation) Act, 1976, are contained in the Annual Report on the receipt of foreign contribution by voluntary associations' brought out by the Ministry of Home Affairs. Copies of the Annual Reports up to the year 1998-99 are available in the Parliament Library. The data for the year 1999-2000 is under compilation.

Fixation of Price of Coal by Subsidiaries of CIL

3463. SHRI SUBODH MOHITE : Will the Minister of COAL be pleased to state;

 (a) whether the Government have reviewed the outcome of inter-subsidiary competition to be followed by coal companies due to autonomy for fix price of its production;

(b) if so, the details thereof ; and

(c) the steps taken to overcome the problems of this competition?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) After deregulation of pricing, the prices of same grades of coal vary among various subsidiaries of Coal India Limited. However, there is not much scope for inter-company competition despite the price differential because the grades of coal consumed and the geographical locations of the market segments being served by various subsidiary companies of CIL follow, more and less, an established pattern and besides price, the freight element has a major share in the overall cost incurred by a consumer. The inter-subsidiary price differentials in basic, prices of coal alone are not the determining factor for competitiveness.

(c) Does not arise in view of answer given to parts(a) and (b) of the question.

Escalation of Violence

3464. SHRI PRABODH PANDA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a chance for escalation of violence in various parts of the country, particularly in North-Eastern region following the deadlock of the Agra Summit;

(b) if so, the number of incidents of violence and casualities that have taken place since then, State-wise; and

(c) the details of additional precautionary measures contemplated to face the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir. We have no such information at present.

(b) Does not arise.

(c) Central Government has been sensitizing the State Governments about the threat perception and activities of the militant groups in the country. Periodic coordination meeting are held with State Governments for sharing the inputs from various quarters as well as for devising strategies to counter such activities. Various security agencies belonging to Union and States have been working together to check the activities of militant groups.

[Translation]

Maoists Entered The Country

3465. SHRI BHUPENDRA SINH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Maoists have sneaked into India through the Indo-Nepal border;

(b) if so, the details in this regard;

(c) whether the Government have taken steps so far to send them back and check their entry in future;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) In view of above, question does not arise.

(c) to (e) Government has taken the following steps to check their entry:-

(i) To intensify policing on Indo-Nepal Border.

(ii) To enhance co-operation with Nepal-

The 4th India Nepal Joint Working Group on Border Management was held on 28-29th June, 2001at New Delhi. The two sides agreed to step up the two-way flow of information on terrorist and criminal activities. They agreed to minimise cross border terrorism sponsored by militants outfits and other banned organisation etc.

(iii) To alert field formations from time to time to remain vigilant and to conduct periodical special operations.

[English]

Security to Members of Parliament

3466. SHRI VIRENDRA KUMAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have a proposal to provide security to all the Members of Parliament;

(b) if so, the estimated expenditure likely to be incurred thereon;

- (c) whether any norm has been prescribed therefor;
- (d) if so, the details thereof; and

(e) the number of M.Ps requested for providing security to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir. At present no such proposal is under consideration with the Government.

(b) to (d) Does not arise.

(e) During the year 2000 and 2001 till 30 June, request from 56 M.Ps were received for providing security to them.

Construction of Rooms on Roofs of DDA Fiats

3467. SHRI CHANDRAKANT KHAIRE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state : (a) the names of DDA colonies in Delhi where construction of rooms on roofs of DDA flats have been done with approval of DDA;

 (b) whether the Government propose to undertake survey in this regard;

(c) if so, the details thereof;

 (d) whether the Government also propose to take action against field staff of DDA responsible for such unauthorised constructions in DDA flats;

(e) If so, the details thereof;

(f) whether the construction of unauthorised rooms on roofs of DDA flats in Delhi is very risky in view of earthquake of severe intensity that took place in Gujarat in January, 2001 and other natural calamities;

(g) if so, whether the Government propose to demolish such unauthorised constructions to provide safety to occupants of DDA flats at Ground, First and Second floors;

(h) if so, the details thereof; and

(i) if not, the reasons therefor ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) The Delhi Development Authority has reported that in some cases where barsati in the form of a verandah were existing on roof, enclosing of the same had been allowed by putting 115 mm (4 1/2") wall or glazing. Such colonies are MIG flats in East of Kailash and Safdarjung Enclave and some pockets of Janakpuri.

(b) and (c) The DDA has reported that regular surveys are carried out to check additional construction in, and misuse of, DDA flats. falling in its jurisdiction including construction of unauthorised rooms on roofs. It has further been reported by DDA that since January, 2001, it had carried out surveys in 09 pockets and following action has been taken:

* Notices issued 648

* Demolitions carried out 178

* Cancellation of flats made 150

(N.B. : The figures are for all types of unauthorised constructions including rooms on roofs).

(d) and (e) Wherever lapses on the part of DDA's field staff is detected, action as per rules is taken against them.

(f) Though DDA flats are constructed aopting sound engineering practices with due consideration of earthquake factor and all the Indian Standard Codes in this regard are followed, putting up of additional rooms on the terrace does pose some risk in earthquake conditions. However, the permission to enclosed the barsatis referred to in reply to part (a) of the Question, was given after due consideration of structural requirement.

(g) to (i) The Government has revised the list of permissible items of additions/alterations in DDA flats on 3.4.2001 after the Gujarat earthquake. While revising the permissible items, the views of Structural Engineers have been taken into consideration and certain additions like shifting of overhead water storage tanks, etc., which were allowed earlier, have now been deleted. MCD and the DDA have been directed to take action against the erring allottees of DDA flats in a strict maner.

Unauthorised Constructions and Commercialisation of Building

3468. SHRI RAMSHETH THAKUR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply to Unstarred Question No.4766 dated December 19, 2000 and state :

(a) whether it is a fact that no action has been initiated against the 65 buildings and basements in the Greater Kailash-I being used for commercial purpose viz shopping complex, gyms, Nursing Home and offices etc;

(b) if so, the reasons therefor;

(c) whether the Government propose to conduct an house to house survey in Greater Kailash-I (Particularly in B and N Blocks) to check unauthorised constructions and massive commercialisation, as was conducted in Sainik Farms;

(d) if so, whether any high powered committee has been constituted to check this menace; and

(e) if not, the reasons therefor and steps proposed to be taken to save this area from rampant unauthorised

constructions and larger scale violation of building byelaws ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Introduction of Leasing System

3469. SHRI KIRIT SOMAIYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government propose to introduce leasing system as in Banking and other Public Sector Undertakings in order to provide Government accommodation to their employees; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) At present no decision has been taken to introduce lease system.

(b) Question does not arise.

Arms Consignment

3470. SHRI HANNAN MOLLAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a huge arms consignment at Cox's Bazar port in Bangladesh has arrived for North-East militants in the first week of April, 2001;

(b) if so, whether the Government are aware that these arms including rifles and high explosive materials are smuggled through the deeply wooded forests near the international border;

(c) if so, the details thereof; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) to (d) The Governments of Thailand, Myanmar and Bangladesh have been sensitised. As per available reports, these are the countries form and through which illegal flow of arms to the North-Eastern States is taking place. Actionable intelligence is also being shared with these countries on a continuing basis. Other steps taken in this regard include gearing up of intelligence machinery and strengthening of the Border Security Force/Assam Rifles on the Indo-Bangladesh/Indo-Myanmar border.

Setting up of CIPET Centre

3471. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

 (a) whether Central Institute of Plastic Engineering and Technology (CIPET) was established in 1968 as an autonomous organisation;

 (b) if so, the short term and long term courses being organised by the institute at present;

 (c) the number of centres available in different cities of the CIPET at present;

(d) whether the Government propose to set up a Centre in each State/Union Territory;

 (e) if so, the details thereof and the steps taken in this regard;

(f) the number of people benefited by different programmes of CIPET at Hyderabad Centre; and

(g) the steps being taken to cover more people of Hyderabad by this institute ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) A list of short term and long term courses being organised by CIPET at present is in the attached statement.

(c) Twelve (12).

(d) No, Sir.

(e) In view of reply to (d) above, the question does not arise.

(f) and (g) The number of beneficiaries by different programmes of CIPET at Hyderabad Centre during the year ending 31st March 2001 was 275 and 116 in respect of long term courses and short term courses respectively. To cover more people of Hyderabad, CIPET has a plan to organise number of entrepreneurship Development Programmes, Awareness programmes covering various educational institutions in and around Hyderabad.

Statement

Long term Courses :

- 1. Diploma in Plastic Mould Technology
- 2. P.G. Diploma in Plastic Mould Design
- 3. P.G. Diploma in Plastic Processing Technology
- 4. P.G. Diploma in Plastic Testing and Conversion Technology
- 5. P.G. Diploma in Machine Maintenance
- 6. Diploma in Mould Making Technology
- 7. P.G. Diploma in Plastic Engineering
- 8. P.G. Diploma in Composite Technology.

Short-term courses :

- 1. Tailor-made
- Modular, based on need and necessities in the areas of Processing Testing, Tooling, CAD/CAM, etc.

Campus of Assam University at Diphu

3472. DR. JAYANT RONGPI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Assam University has taken up a project to open its campus at Diphu;

(b) if so, the details of powers and functions of this campus;

(c) the progress of works in establishing the campus; (d) the funds released and utilised so far in this regard;

(e) whether the project is running behind the schedule; and

(f) if so, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (f) Information is being collected and will be laid on the Table of the House.

Disproportionate Growth of Urban Population

3473. SHRI A. VENKATESH NAIK : SHRI RAMSHETH THAKUR : SHRI ASHOK N. MOHOL :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Confederation of Indian Industry has conducted any surveys regarding disproportionate growth of urban population;

(b) if so, the details thereof;

(c) whether the increase in urban population has out stripped the growth in the Urban Agglomerates; and

(d) if so, the steps taken by the Government to create opportunites of employment in the small and medium towns ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Confederation of Indian Industry has published a report "Urban Infrastructure in India" June 2001. The report basically outlines details and statistics on the urban scenario in India, its plan outlay on housing and urban development and other Government schemes relating to urban infrastructure, water, housing, solid waste management, sanitation, slum development, urban employment and urban transport etc. AUGUST 14, 2001

(c) According to the report, the increase in population has outstripped the growth in the number of urban agglomerates.

(d) A Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) in operation since 1979-80 is one of the urban development schemes aiming at creation of employment opportunities and dispersed urbanisation in the small and medium towns, besides other objectives.

The Swarna Jayanti Shahari Rojgar Yojana (SJSRY) is another Centrally sponsored urban poverty alleviation scheme in operations since December, 1997 to provide gainful employment to the urban unemployed or underemployed poor through encouraging the setting up of self employment ventures by those who have read upto 9th standard and provision of wage employment for construction of socially and economically useful public assets.

Breach of Lease Conditions

3474. SHRIMATI RENU KUMARI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether the annual inspection of all the lands/ properties is carried out by the Land and Development Office to identify the breaches of lease conditions;

(b) if so, whether the L&DO has flouted the inspections resulting into non-recovery of about 100 crores of rupees;

(c) if so, the action taken against the delinqent and negligent officials in this regard;

(d) whether the Ministry had initiated the process of recovery in early 1999;

(e) if so, the details thereof;

(f) the progress made in the recovery of damages, breaches etc. and the amount still remains to be collected/ recovered; and

(g) the steps to tone up the working of the L & DO?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) Annual

inspections of properties are not undertaken on regular basis. However, inspections of properties are carried out by Technical wing of L & DO as and when specific cases are referred to them. The system is being modernised and revamped.

(b) and (c) It has been pointed out in C & AG's reported (Reported No. 2 of 2000) that the amounts referred to in the Question, are recoverable by the L & DO from various lessees. These relate to past cases and are under examination.

(d) to (f) Recovery of damages on account of breaches etc. is a continuous process. As per the information available approximately Rs. 7.81 crores has since been recovered from the defaulting parties. Action in all the remaining cases is being pursued vigorously. The dues involve various categories of cases and in several cases the matter is pending in the courts. Each case is being examined in depth so that it can be taken to its logical conclusion.

(g) L & DO is being fully modernised and action is also on for computerisation of its different operations/ functions. Once the process of computerisation is completed, an efficient mechanism would be readily available to the L & DO for effective recovery of Government dues from the concerned lessees and its periodic monitoring.

Industries in Rural Areas

3475. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) whether the Government have promoted domestic industries in the rural areas of the country in view of increasing poverty there;

(b) if so, the details thereof, State/Union Territorywise with financial involvement; and

(c) if not, the reasons therefor ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) The Government are implementing various programmes for the development of Khadi and Village Industries including agro and rural industries. The Government, through the Khadi and Village

(De in Jalaha)

Industries Commission (KVIC) provide technical, marketing and financial assistance under the programmes for the development of Khadi and Village industries. Under the Khadi Programme, financial assistance is provided by the Government to the implementing agencies in the form of rebate and subsidy. For the development of village industries, the KVIC is implementing the Rural Employment Generation Programme (REGP) in the entire country under which financial assistance is provided for setting up khadi and village industrial units in rural areas. Under this programme, the KVIC provides Margin Money Assistance at the rate of 25% of the project cost for project upto Rs. 10 lakhs. For the project above Rs. 10 lakhs and upto Rs. 25 lakhs, the rate of margin money is 25% of Rs. 10 lakhs plus 10% on remaining cost of the project. In the case of weaker sections viz. Scheduled Castes (SC). Scheduled Tribes (ST), Women and Physically Handicapped and Ex-Servicemen and Minority Community beneficiary/institution and for hill, border and tribal areas, North East Region, Sikkim, Andaman & Nicobar Island, Lakshadweep, the margin money grant is 30% of the

project cost upto Rs. 10 lakhs but above this amount and upto Rs. 25 lakhs it is 10% of the remaining cost of the project.

The Government of India has announced a new package on 14th May, 2001, for strengthening of Khadi and Village Industries sector with the prime objectives of creating more jobs in rural areas and empowering the women and backward classes in India. The main features of this package consist of Rebate Policy for five years, options of Rebate and Market Development Assistance (MDA), Insurance cover to Khadi artisans, emphasis on improvement of Khadi products, creation of packaging and design facilities measures to promote marketing, brand building, cluster development, focus on core areas and provision of additional working capital.

The details of grants and loans disbursed by the KVIC to various States/UTs during 1997-98 to 1999-2000 are given in the enclosed statements I and II respectively.

(c) Does not arise.

Statement-I

Disbursement of Grants to various States/Union Territories by KVIC during the years 1997-98 to 1999-2000

						(Rs. in lakhs)
SI.	State/U.T.	199	7-98	199	8-99	199	9-2000
No.		Khadi	V.I .	Khadi	V.I.	Khadi	V.I.
1	2	3	4	5	6	7	8
ST/	ATE						
1.	Andhra Pradesh	174.29	737.29	275.35	340.75	627.53	705.15
2.	Arunachal Pradesh	0.87	0.00	0.00	0.00	5.40	0.50
3.	Assam	35.06	6.30	59.79	6.72	86.87	0.77
4.	Bihar	748.45	4.00	1196.53	33. 96	305.36	44.48
5.	Goa	1.00	9.84	0.00	40.36	0.79	-
6 .	Gujarat	1387.00	94.71	2554.96	268.56	1585.85	12. 96
7.	Haryana	592.79	52.25	652.94	185.23	414.44	239.42

1 2	3	4	5	6	7	8
8. Himachal Pradesh	123.30	153.97	76.51	272.94	445.99	26.37
9. Jammu & Kashmir	81.92	40.53	182.50	352.13	112.96	20.77
10 Karnataka	438.63	561.35	1008.73	1228.32	426.31	756.44
11. Kerala	322.60	15.58	205.45	395.94	762.62	357.98
12. Madhya Pradesh	367.27	319.06	178.49	1319.02	595.37	23.32
13. Maharashtra	32.93	285.31	310.59	308.97	419.17	444.24
14. Manipur	0.00	281.51	0.00	266.93	0.40	169.70
15. Meghalaya	0.00	0.00	2.36	44.93	7.42	6.50
16. Mizoram	0.00	49.63	0.02	344.39	0.99	155.74
17. Nagaland	7.18	90.00	5.37	396.94	17.48	5.3 8
18. Orissa	30.99	60.50	172.53	87.02	116.61	161.67
19. Punjab	619.41	124.79	345.73	605.12	967.26	158.33
20. Rajasthan	105.26	314.15	1490.71	461.80	879.73	319.85
21. Sikkim	0.00	0.00	0.00	0.00	-	-
22. Tamil Nad u	1268.80	58.77	2690.76	414.10	3874.13	262.07
23. Tripur a	0.02	0.00	0.50	0.00	-	1.91
24. Uttar Pradesh	1947.68	77.71	4201.30	1454.00	5153.75	514.17
25. West Bengal	235.00	7.60	595.10	20.49	325.78	6.36
U.T.						
26. Andaman & Nicoba	r 0.00	0.00	0.00	0.00	-	4.36
27. Chandigarh	0.00	0.00	0.00	0.00	-	-
28. Dadra & Nagar Ha	veli 0.00	000	0.00	0.00	-	-
29. NCT of Delhi	22.29	10.74	669.27	31.34	354.06	72.9 6
30. Daman & Diu	0.00	0.00	0.00	0.00	-	-
31. Pondicherry	0.00	0.00	0.00	26.33	0.23	0.50
32. Lakashadeep	0.00	0.00	0.39	34.64	· +-	

1	2	3	4	5	6	7	8
33.	Departmental	217.35	21567.01	752.48	7707.43	1169.63	10018.21
34.	Other schemes	0.00	0.00	0.00	0.00	-	-
	Total	8760.09	24922.60	17628.36	16648.26	18656.13	14485.11

Statement-II

Disbursement of Loans to various States/Union Territories by KVIC during the years 1997-98 to 1999-2000

(Rs. in lakhs)

SI.	State/U.T.	199	7-98	199	199	9-2000	
No.		Khadi	V.I.	Khadi	V.I.	Khadi	V.I .
1	2	3	4	5	6	7	8
STA	ΤE						
1.	Andhra Pradesh	63.02	17.68	19.76	31.10	49.29	3.96
2 .	Arunachal Pradesh	0.00	0.00	0.00	0.00	-	0.00
3.	Assam	19.43	0.37	0.79	2.00	106.17	13.02
4.	Bihar	30.17	0.14	53.83	7.02	26.37	-
5.	Goa	0.00	31.32	0.00	1.55	-	-
6.	Gujarat	7.00	13.37	43.34	29.13	19.38	-
7.	Haryana	18.75	219.36	2.10	8.88	84.71	8.00
8.	Himachal Pradesh	0.00	0.00	6.52	4.33	4.78	-
9.	Jammu & Kashmir	0.38	0.00	6.61	0.52		-
10.	Kamataka	170.75	68.05	102.75	61.58	43.16	0.68
11.	Kerala	3.15	1.46	35.48	13.68	15.49	-
12.	Madhya Pradesh	1.21	48.88	8.18	12.11	14.75	-
13.	Maharashtra	10.84	48.68	7.62	41.96	8.77	15. 66
14.	Manipur	0.00	0.00	0.00	0.34	11.86	0.42
15.	Meghalaya	0.00	0.00	0.00	0. 86	0.23	-
16.	Mizoram	0.00	0.00	0.10	0.00	-	-

1	2	3	4	5	6	7	8
17.	Nagaland	0.00	2.00	0.00	0.00	15.41	-
18.	Orissa	18.95	3.87	6.10	8.34	3.20	2.30
19.	Punjab	0.00	2.50	11.45	1.21	60. 94	5.00
20.	Rajasthan	28.59	26.21	19.70	23.60	34.69	1.49
21.	Sikkim	0.00	0.00	0.00	0.00	-	-
22 .	Tamil Nadu	0.25	26.57	42.27	37.41	22.45	8.06
23.	Tripura	0.00	0.00	0.00	-	-	-
24.	Uttar Pradesh	61.81	135.90	332.88	191.10	64.25	36.54
25.	West Bengal	43.15	4.97	36.28	48.54	13.92	1.00
U.T							
26.	Andaman & Nicobar	0.00	0.00	0.00	0.00	-	-
27.	Chandigarh	0.00	0.00	0.00	0.00	-	-
28.	Dadra & Nagar Haveli	0.00	0.00	0.00	0.00	-	-
29.	NCT of Delhi	0.00	0.00	1.65	10.11	5.00.	-
30 .	Daman & Diu	0.00	0.00	0.00	0.00	-	-
31.	Pondicherry	0.00	0.00	0.00	1.29	4.20	-
32.	Lakshdweep	0.00	0.00	0.00	0.00	-	-
33.	Departmental	0.00	0.00	0.00	7.67	-	30.71
34.	Other schemes	0.00	0.00	0.00	0.00	-	-
	Total	477.45	651.33	737.41	544.33	609.02	126.84

Acquistion of Weapons by Lashkar-e-Toiba

3476. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Lashkar-e-Toiba has acquired Chinese lethal weapons *i.e.* anti-aircraft guns to solar energy fired rocket systems and they are planning for an all out battle with the security forces in Kashmir;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check their activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) No confirmed inputs about acquisition by LeT, of Chinese lethal weapons i.e. Anti Air Craft Guns to solar energy fired rocket system has so far been received. However the terrorists possess various weapons, which are used in attacks on security forces.

(c) The changing security situation in the State and

available intelligence inputs are periodically reviewed at the Unified Headquarters set up by the State Government in J & K and at various other levels to ensure that appropriate security force deployments and tactics are adopted to meet the ground level requirements of fighting the terrorists.

Taking Over to Haldia Unit of HFC

3477. SHRI LAKSHMAN SETH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to take over Haldia unit of HFC; and

(b) if so, the steps taken so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Haldia Fertilizer Project of Hindustan Fertilizer Corporation of India Ltd. is already a Public Sector Undertaking under the administrative control of the Department of Fertilizers. It could never be commissioned owing to techno-economic non-viability and has been lying closed since 1986.

[Translation]

NGOs Receiving Foreign Contribution Under FCRA, 1976

3478. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of organisations which have received foreign contribution under FCRA, 1976 and have not submitted the details of their income and expenditure during the last three years;

(b) whether the Government have received any complaints against these organisations; and

(c) if so, the action taken/being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Under the provisions of the Foreign Contribution (Regulation) Act, 1976, every association registered under the Act

to receive foreign contribution has to give an intimation to the Central Government as to the amount of each foreign contribution received by it, the source from which and the manner in which such foreign contribution was received and the purposes for which and the manner in which such foreign contribution was utilised by it within four months of the closure of the year. Associations that fail to give such an intimation can be placed in the prior permission category. During this period, 954 such associations were placed in this category. Complaints received against an association receiving foreign contribution are looked into and appropriate action taken under the provisions of the Act. The action includes placing the association in the prior permission category, prohibiting it from receiving foreign contribution, freezing its bank account and prosecuting it in a court of law.

[English]

Visakhapatnam Steel Plant

3479. DR. N. VENKATASWAMY : Will the Minister of STEEL be pleased to state :

(a) whether it is a fact that the Visakhapatnam Steel Plant (VSP) is running into huge losses since its inception;

(b) if so, whether it is also a fact that it has achieved the targeted production and profits during 1999-2000 and 2000-2001;

(c) if so, whether the Union Government have taken any steps to disinvest the VSP despite its running into profits;

(d) if so, the details thereof;

(e) if not, whether the Government propose to expand the VSP; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) Visakhapatnam Steel Plant has been incurring losses since its inception. The physical and financial performance of VSP during the years 1999-2000 and 2000-01 is as under :-

Item	Unit	1999-	2000-01		
		Target	Actual	Target	Actual (Prov.)
Hot Metal	'000 tonnes	3400	2943	3120	3165
Liquid Steel	'000 tonnes	2650	2656	2530	2909
Saleable Steel	'000 tonnes	2305	2382	2217	2507
Cash Profit	In Crores	-22.97	-130	-55	160
Net Profit/Loss	In Crores	-470.24	-562	-531	-293

(c) to (f) A detailed proposal consisting of dispensations from the Government like setting off of the accumulated losses, capacity expansion, providing Government Guarantee for raising funds and extension of Govt. Guarantee for working capital loan was considered by the Government but the proposal was found not viable. The Disinvestment Commission proposed writing off of the entire accumulated losses of the company as on 31.3.1999 along with disinvestment of not less than 51% of its remaining equity to a strategic buyer. No time frame has been decided for the revival plan of RINL.

[Translation]

Contract System in Coal Mines

3480. SHRI RAM TAHAL CHAUDHARY : Will the Minister of COAL be pleased to state :

 (a) whether contract system for engaging labourers in coal mines is continuing in the country;

(b) if so, the details thereof and the mines in which this system is going on; and

(c) the number of labourers employed under this system during each of the last two years and till date and the amount spent thereon, minewise ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) No, Sir. Coal India Limited and its subsidiaries do not engage any labour on contract for execution of work of permanent and perennial nature. However, jobs which do not fall under the prohibited categories under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970 are awarded to contractors who engage their own workers. These jobs include-

- (a) Mechnical loading and transportion of coal by hiring HEMM. The works relates to mechanical loading and transportation of coal from quarry bed to stock-yard/coal handling plant or from quarry bed to siding;
- (b) Transportation of coal from pit-head to siding;
- (c) Transportation of sand from river bed to sand bunkers to colleries;
- (d) Civil Construction and maintenance of buildings;
- (e) Non-permanent and non-perennial nature of work like shaft sinking, stone drifting, dyke cutting, cleaning of siding track, track packing and underground masonry work;
- (f) Sanitation and cleaning wherever the work is of part time nature;
- (g) Watch and word of some of colliery sites, installations and buildings by engagement of ex-servicemen;
- (h) Other jobs which are permitted by Government through notification by granting exemption from the provisions of Contract Labour (Regulation and Abolition) Act, 1970.

(c) The total number of contract labourers working in the mines of various subsidiaries of Coal India Limited engaged by contractual agencies is given below :

Company	As on 1.4.2000	As on 1.4.2001
Eastern Coalfields Limited	4349	3952
Bharat Coking Coal Limited	2385	2481
Central Coalfields Limited	7000	7000
Western Coalfields Limited	5921	5602
South Eastern Coalfields Limited	15797	13255
Mahanadi Coalfields Limited	4971	7234
Northern Coalfields Limited	6780	3320
North Eastern Coalfields	550	700
Central Mine Planning and Desin Institute Limited	310	379
Total	48063	43923

Expenditure on contractual work company-wise for the last 2 years i.e. 1999-2000 and 1998-99 is given below :

	(Rs.	in Crores)
Company	1999-	1998-
	2000	1999
Eastern Coalfields Ltd.	68.82	65.29
Bharat Coking Coal Ltd.	73.61	61.29
Central Coalfields Ltd.	165.48	174.94
Northern Coalfields Ltd.	64.54	57.62
Western Coalfields Ltd.	169.32	147.96
South Eastern Coalfields Ltd.	204.23	181.95
Mahanadi Coalfields Ltd.	177.16	167.74
Central Mine Planning and Desin Institute Ltd.	4.75	16.01
North Eastern Coalfields CIL	21.21	22.82
Total	949.12	895.94

Account for the year 2000-2001 is under audit.

[English]

Biotech Market

3481. DR. JASWANT SINGH YADAV : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government propose to explore new avenues in the emerging biotech market;

(b) if so, the details thereof;

(c) whether the first biotech conference was held recently;

(d) if so, the details thereof; and

(e) the result achieved thereby ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (e) Yes Sir, Biotechnology is a knowledge intensive business enterprise. New avenues in the emerging biotech market are explored and reviewed every year, based on which annual plans on R and D are formulated and new programmes undertaken. Areas for long term research support such as in genomics, bioinformatics and neuro-biology, environment and plant biotechnology have been identified and supported to address emerging problems in health, agriculture, industry and environment related issues. The Government has been conducting and supporting biotech conferences to create public awareness from time to time in order to sensitise the people on the diverse benefits and enormous potential of biotechnology. The recommendations of various conferences are generally examined for implementation. Conscious efforts have been made to convert the R and D leads into processes and products. Regular Scientist-industry interactions are organised. Thirty two technologies (diagnostics, vaccines, tissue cultured plants, biofertilisers and biopesticides) have been transferred to industry.

Privatisation of Indian Iron and Steel Company

3482. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of STEEL be pleased to state : (a) whether any efforts have been made by the Government to privatise the Indian Iron and Steel Company Ltd:

(b) if so, the details thereof; and

(c) if not, the steps being taken to revive the unit with modernization plan ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KOSHORE TRIPATHY) : (a) to (c) With a view to revive Indian Iron and Steel Co. (IISCO) and ensure its future viability, Government had allowed SAIL to convert IISCO into a joint venture. Accordingly, SAIL had invited suitable parties to express their interest in such a joint venture. Three companies have been shortlisted and their offers are being currently evaluated. Due to delay in response from the interested parties, SAIL could not as yet submit any revival plan.

Rehabilitation of Children of Women Prisoners

3483. SHRI Y.S. VIVEKANANDA REDDY : SHRI IQBAL AHMED SARADGI : SHRI G.S. BASAVARAJ :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the Supreme Court has advised the Government to lay down the guidelines to help the children of women prisoners lodged in jails;

(b) if so, the details in this regard;

(c) whether the Union Government have decided to frame a scheme for the rehabilitation of such children;

(d) if so, the details thereof; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) I.A. No. 1 and I.A. No. 7 in Writ Petition (Civil) No. 559 of 1994 entitled R.D. Upadhyay Vs State of Andhra Pradesh and Others, through which the attention of the Supreme Court has been drawn to the plight of little children on account of arrest of their mothers for certain criminal offences are pending before the Supreme Court. The Supreme Court has not yet delivered its judgement in the aforesaid Interim Applications.

(c) to (e) 'Prisons' is a State subject as per the Constitution of India. Prison management is, therefore, the responsibility of the State Governments. No proposal is under consideration of Central Government for rehabilitation of the children, who are lodged in jail with their prisoner mothers.

Schemes for Upliftment and Betterment of Tribals

3484. SHRI J.S. BRAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) the details of schemes being undertaken for the upliftment and betterment of tribals in the country during 2001-2002, State-wise and scheme-wise;

(b) the details of financial assistance given to States in this regard during the said period, State-wise and scheme-wise;

(c) the impact of various scheme implemented so far on the life of the tribals; and

(d) the number of tribals likely to be benefited by these schemes, State-wise, in the coming years ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The names of schemes being implemented . by the Ministry of Tribal Affairs for the upliftment and betterment of tribals in the country is given in the enclosed statement-I. The schemes are common for all the States/ UTs.

(b) The details of funds released scheme-wise to the States during 2001-2002 (up to 31.7.2001) are given in statement-II enclosed.

(c) and (d) As a result of the implementation of welfare schemes, there has been an improvement in the socioeconomic conditions of the tribals in general in the country. The rate of literacy among tribals has improved from 11.39% in 1971 to 29.60% in 1991. The percentage of tribals living below poverty line (rural) has come down from 72.4% in 1977-78 to 51.9% in 1993-94. It is not possible to assess the number of beneficiaries in all the schemes, especially in schemes of infrastructure development. In

1

such schemes which are individual beneficiary oriented, assessed number of beneficiaries is given in the enclosed statement-III.

Statement-I

Schemes of Ministry of Tribal Affairs

S.No	o. Name of the Scheme/Item
1	2
1.	Special Central Assistance to Tribal Sub Plan
2.	Grant Under Article 275(1) of the Constitution
3.	Post-Matric Scholarship for Students
4.	Girls Hostel for Scheduled Tribes
5.	Boys Hostel for Scheduled Tribes
6.	Price Support to TRIFED
7.	Research and Training
8.	Educational Complex

2

- 9. Vocational Training in Tribal Areas
- 10. Grant-in-aid to State Tribal Development Coop. Corporations
- 11. Assistance to Vol. Organisations
- 12. Village Grain Banks scheme
- 13. Development of Primitive Tribal group
- 14. Coaching and Allied
- 15. Book Bank
- 16. Upgradation of Merit
- 17. Ashram Schools in Tribal Sub Plan Areas
- 18. State Tribal Finance Development Corporations
- 19. Investment in TRIFED
- 20. National ST Finance and Development Corporation.

Statement-II

Funds Released during 2001-02

(Rs. in lakhs)

S. No.		Central	al Under tional	Educa- tional	Vocational Training Centre		Grant in aid to Non-	Res. and Trg. (TRIs)	Post Matric Scholar- ship	Coaching and Allied
		Assistance to TSP	Article 275(1) of the constitutior	Complex	States	NGOs	Govern- mental Organs.			
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	910.93	-	25.26	-	26.59	29.11	-		<u> </u>
2.	Arunachal Prade	osh -	-	-	-	-	7.23	-	-	-
З.	Assam	1019.66	-	-	-	6.91	2.62	10	-	-
4 .	Bihar	185.52	-	-	-	-	-	-	-	-
5.	Chhattisgarh	1542.06	600	-	-	-	-	-	-	-
6 .	Gujarat	1310.3	2250	-	-	-	70.38	20	-	-

1	2	3	4	5	6	7	8	9	10	11
7.	Himachal Pradesh	514.82	58 .5	-	-	-	9.83	-	-	-
3.	Jammu & Kashmir	777.55	-	-	-	-	-	-	-	-
) .	Jharkhand	1956.75	-	-	-	-	-	-	-	-
10	Karnataka	257.11	350	-	-	-	32.04	-	-	2.15
1.	Kerala	91.23	-	-	-	-	8.01	-	-	-
2.	Madhya Pradesh	2611.07	372.21	2.34	-	-	14.28	-	-	-
3.	Maharashtr a	1241.28	2004	-	-	-	11.66	-	-	-
4.	Manipur	253.99	-	-	-	-	18.28	-	-	-
5.	Meghalaya	-	-	-	-	-	15.14		-	-
6 _;	Mizoram	-	-	-	-	-	-	-	-	-
7.	Nagaland	-	-	-	-	-	-	-	-	-
8 .	Orissa	2165.1	-	1.54	-	-	51.85	-	-	-
9.	Rajasthan	1216.52	1000	2.47	-	-	10.61	-	•530	-
20.	Sikkim	36.01	-	-	-	-	-	-	-	-
21.	Tamil Nadu	107.77	-	-	-	-	-	-	-	-
22.	Tripura	347.01	150	-		-	-	10	-	-
23.	Uttaranchal	74.33	-	-	-	-	-	-	-	-
24.	Uttar Pradesh	10.7	-	-	-	-	-	-	-	-
25.	West Bengal	734.19	-	-	-	-	16.56	30	-	-
26.	Delhi	-	-	-	-	-	28.86	-	-	-
27.	A&N Islands	66.95	-	-	-	-	-	<u> </u>	0.54	2.79
28.	D & N Haveli	-	-	-	-	-	-	-	-	-
29.	Daman & Diu	33.05		-	-	-		-		-
	Total	17463.9	6784.71	31.61	0	33.5	326.46	70	530.54	4.94

*Rs. 50 Crore have been earmarked for Residential Schools.

No funds under other schemes have been released till 31.7.2001 during the current financial year.

Statement-III

Beneficiaries during 2001-02

S. No.	States/Schemes	Special Central Assistance to TSP	Grant Under Article 275(1) of the Constitutior	Educa- tional Complex	Voca Training States	tional Centre NGOs	Grant in aid to Non- Govern- mental Organs.	Res. and Trg. (TRIs)	Post Matric Scholar- ship	Coaching and Allied
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh		mber of	270		200	50600			
2 .	Arunachal Pd.	pend on t	tries de-				75			
3.	Assam		hes taken he State			100	100	N.A.		
4 .	Bihar	Governm	ents. The progress							
5.	Chhattisgarh	is reporte	d by the							
6.	Gujarat	States af mentation	-				100	N.A .		
7.	Himachal Pradest	Schemes 1					200			
8 .	Jammu & Kashmi	r								
9.	Jharkhand						12185			
10	Karnataka						12400			70
11.	Kerala						8000			
12.	Madhya Pradesh			100			4300			
13.	Maharashtra						1250			
14.	Manipur						375			
15.	Meghalaya						8000			
16.	Mizoram									
17.	Nagaland									
18.	Orissa			200			12050			
19.	Rajasthan						100		61540	
20.	Sikkim									
21.	Tamil Nadu						100			

1 2	3	4	5	6	7	8	9	10	11
22. Tripura							N.A.		
23. Uttaranchal						100			
24. Uttar Pradesh									
25. West Bengal						400	N.A .		
26. Delhi						930			
27. A&N Islands								132	
28. D & N Haveli									
29. Daman & Diu									
Total									

N.A.- Not assessable.

No funds under other schemes have been released till 31.7.2001 during the current financial year.

[Translation]

Involvement of Bangladeshi Migrants in Criminal Activities in Delhi

3485. DR. M.P. JAISWAL : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether a large number of Bangladeshi nationals illegally living in Delhi, are involved in a number of criminal activities;

(b) if so, the number of such Bangladeshi nationals arrested during each of the last three years;

(c) whether the Govenment have conducted any inquiry in this regard during the last two years;

(d) if so, the outcome thereof; and

(e) the number of Bangladeshi nationals living in Delhi, as on date, according to official sources and the main areas where they are living ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The number of illegal Bangladeshi immigrants arrested in connection with criminal activities in Delhi during the years 1999, 2000 and 2001 (upto July 31, 2001) was 34, 41 and 8 respectively. (c) and (d) These cases were sent to the court for trial after investigation. Their present position is given below:

Year	Total Cases	Pending Trial	Acquitted	Convicted
1999	34	26	8	-
2000	41	35	3	3
2001	8	8	-	-

(e) During the period from 1999 to 2001 (upto July 31, 2001), 760 illegal Bangladeshi immigrants living in Delhi were sent back to Bangladesh. In addition Delhi Police have identified 1909 illegal Bangladeshi immigrants living in Yamuna Pusta; Sanjay Amar Colony; TNR Camp at East of Kailash; Seelampur; Seemapuri; Azadpur Market; and jhuggi clusters of Bara Pullah at East Nizamuddin, Basti at Hazrat Nizamuddin, Taimur Nagar, Narela, Ashok Vihar, Badli, Bawana, Saraswati Vihar and Jal Vihar areas of Delhi.

Illegal Activities in Slum Clusters

3486. SHRI BHIM DAHAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state : SRAVANA 23, 1923 (Saka)

(a) whether the Union Government are aware of the fact that unauthorised jhuggi clusters at Motiya Khan, Pahar Ganj and Aram Bagh are known for carrying out illegal activities for the last so many years; and

(b) if so, the action being taken by the Union Government to remove jhuggi clusters from these places ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Delhi Police has intimated that though crimes are reported from these jhuggi clusters like other areas in Delhi, it would be incorrect to say that these clusters are known for carrying out illegal activities.

(b) The relocation of jhuggi clusters is done as per the approved policy of the Government. According to this policy, the Slum and JJ Department (MCD) relocates those jhuggi clusters for which requests are made by the land owning agencies who also agree to bear the expenditure on account of relocation charges. Slum and JJ Department (MCD) has reported that it has received a request from CPWD to shift the jhuggies from Aram Bagh. DDA has also reported that survey has been done to relocate the Motia Khan jhuggi cluster .

[English]

Discontinuation of 4 Year Bit Course

3487. SHRI MADHAVRAO SCINDIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the UGC had directed the Indraprastha University to discontinue 4 year Bachelor of Information Technology (BIT) course just days before the university's entrance examination on June 10, 2001, leaving hundreds of applicants in the lurch;

(b) if so, the reasons therefor;

(c) the number of candidates suffered as a result thereof; and

(d) the steps taken to mitigate the hardship and damage of the applicants?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) Based on the general principle that 4 Year Technology courses are not in its domain, the University Grants Commission (UGC) has decided that BIT courses, which are of 4 Years duration, would not come under the purview of Section 22 of the UGC Act. Universities would instead offer 3 Year B.Sc. degrees. However, students already enrolled in the 4 Year course upto the last Academic Session 2000-2001 would be protected.

Scheduled Trible Status to Bagariyas

3488. SHRI SURESH RAMRAO JADHAV: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Bagariyas remain an ignored lot" appearing in 'The Hindu', dated July 05, 2001;

(b) if so, the facts of the matter reported therein;

(c) whether the Government propose to give 'Bagariyas' the Scheduled Tribe status;

(d) if so, the time by which the status of Scheduled Tribe is likely to be given to them;

(e) if not, the reasons therefor; and

(f) the immediate steps taken/proposed to be taken by the Government to improve the living condition of Bagariyas?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) In a News Item captioned "Bagariyas remain an ignored lot" which appeared in The Hindu dated July 05, 2001, it was alleged that members of Bagariya community suffer from the stigma of un-touchability, majority of them are landless and below the poverty line. They live in thatched huts.

(c) There is no such proposal.

(d) Does not arise.

(e) The Government have approved the procedure in June 1999, for inclusion of communities in the list of Scheduled Tribes. This procedure envisages that only those cases which have been agreed to by the concerned State Government, Registrar General of India and National Commission for Scheduled Castes and Scheduled Tribes are to be considered for inclusion in the list of Scheduled Tribes. In the case of Bagariyas none of the above agencies has recommended its specification as ST.

(f) The Bagariya community has been included in the list of Other Backward Classes in relation to the State of Rajasthan and they are entitled to benefits/concessions available to OBCs.

Transfer of Teachers of Kendriya and Navodaya Vidyalayas

3489. SHRI T.T.V. DHINAKARAN : SHRI RAVI PRAKASH VERMA : SHRI BHIM DAHAL :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) the norms and guidelines followed while effecting transfers in both the Kendriya and Navodaya Vidyalayas;

(b) the number of transfers took place in both the Vidyalayas during the last three years;

(c) whether there is any resentment among teachers of Kendriya Vidyalayas in Delhi and other States over their transfers to other parts of the country;

(d) if so, the details thereof; and

(e) the action proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Transfer of employees in KVS are done by adhering to the instructions contained in Transfer Guidelines that has been approved by Board of Governors for the year from 2000-2001 onwards. Organisational needs/requirements of KVS and requirements reflected in the representations from employees are objectively quantified by giving entitlement points to each employee, seeking transfer to a particular station. The transfers are done on the basis of priority lists prepared based on the entitlement points. The transfer policy of the Navodaya Vidyalaya Samiti is enclosed as statement.

(b) The transfers made by the Head Quarters of Kendriya Vidyalaya Sangathan and Navodaya Vidyalaya Samiti during last three years are as under :

	1998-99	1999-2000	2000-2001 (Till Now)
ĸvs	904	3122	2710
NVS	95	93	302

(c) to (e) All KVS teaching jobs are transferable on all India basis. Periodic and systematic rotations of employees lead to not only an increase in efficiency but also in motivational levels, because of availability of even chances of serving in their places of choices by all employees.

Statement

The details of existing transfer policy of NVS:-

- 1. The Samiti may transfer any employee on administrative grounds/public interest at any time.
- 2. Transfer will normally be effected only between academic session and there will normally be no transfers after 31st August of the respective academic year.
- 3. All inter-regional request transfers shall now be considered on completion of five years tenure in the region of recruitment to all the cases including that of North-East Region.
- 4. No teaching personnel will normally be posted in or transferred to their home districts.
- 5. Transfers at the request of the teaching personnel are to be minimized and are not to be made available as a matter of right.
- 6.(a) Each employee of the Samiti will be given two opportunities for request transfer in their career against the vacant post. In case there is more than one request to be considered for transfer to a particulars vacant post, the transfer will be decided on the basis of following priorities :-
- (a) Extremely serious medical grounds.
- (b) Spouse cases.
- (c) Long service (atleast five years) in a place declared hard by the Samiti.
- (b) The request for second transfer shall be considered only after the lapse of a period of five years after the date of the first request transfer. Priority will be given to those seeking first transfer over the others.

NB: In the event of any tie in applying the above priorities, the Director, NVS, will decide on priority regarding medical grounds and in other cases preference will be given on seniority basis.

- (c) In the event of an inter-regional transfer in the category of TGTs, Miscellaneous categories of teachers and non-teaching staff i.e. UDC and below who are not of All India cadre, the employee concerned will be placed at the bottom of the seniority list of the relevant year in the relevant cadre in the region to which he is transferred.
- In case of inter-regional request transfers, an initial minimum mandatory period of five years in the region of recruitment is required before becoming eligible for consideration of request transfers.
- Third Language (Regional Language) Teachers on completion of five years of service in the region of their initial posting may by transferred to a different region on a rotational basis.

Distance Education Scheme

3490. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have encouraged students to enroll through the distance education scheme at the WIPO University;

(b) if so, the kind of assistance being given for

Indian students to learn more about Intellectual Property Rights through the WIPO university;

(c) whether any links are being developed between WIPO and Indian universities;

(d) whether any policy or scheme has been finalised in this regard; and

(e) if so, the role of the UGC in finalising links between Indian universities and WIPO to de-mistify the knowledge aspect of Intellectual Property Rights?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) World Intellectual Property Organisation is a specialised agency of United Nations which deals with Intellectual Property Rights issues. The Worldwide Academy, WIPO was founded in March, 1998 in order to assist Member State attain specialised knowledge and skills and enable them to derive benefits from the Intellectual Property System. The academy conducts a course in distance mode titled Introduction to Intellectual Property. It does not carry any fee and any student is free to join.

(c) to (e) In order to promote IPR studies the Ministry of Human Resource Development has two ongoing schemes to encourage study of intellectual Property Rights (IPRs) and copyright matters:

- (i) Scheme for financial assistance for Intellectual Property Rights Studies aims at encouraging study of IPRs in the Universities and other recognized institutions of higher education to create general awareness about IP matters among the academic community and to develop specialized courses on IPRs.
- (ii) Scheme for organizing seminars and workshops on copyright matters envisages training of enforcement personnel as well as creation of public awareness about copyright related issues.

In order to promote study in IPR, the Ministry has also set up five Chairs in Delhi, Allahabad, Pune, Chennai University and National Law School, Bangalore. As the Ministry of Human Resource Development is the nodal Ministry to interact with WIPO on academic matters an International Conference on Intellectual Property Education and Training was organized in July, 2001 by Ministry of Human Resource Development in collaboration with WIPO and IIT, Delhi to promote education and research in IPR's.

Modernisation of Police

3491. SHRI M.V. CHANDRASHEKHARA MURTHY : SHRIMATI SHYAMA SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the Delhi Police is not fully equipped to handle the cases relating to high explosives like RDX and PETN being used by the terrorists frequently;

(b) if so, the facts and details in this regard;

(c) whether the Government have taken any steps to modernise the Delhi Police to handle cases RDX and PETN effectively;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) The Bomb Disposal Squad of Delhi Police has in its possession equipment like Bomb Blanket, Bomb Suit, Mine Sweeper (MD 2000), Bomb Suppression Blanket, RSP Tool Kit. Electronic Stethoscope, Hook and Pipe Line Set, Hand held Metal Detector, Explosive Detector (M-97), X-Ray Machine (Inspector Model), Water Canon, Hand Magnetic Floor Sweeper, Remote Operating Wire Cutter, Mechnical Wire Cutter, Halogen Search Light and Remote Car Opening Tool Kit, Modernisation of the Police Force, including its Bomb Disposal Squads and Bomb Detection Teams, is a continuing process.

Mahila Polytechnics in Madhya Pradesh

3492. DR. LAXMINARYAN PANDEYA : CH. TEJVEER SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state : (a) the number of Mahila Polytechnics set up in the country with Central assistance, State-wise, locationwise;

(b) whether the State Government have sought Central assistance for setting up of more such polytechnics in these States; and

(c) if so, the details thereof and the action taken by the Union Government in this regard ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) There is no scheme in the Ministry of Human Resource Development to provide central assistance for setting up of Polytechnics. Hence, opening up of New Mahila Polytechnics with central assistance does not arise.

[Translation]

Auction of Land by DDA

3493. SHRI RAMJI LAL SUMAN : DR. SUSHIL KUMAR INDORA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether DDA had auctioned the land in various parts of Delhi;

(b) if so, the total area of land sold from 1998 to June 2001 in Delhi;

(c) whether a minimum reserve rate was fixed for the auction of said land;

(d) if so, whether separate rates were fixed for different areas;

(e) if so, rates so fixed alongwith the basis of fixing the said rates; and

(f) the difference between the purchase and auction rate of the said land ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

- (b) 66,034.782 sq. mtrs.
- (c) Yes, Sir.
- (d) Yes, Sir.

(e) and (f) The method of fixation of reserve price of commercial, residential and industrial properties differs. For fixation of reserve price, the essential methodology is to use average auction rate of the area concerned in the immediate preceding year minus an allowance for attracting competition. The reserve price and difference between reserved rate and auction rate also differs from area to area and on the location of the plot.

[English]

Projects Launched by CAPART in Uttar Pradesh

3494. SHRI RAVI PRAKASH VERMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) the number of projects received/sanctioned/ implemented by CAPART in Uttar Pradesh during each of the last three years and till date, project-wise, NGO-wise, location-wise;

(b) the funds allocated to NGOs in the State during the said period, NGO-wise, project-wise;

- (c) whether these projects have been evaluated;
- (d) if so, the results thereof, project-wise;
- (e) if not, the reasons therefor;

(f) the number of proposals pending for clearance with CAPART in the State, as on date; and

(g) the steps taken by the Government to clear the remaining projects in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) to (g) Information is being collected and will be laid on the Table of the House.

Foreign Migrants living in the Country

3495. SHRI ABDUL RASHID SHAHEEN : Will the Minister of HOME AFFAIRS be pleased to state : (a) the number of foreign migrants living in the country as well as their place of origin, State-wise;

 (b) whether the Government are providing any relief to migrants from any country;

(c) if so, the details thereof; country-wise; and

(d) the annual expenditure incurred by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) Powers of the Central Government under the Passport (Entry into India) Act, 1920, Registration of Foreigners Act, 1939 and the Foreigners Act, 1946 have been entrusted to the State Government and Union Territory Administrations, with their prior consultation, under Article 258 and 239 respectively of the Constitution. As such, no data regarding migrants from different countries staying in India is centrally maintained. However, figures available for Srilankans and Tibetans who have been given refuge in India and are also receiving some assistance from the Government, show that there were about 65,000 Sri Lankans and about 1,80,000 Tibetans living in India as on 31.12.2000. Entire expenditure on the relief to such Sri Lankans for shelter in camps, cash doles, clothing, subsidised ration, utensils and medical facilities, incurred by the Government of India amounted to Rs. 229.36 crore approximately from 1983 till March, 2000, Rs. 25 crore has been provided for this purpose in the year 2000-01. Similarly, Government of India has spent an amount of Rs. 18.12 crores approximately upto 31.3.2001 on such Tibetans. This excludes the amount incurred by the Ministry of Human Resource Development on the education of children of such Tibetans.

Conference of Ministers incharge from SAARC Countries

3496. SHRI VILAS MUTTEMWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a Conference of Ministers Incharge of Women and Child Development from the SAARC countries was held recently in Kathmandu to assess the progress made in achieving the goals set out at the 1990 World Summit for Children; (b) if so, whether India had also participated in the said Conference;

(c) if so, the conclusion of the Conference and the efforts made by the Government to implement those conclusions; and

(d) the details of the recommendations of the 1990 World Summit ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) A high level meeting of South Asian countries was held in Kathmandu from 22nd to 23rd May, 2001 to have a regional consultation before the World Summit for Children to be held in New York in September, 2001.

- (b) Yes, Sir.
- (c) The conclusions of the Conference are;
- To reaffirm our commitments to accelerate progress to achieve the goals for children agreed at the World Summit for Children in 1990 and the 1996 SAARC Ministerial Conference on Children;
- (ii) To support and call for increasingly greater investment in children;
- (iii) To recognize the need to listen to children and actively explore ways of involving them in decisions that affect them at all levels and inculcate sound values in children;
- (iv) To recognise the importance of partnerships between Government, private and corporate sector, civil society organisations, communities, individuals, children, international organisations and media;
- (v) To call for the sharing of national experiences and best practices, and regional strategies, which reach families and communities at the grassroots level for fulfilling the rights of children.

for children which were to be achieved by the member countries by the year 2000. The details of the goals are given in the enclosed Statement.

Statement

Goals of the World Summit for Children, 1990

I. Major Goals for Child Survival, Development and Protection

- (a) Between 1990 and the year 2000, reduction of infant and under-5 child mortality rate by one third or to 50 and 70 per 1,000 live berths respectively, whichever is less;
- (b) Between 1990 and the year 2000, reduction of maternal mortality rate by half;
- Between 1990 and the year 2000, reduction of severe and moderate malnutrition among under-5 children by half;
- (d) Universal access to safe drinking water and to sanitary means of excreta disposal;
- (e) By the year 2000, universal access to basic education and completion of primary education by at least 80 per cent of primary school-age children;
- (f) Reduction of the adult illiteracy rate (the appropriate age group to be determined in each country) to at least half its 19990 level with emphasis on female literacy;
- (g) Improved protection of children in especially difficult circumstances.

II. Supporting/sectoral Goals

A. Women's health and education

- Special attention to the health and nutrition of the female child and to pregnant and lactating women;
- Access by all couples to information and services to prevent pregnancies that are too early, too closely spaced, too late or too many;
- (d) The World Summit for Children, 1990 set goals

- (iii) Access by all pregnant women to pre-natal care, trained attendants during childbirth and referral facilities for high-risk pregnancies and obstetric emergencies;
- (iv) Universal access to primary education with special emphasis for girls and accelerated literacy programmes for women.

B. Nutrition

- Reduction in severe, as well as moderate malnutrition among under-5 children by half of 1990 levels;
- (ii) Reduction of the rate of low birth weight(2.5 kg or less) to less than 10 per cent;
- (iii) Reduction of iron deficiency anaemia in women by one third of the 1990 levels;
- (iv) Virtual elimination of iodine deficiency disorders;
- (v) Virtual elimination of vitamin A deficiency and its consequences, including blindness;
- (vi) Empowerment of all women to breast-feed their children exclusively for four to six months and to continue breastfeeding, with complementary food, well into the second year;
- (vii) Growth promotion and its regular monitoring to be institutionalised in all countries by the end of the 1990;
- (viii) Dissemination of knowledge and supporting services to increase food production to ensure household food security.

C. Child Health

- (i) Global eradication of poliomyelitis by the year 2000;
- (ii) Elimination of neonatal tetanus by 1995;
- (iii) Reduction by 95 per cent in measles deaths and reduction by 90 per cent of measles cases compared to pre-

immunization levels by 1995, as a major step to the global eradication of measles in the longer run;

- (iv) Maintenance of a high level of immunization coverage (at least 90 per cent of children under one year of age by the year 2000) against diphtheria, pertussis, tetanus, measles, poliomyelitis, tuberculosis and against tetanus for women of childbearing age;
- (v) Reduction by 50 per cent in the deaths due to diarrhoea in children under the age of five years and 25 per cent reduction in the diarrhoea incidence rate;
- (vi) Reduction by one third in the deaths due to acute respiratory infections in children under five years.

D. Water and Sanitation

- (i) Universal access to safe drinking water;
- (ii) Universal access to sanitary means of excreta disposal;
- (iii) Elimination of guinea-worm disease (dracunculiasis) by the year 2000.

E. Basic Education

- Expansion of early childhood development activities, including appropriate low-cost family and community-based interventions;
- (ii) Universal access to basic education, and achievement of primary education by at least 80 per cent of primary school-age children through formal schooling or nonformal education of comparable learning standard, with emphasis on reducing the current disparities between boys and girls;
- (iii) Reduction of the adult illiteracy rate (the appropriate age group to be determined in each country) to at least half its 1990 level, with amphasis on female literacy;

(iv) Increased acquisition by individuals and families of the knowledge, skills and values required for better living, made available through all educational channels, including the mass media, other forms of modern and traditional communication and social action, with effectiveness measured in terms of behavioural change.

F. Children in difficult circumstances

Provide improved protection of children in especially difficult circumstances and tackle the root causes leading to such situation

Backward Districts

3497. SHRI P.D. ELANGOVAN : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have any special schemes to cater the needs of the people of the Most Backward Districts in the country ;

(b) if so, the details thereof;

(c) the names of such Districts in the country, Statewise;

(d) the criteria for the selection of such Most Backward Districts;

(e) whether such Districts are entitled to get any special schemes/funds allocation from the Union Government; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (f) The Ministry of Rural Development are implementing a range of Programmes and Schemes relating, inter alia, to Self and Wage Employment, Rural Connectivity, Watershed Development, Drinking Water and Sanitation, Rural Housing and the National Social Assistance Programme which are being executed throughout the country, including the backward districts.

A Committee (headed by the then Principal Adviser in the Planning Commission) was constituted in 1997 to, inter-alia, identify the 100 most backward and poorest districts in the country. The broad parameters adopted by the Committee to analyze the causes of backwardness, included indicators of deprivation (poverty ratio) and social and economic infrastructure. The Committee identified 100 most backward and poorest districts in the country. A list of these districts is given in the enclosed statement.

The Committee's Report, alongwith the views/ suggestions received from different States/UTs, has been forwarded to the Planning Commission so that the approach indicated in the Report could be kept in view in the context of formulation of the Tenth Five Year Plan.

Statement

List of most Backward and Poorest Districts as identified by the Sarma Committee

S.No.	Name of Districts
1	2
1.	Nalanda
2 .	Bhojpur
3.	Ranchi
4.	Aurangabad
5.	Jehanabad
6 .	Gaya
7.	Nawada
8.	Saran
9.	Siwan
10.	Gopalganj
11.	Pachim Champaran
12.	Purba Champaran
13.	Sitamarhi
14.	Muzaffarpur
15.	Vaishali

1	2	1	2
16.	Begusarai	44 .	Chhatarpur
17.	Samastipur	45 .	Panna
18.	Darbhanga	46 .	Sagar
19.	Madhubani	47.	Damoh
20 .	Saharsa	48 .	Khargone
21.	Madhepura	49.	Khandwa
22 .	Purnia	50 .	Vidisha
23.	Katihar	51.	Sheore
24.	Khagaria	52 .	Raisen
25.	Munger	53 .	Betul
26.	Bhagalpur	54.	Hoshangabad
27.	Godda	55.	Narsimhapur
28 .	Sahibganj	56 .	Mandia
29 .	Dumka	57.	Chhindwara
30.	Deogarh	58 .	Seoni
31.	Giridih	59 .	Balaghat
32.	Hazaribagh	60.	Rajnandgaon
33.	Palamau	61.	Surguja
34.	Lohardagga	62 .	Aurangabad
35.	Gumla	63 .	Jaina
36.	Pachim Singhbhum	64 .	Parbhani
37 .	Araria	65 .	Beed
38.	Kishanganj	66 .	Nanded
39.	Dadra & Nagar Haveli	67 .	Osmanabad
40.	Kaithal	68 .	Latur
41.	Hamirpur	69 .	Buidana
42 .	Bidar	70.	Gadchiroli
43.	Tikamgarh	71.	Yavatmal

AUGUST 14, 2001

	-	[Translation]
1	2	
72.	Phulbani	Manufacturing of Rail Track in Bhilai Steel Plant
73.	Kalahandi	
74.	Koraput	3498. SHRI TARACHAND SAHU : Will the Minister of STEEL be pleased to state:
75.	Keonjhar	
76.	Dungarpur	(a) whether the Government propose to start any project at Bhilai Steel Plant for manufacturing of 7.8 metre
77.	Banswara	long rail track;
78.	West Sikkim	(b) if so, the details thereof; and
79 .	South Sikkim	(c) the time by which this project is likely to be completed and production started?
80 .	Sitapur	THE MINISTER OF STATE OF THE MINISTRY OF
81.	Hardoi	STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b)
82 .	Unnao	SAIL Board has only recently given an in-principle
83 .	Rae Bareli	approval for installation of facilities for manufacture of 78 metre (Seventy Eight Metre) long rails in the existing Rail
84.	Jalaun	and Structural Mill of Bhilai Steel Plant. Details of the
8 5.	Lalitpur	facilities have not yet been finalised.
86 .	Hamirpur	(c) Does not arise.
87 .	Banda	[English]
88.	Fatehpur	Inter-State Roads in NE Region
		-
89 .	Pratapgarh	3499. SHRI P.R. KYNDIAH: Will the Minister of HOME AFFAIRS be pleased to state:
9 0.	Bharaich	
91.	Barabanki	(a) whether it is a fact that Inter-State Roads under State PWDs and Border Road Organisation for the NE
92 .	Sidharthnagar	Region is funded by the NEC ;
93 .	Maharajganj	(b) if so, the details thereof;
94 .	Jhansi	(c) the expenditure incurred thereon during the last
95 .	Mau	three years and the proposal under the Current Annual
96 .	Kanpur Dehat	Plan of the NEC;
97.	Kooch Behar	(d) whether any steps have been taken by NEC for
98.	Jalpaiguri	new road schemes in the region during the Tenth Five Year Plan;
99.	Maldah	(e) if so, the details thereof; and
100.	Darjeeling	(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. In all 94 schemes were included during the period from Vth Plan to VIIth Plan. Out of these, 64 schemes were executed by State PWDs and 30 by BRO. 12 Nos. of schemes, approved during IXth Plan, were executed by State PWDs.

(c) An amount of Rs. 113.68 cr., Rs. 126.47 cr. and Rs. 129.3 cr. have been spent during 1998-99, 1999-2000 and 2000-2001 respectively. An amount of Rs. 150.00 cr. has been provided during the current financial year.

(d) to (f) A working group for finalizing the 10th Plan road schemes has been constituted, consisting of Planning Secretaries, Secretaries (PWD), Chief Engineers (PWD) of all the States. Planning Adviser (NEC) is the Chairman of the Committee. The guidelines for preparation of the schemes have been finalised. The State Governments have been requested to finalise their schemes as per the guidelines and submit to NEC for preparation of the draft 10th Plan.

[Translation]

Kasturba Gandhi Swatantra Vidyalaya Yojana

3500. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kasturba Gandhi Swatantra Vidyalaya
 Yojana has been announced but not implemented so far;

(b) if so, the reasons therefor; and

(c) the efforts made by the Government for implementing this Yojana expeditiously ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) A scheme called the Kasturba Gandhi Swatantra Vidyalaya was drafted by the Ministry of Social Justice and Empowerment. Meanwhile, the scheme was transferred to the Department of Education. The Department of Elementary Education and Literacy is now giving a final shape to the scheme, in consultation with the Ministry of Tribal Affairs, the Ministry of Social Justice and Empowerment and the Department of Women and Child Development.

[English]

Payment made by Companies for Overcharging

3501. SHRI PUNNU LAL MOHALE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether CIPLA has paid Rs. 100 crore, an amount claimed by NPPA for overcharging ; and

(b) if so, the details of pending amount to be paid by other companies, company-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) Action against companies who have overcharged is taken under para 13 of the Drugs (Prices Control) Order, 1995. Around 100 show-cause notices have been issued to various companies and the cases are at various stages of examination.

Pollution Control by PPL

3502. SHRI BIKRAM KESHARI DEO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Paradeep Phosphate Ltd. has taken adequate measures to control pollution of air created by PPL;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BARTA MOOKHERJEE) : (a) and (b) Yes, Sir; the Paradeep Phosphate Ltd. has installed all in-built pollution control equipment like cyclones and scrubbers in its di-ammonium phosphate plant, candle and polygon filters in the sulphuric acid plant and wet grinding process in the phosphoric acid plant.

(c) Does not arise.

Upliftment of Juang Tribes

3503. SHRI BHARTRUHARI MAHTAB : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the amount spent on the upliftment of Juang Tribes in Orissa during the Seventh Eighth and Ninth Plan;

(b) whether the development programme for the welfare and upliftment of Juang Tribes are being reviewed; and

(c) if so, the findings thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (c) The Government of Orissa has set up a micro project for the upliftment of Juang Tribes in Orissa. A review of the micro project reveals that an amount of Rs. 1,96,08,712 has been incurred since its inception upto 1998-99 for various communities and individual beneficiaries schemes for the development of Juangs. In addition, a specific Central Sector Scheme for the development of Primitive Tribal Groups (PTGs) was started from 1998-99. Under this scheme, a sum of Rs.47.83 lakhs was released to NGOs to undertake various socioeconomic development programmes for Juang Tribes. Further, an amount of Rs. 200 lakhs was released to the Government of Orissa for the development of PTGs of Orissa including Juang Tribes during 2000-01.

Implementation of Reports of National Commission for Women

3504. SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the details and the number of annual reports implemented so far from the year 1992 as per the stipulated provisions of the National Commission for Women Act, 1990?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : In terms of the provisions contained in the National Commission for Women Act, 1990, the Government has so far laid the Annual Reports and Audit Reports of the National Commission for Women (NCW) for the years 1992-93, 1993-94, 1994-95, 1995-96 and 1996-97 before Parliament along with the Action Taken on the recommendations contained in, them, on the dates indicated below:

SI. No.	Year of Annual Report	No. of recommendations contained in the Annual Report	Date of laying on the Table of Lok Sabha with ATR	Date of laying on the Table of Rajya Sabha Sabha with ATR
1	2	3	4	5
۱.	1992-93	43	26.8.95	25.8.95
2.	1993-94	17	16.5.97	16.5.97
) .	1994-95	89	14.12.98	18.12.98
•	1995-96	99	23.12.99	12.5.2000
5 .	1996-97	105	19.12.2000	22.12.2000

Setting up of Sanitary Markets

3505. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government propose to finance

Panchayats for setting up of sanitary markets at the district level;

(b) if so, the details thereof;

(c) whether setting up of these markets is one of the component of the sanitation policy;

(d) if so, the details thereof;

(e) the number of such markets set up in the country and the mode of functioning of such markets;

(f) whether the latest designs and articles are available at such markets; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) to (g) As per the provision of the Guidelines of the Central Rural Sanitation Programme under Total Sanitation Campaign (TSC), funds are released to the Implementing Agencies at the District level. Setting up of Rural Sanitary Marts/Production Centres is one of the components of the TSC. As per the existing Guidelines and in accordance with the project proposals, upto 5% of the total project cost is provided to implementing agencies for alternate delivery mechanism (Production Centres/Rural Sanitary Marts). As on date 840 Rural Sanitary Marts/ Production Centres have been sanctioned in the pilot districts. Establishment of Rural Sanitary Marts are for awareness generation, motivators training, social mobilisation, etc. and also to meet the demand of low cost sanitary materials.

Coal Washeries

3506. SHRI TRILOCHAN KANUNGO : Will the Minister of COAL be pleased to state:

(a) the number of coal washeries functioning under different subsidiaries of Coal India Limited alongwith the production capacity and production of each washery during each of the last three years;

(b) the expenditure per ton of coal cleansing in washeries washery-wise;

(c) the pit mouth value of coal per ton after passing through the washeries;

(d) the ash content of coal before and after passing through the washeries, washery-wise;

(e) whether any washery has been installed in Mahanadi Coalfield Ltd.; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Nineteen coal washeries are in operation in the subsidiary companies of CIL. The capacity and clean coal production for the last three years are given below:-

SI. No.	Name of Washery	Raw Coal throughput capacity (MTY)	98-99 Prodn. (MTY)	99-2000 Prodn. (MTY)	2000-2001 Prodn.(MTY)
1	2	3	4	5	6
1.	Dugda-I,BCCL	1.00	-	0.44	0.37
2.	Dugda-II,BCCL	2.00	0.40	0.47	0.37
3.	Patherdih, BCCL	1.6	0.28	0.28	0.24
4.	Lodna, BCCL	0.48	0.14	0.16	0.11
5.	Sudamdih, BCCL	1.6	0.32	0.36	0.32
6.	Moonidih, BCCL	1.6	0.44	0.51	0.43
7.	Barora, BCCL	0.42	0.11	0.17	0.10
8 .	Mohuda, BCCL	0.63	0.22	0.26	0.25

231 Written Answers

1	2	3	4	5	6
9.	Madhuban, BCCL	2.5	0.03	0.13	0.14
10.	Kathara, CCL	3.0	0.56	0.54	0.61
11.	Swang, CCL	0.75	0.44	0.36	0.33
12.	Rajarappa, CCL	3.0	1.00	0.80	0.81
13.	Kedla, CCL	2.6	0.39	0.35	0.34
14.	Kargali, CCL	2.72	0.69	0.69	0.73
15.	Gidi, CCL	2.5	0.48	0.64	0.60
16.	Piparwar,CCL	6.5	4.67	5.40	4.46
17.	Nandan, WCL	1.2	0.35	0.30	0.28
18.	Bina, NCL	4.5	_	0.49	0.74
19.	Bhojudih, BCCL	1.7	0.80	0.84	0.76

(b) to (d) Details are furnished as under:-

SI. No.	Name of Washery	Processing cost/T of clean coal (Rs.)	Cost of coal/T after washing (Rs.)	Ash % before washing	Ash % after washing
1	2	3	4	5	6
1.	Dugda-I, BCCL	432.8	886.13	48.5	35.5
2 .	Dugda-II, BCCL	901.6	2653.00	33.0	19.94
3 .	Patherdih, BCCL	1035.3	2808.29	29.1	19.96
4.	Lodna, BCCL	615.0	2255.64	31.5	20.03
5.	Sudamdih, BCCL	979.3	2671.64	30.3	19.74
6.	Moonidih, BCCL	663.6	1700.90	28.2	19.0
7.	Barora, BCCL	946.2	2639.91	27.9	18.86
8 .	Mohuda, BCCL	564.3	2204.55	22.5	18.5
9.	Madhuban, BCCL	2627.6	4145.64	33.2	20.15
0.	Kathara, CCL	562.48	1940.97	31.7	19.2
1.	Swang, CCL	471.1	1653.87	35.5	19.3
2.	Rajarappa, CCL	344.9	1848.72	34.3 [°]	19.7

233 Written Answers

1	2	3	4	5	6
3.	Kedia,CCL	915.25	2809.61	31.2	19.5
4.	Kargali, CCL	438.01	1099.54	42.5	33.1
5.	Gidi, CCL	371.11	1437.53	43.5	33.0
6.	Piparwar, CCL	43.92	769.63	39.9	34.3
7.	Nandan,WCL	459.93	1760.00	29.0	18.0
8.	Bina, NCL	58.36	749.77	E&F Gr.	33.41
9.	Bhojudih, BCCL	491.9	2033.72	25.0	19.67

(e) No washery has been installed in MCL by CIL.

(f) It has been reported by Coal India Ltd., that they had finalised to set up two non-coking coal washeries at Kalinga and Ananta-Bharatpur under Build-Own-Operate scheme in MCL. But in the absence of any consensus on the quantum of washing charges, the construction of the washereis under Build-Own-Operate scheme have not been taken up.

Industry Status to Housing Sector

3507. SHRI ANANTA NAYAK : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the proposal to give industry status to Housing Sector is under the consideration of the Government.

(b) if so, the action taken by the Government thereon; and

(c) if not, the reasons for the de lay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) At present, no such proposal is under consideration of the Government.

(b) and (c) Do not arise

VIP Security

3508. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of HOME AFFAIRS be pleased to state the

details regarding the security provided to protected persons in the various security categories, categorywise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : The security is provided to the protectees on the basis of existing threat perception assessed by the specialized security agencies. The same is periodically reviewed to ensure that security provided is commensurate to the threat perception. It is not in public interest to give details of security provided to the protected persons.

Registration of cases in Police Stations of Delhi

3509. SHRI VIRENDRA KUMAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered by Delhi Police at different Police Stations during the last one year;

(b) whether the Government have received any complaints about the refusal of Delhi Police to register the cases;

 (c) if so, the details thereof, Police Station-wise; and

(d) the action taken against the guilty police officials ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The number of IPC cases registered in Delhi during the period from July 1, 2000 to June 30, 2001 was 55260.

(b) to (d) During the year 2000 and 2001 (upto July

31, 2001), 16 complaints about refusal of Delhi Police to register the cases were substantiated after inquiry. The requisite details in this regard are given in the attached statement.

Statement

2000

S.No.	Name of Police Station	Name of Police Officer	Action taken
1.	Adarash Nagar	SI Ram Prasad, 3831/D	Censure
2.	Sultan Puri	SI C.M. Meena, D/1503 HC Prahlad Singh 466/NW	Warning
3.	Mukerji Nagar	SI Mahavir Singh D/1345	Censure
4.	Sultan Puri	Inspr Jagbir Singh D-1/746	Censure
5.	Bawana	Inspr R.K Meena D-1/193 SI Z.H. Khan, D-2515	Departmental Enquiry initiated
6 .	Sultan Puri	SI Reghubir Singh, D/3000	Censure
7 .	Keshav Puram	HC Yamunappa, 552/NW	Censure
8.	Hauz Quazi	SI Rajesh Kumar, D/1260 HC Inder Pal, 255/C	Departmental Enquiry initiated
9 .	Kalyan Puri	SI S.N. Rajora, D/1207	Censure
10.	Mandawali	SI Sanjay Dahiya, D/184	Show Cause Notice for Censure issued
2001		-	
11.	Mangol Puri	SI Surender Kumar, D/957	Censure
12.	Jahangir Puri	ASI Balbir Singh	Show Cause Notice for Censure issued
13.	Keshav Puram	SI Omprakash, D/706	Show Cause Notice for Censure issued
14.	Bawana	HC Rajender, 311/NW	Show Cause Notice for Censure issued
15.	Sarojini Nagar	SI Naresh Kumar, D/260 HC Naresh Kumar, 151/SD	Show Cause Notice for Censure issued
16.	Delhi Cantt.	ASI Omprakash, 4552/D	Placed under suspension

Madrasas in the Country

3510. SHRI G.M. BANATWALLA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Group of Minister have submitted its reports titled 'Reforming the National Security System';

(b) if so, whether there is any finding or the

recommendations of the said Group to the effect that 'Madrasas' are a threat to National security or detrimental to the country's communal harmony;

(c) if so, the details thereof;

(d) whether any recommendations have been given about 'Madrasas' in this regard;

(e) if so, the details thereof;

(f) whether the Government are aware of the objections to and resentment against the said findings;

(g) if so, the details thereof; and

(h) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (h) The Group of Ministers (GoM) have submitted its report titled "Reforming the National Security System". Copies of the aforesaid report have been placed in the Parliament Library and the details of observations and recommendations made by the GoM are available therein.

GoM have made a recommendation that for bringing Madrasas into mainstream with the benefits of the modern education system, the State Government should provide support for free supply of text-books up to the primary school level, training of Madrasa teachers in teaching of mathematics, science and Urdu and other languages etc. A Central Advisory Board may be set up for Madrasa education instead of leaving this critical matter to different State Level Advisory Boards. This Ministry has taken up the Matter with the Ministry of Human Resource Development.

The Government have also taken note of the objections received against the findings of the GoM.

[Translation]

Recommendations of Ramamurthy and Kothari Commission

3511. DR. BALIRAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the recommendations made by Ramamurthy and Kothari Commissions for education schemes;

(b) whether the said recommendations have been implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The Education Commission (1964-66) chaired by Prof. D.S. Kothari was constituted to suggest ways and means to reform the system of education in the country. It recommended some far-reaching reforms in the field of education including eradication of illiteracy, uniform education structure of 10+2+3; vocationalisation of secondary education; compulsory teaching of science and mathematics during the first ten years of schooling; three language formula; expansion of facilities of higher education along with distance and part time education; promotion of centres of excellence; and increase in expenditure on education to six per cent of the national income. The report of the Commission became the basis for the fist National Policy Resolution adopted by Parliament in 1968.

The Ramamurti Committee (1990) was constituted to review the National Policy on Education (NPE), 1986. The Committee recommended modifications in the NPE which included: making elementary education a Fundamental Right; enlarging the scope of Article 45 of the Constitution to include Early Childhood Care and Education; nonformalisation of formal education in schools; integration of vocationalisation in the core curriculum; setting up of Examination Reforms Commission; establishment of grievance redressal machinery for students and teachers; promotion of women's education; and strategies for educational development of Scheduled Castes/Scheduled Tribes and Minorities. The recommendations were suitably incorporated in the National Policy on Education and Programme of Action, 1992.

In pursuance of the National Policy on Education, several Centrally Sponsored Schemes like Total Literacy Campaigns, Operation Blackboard, Mid-day Meals, Non-Formal Education (since renamed as Education Guarantee Scheme and Alternative and Innovative Education), District Primary Education Programme and Vocationalisation of Secondary Education, Sarva Shiksha Abhiyan, Restructuring and Reorganisation of Teacher Education have been launched. Measures such as uniform education structure (10+2+3), national curricular framework, three language formula and stepping up of allocation for education have also been taken to implement the policy directives. Besides, a Constitutional Amendment Bill to make Elementary Education a Fundamental Right for all children of 6-14 years of age has been introduced in Parliament in 1997.

[English]

Illegal Constructions and Encroachments in Delhi

3512. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether attention of the Government has been drawn to the news item captioned "SC blasts Govt. MCD for rise in illegal constructions" appearing in the 'Hindustan Times' dated August 1, 2001;

(b) if so, the facts of the matter reported therein and the reaction of the Union Government thereto;

(c) whether the Delhi Chief Secretary and the MCD Commissioner had been directed by the Supreme Court to file affidavits specifying the action taken to demolish illegal constructions and encroachments in the line with the Urban Development Ministry's directive;

- (d) if so, whether they have filed the same;
- (e) if so, the details thereof ; and

(f) the details of illegally encroached areas and illegal constructions in Delhi, as desired by the Supreme Court ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) to (f) Yes, Sir. The Order of the Supreme Court dated 31.7.2001 in C.W. No. 725/1994- And Quiet Flows Maily Yamuna Vs. Central Pollution Control Board and others has recently been received and is being examined by the Ministry.

Committee of Experts to Study functioning of NPPA

3513. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICAL AND FERTILISERS be pleased to state:

(a) whether the Government have constituted a Committee of Experts in February, 2001 to undertake the study of the methodologies adopted by National Pharmaceutical Pricing Authority (NPPA) in preforming its functions;

- (b) if so, the details thereof;
- (c) whether the Committee has started its work;
- (d) if not, the reasons therefor; and

(e) the time by which the Committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) A Committee of Experts under the chairmanship of Chairman, NPPA and comprising Additional Chief Adviser (Cost), Department of Expenditure as its Member and a nominee of the Chairman, Tariff Commission as its Convener, was constituted by the Government in February, 2001 to undertake a study of the methodologies adopted by NPPA while performing their assigned functions and to make suggestions, wherever necessary, for improving the functioning of the NPPA.

(c) to (e) The committee has met several times and its report is at final stage.

Prices of Medicines of AIDS

3514. SHRI KIRIT SOMAIYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the prices of AIDS medicines of Indian Companies and Foreign Companies differ a lot;

(b) whether the prices of medicines of Foreign companies are very high;

 (c) the details of comparative prices of medicines of Indian Companies and Foreign Companies; (d) whether it is a fact once the Patent Act is introduce, the AIDS medicines will become costly in India;

(e) if so, the details thereof;

(f) whether African countries are also fighting for exempting AIDS medicines from the TRIPs, Patent Act; and

(g) if so, whether the Government propose to exempt AIDS medicines from the Paten Act and coordinate with other concerned Ministries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) Under the provisions of Drugs (Prices Control) Order, 1995, the Anti-retroviral drugs used in the treatment of AIDS are in the non-scheduled category and are, therefore, outside price control. As per information available from the price lists submitted by manufacturers and published data in reputed medical magazines like MIMS, Drug today etc. three companies, namely, M/s Cipla, M/s Glaxo and M/s Zydus Cadila are manufacturing/ marketing AIDS drugs in the country. M/s Cipla has reduced the prices of anti-Aids drugs recently in July 2001. A comparative statement of prices charged for various formulations is given in the enclosed statement.

(d) and (e) Indian Patent Act, 1970 is already in force.

(f) African countries are insisting that the safeguards provided in the TRIPs agreement should be interpreted in a manner that the objectives of protection of public health are fulfilled.

(g) . There is no such proposal.

S. No.	Bulk Drug N Compositic		roduct Name	Company Name	Pack size	Price (Rs.)
1	2		3	4	5	6
1.	Lamivudine 15 Zidovudine 300	•	COMBIVIR	GLAXO-WELLCOME	10 Tab	820.00(b)
		(ii) DUOVIR	CIPLA	10 Tab	308.00(a)
		(ii	i) LAMUZID	ZYDUS-BIOGEN	10 Tab	470.00(b)
		(iv) DUOVIR	CIPLA	60 Tab	1680.00(a)
2.	Zidovudine 100	Omg (i)	ZYDOWIN	ZYDUS-BIOBEN	10 Tab	100.00(b)
		(ii	ZIDOVIR	CIPLA	10 Cap	77.00 (a)
		(iii) RETROVIR	GLAXO-WELLCOME	100 Cap	49 63.67(b)
		(iv) ZIDOVIR	CIPLA	100 Cap	700.00(a)
8.	Zidovudine 300)mg (i)	RETROVIR	GLAXO-WELLCOME	10 Tab	600.00(b)
		(ii)	ZIDOVIR	CIPLA	10 Tab	215.00(a)
		(iii) ZYDOWIN	ZYDUS-BIOGEN	10 Tab	230.00(b)
		(iv) ZIDOWIN	CIPLA	60 Cap	1140.00(a)

Statement

Prices of Anti-HIV Medicines

1	2		3	4	5	6
4.	Lamivudine 150mg	(i)	LAMIVIR	CIPLA	10 Tab	132.00 (a)
		(ii)	LAMIVIR	CIPLA	60 Tab	720.00 (a)
5.	Nevirapine 200mg	(i)	NEVIMUNE	CIPLA	10 Tab	220.00 (a)
		(ii)	NEVIMUNE	CIPLA	60 Tab	1200.00 (a)
3.	Stavudine 30mg	(i)	STAVIR	CIPLA	10 Cap	49.50 (a)
		(ii)	STAVIR	CIPLA	60 Cap	270.00 (a)
7.	Stavudine 40mg	(i)	STAVIR	CIPLA	10 Cap	55.00 (a)
		(ii)	STAVIR	CIPLA	60 Cap	300.00 (a)
3.	Didanosine 100mg		DINEX	CIPLA	60 Tab	1200.00 (a)
).	Indinavir 400mg		INDIVAN	CIPLA	30 Cap	1200.00 (a)
0.	Lamindine 100mg		LAMIDAC	ZYDUS-ALIDAC	10 Tab	300.00 (a)

Note : (a) as per company price list dated : 5th July, 2001

(b) as per IDR (Jan-Feb. 2001)

(c) as per company price list dated : May, 2001

[Translation]

Coal Mining Projects

3515. SHRI RAMSHAKAL : Will the Minister of COAL be pleased to state :

 (a) the number of coal mines in the country , Statewise and capacity-wise;

(b) the number out of these running in loss as on date;

 (c) the details of the projects running in loss, project-wise; and

(d) the steps being taken by the Government to convert the loss making projects into profit earning projects?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Total number of working coal mines, state-wise and capacitywise in the country as on 1.4.2001 are as follows:-

State	No. of Mines	Capacity (million tones)
West Bengal	99	23.08
Jharkhand	166	94.12
Orissa	22	50.49
Madhya Pradesh	78	51.73
Chattisgarh	58	51.11
Maharashtra	51	29.46
Utter Pradesh	03	11.76
Assam & Meghalaya	07	00.57
Andhra Pradesh	69	34.00
Total	553	346.32

(b) There were 391 mines which were running in loss during 1999-2000. However, the financial results of mines running in loss during 2000-2001 is under audit.

(c) The project /areas running in losses are as under :-

SI.No.	Company	Name of Project/Area
1	ECL	Khottadih (Underground + Opencast)
2.	ECL	Jhanjra (underground Phase-I)
3 .	ECL	Satgram (underground)
4.	ECL	J.K. Nagar (underground)
5.	ECL	Kalidaspur (undergrond)
6 .	BCCL	Pootkee Balihari (underground)
7.	CCL	Saunda - D(opencast)
8.	CCL	Jharkhand (opencast)
9 .	CCL	Parej East (opencast)
10.	CCL	Bokaro (opencast) Bermo Seam
11.	SCCL	Kothagudem Area, Yellandu Area, Manuguru Area, Belampali Area, Mandamari Area, Ramakrishnapur Area, Srirampur Area, Rama- gundam-I Area. Ramagundam-II Area and Bhoopalpalli Area.

(d) The following steps are being taken by CIL/ SCCL to convert the loss making projects/areas into profit earning projects/areas:-

- Conversion of underground mines to opencast mines wherever practicable.
- (ii) Mechanisation of Underground mines wherever feasible by introducing SDLs, LHDs and Continuous Miners;
- (iii) Encouraging Voluntary Retirement Scheme to reduce manpower and facilitate introduction of mechanisation.
- (iv) Effective utilisation of existing resources by motivation to achieve higher productivity by way of close monitoring and incentives.

(v) Coal Quality Improvement drive in all Mines.

Constitution of Legislative Council in Jharkhand

3516. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are contemplating to constitute Legislative Council in Jharkhand;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) No, Sir.

(c) The Bihar Reorganisation Act, 2000 provides for a unicameral Legislature in Jharkhand. As per the article 169 (1) of the Constitution of India, the Parliament may be law create a Legislative Assembly of the State passes a resolution to that effect by a majority of the total membership of the assembly and by a majority of not less than two thirds of the members present and voting. No such resolution by the Jharkhand Assembly has been communicated to the Government of India.

[English]

Central Rural Sanitation Programme

3517. SHRI T.T.V. DHINAKARAN : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of districts included under the Restructured Central Rural Sanitation Programme, Statewise; and

(b) the funds allocated for the programme during the current year, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) The number of districts, State-wise, included under the Total Sanitation Campaign of the restructured Central Rural Sanitation Programme is given in the enclosed statement.

(b) The funds allocated for the programme during the current year for Total Sanitation Campaign is Rs. 135 crore. The TSC projects of identified districts are approved and sanctioned as per the activities/components proposed and the first instalment is released on the basis of Central share approved. Since, TSC is a demand driven programme, the funds are released to the Implementing Agencies as per the existing guidelines and no districtswise allocation is made under this programme.

Statement

Details of Pilot Disricts allotted to States/UTs under the TSC

S. No.	State/UT	No. of Pilot districts allotted
1	2	3
1.	Andhra Pradesh	10
2.	Arunachal Pradesh	4
3.	Assam	11
4.	Bihar	11
5.	Chhatisgarh	3
6 .	Goa	1
7.	Gujarat	5
8.	Haryana	2
9 .	Himachal Pradesh	1
10.	Jammu & Kashmir	2
11.	Jharkhand	4
12.	Karnataka	6
13.	Kerala	4
14.	Madhya Pradesh	7
15.	Maharashtra	9
16.	Manipur	2
17.	Meghalaya	2
18.	Mizoram	2
19.	Nagaland	3

1	2	3
20.	Orissa	5
21.	Punjab	3
22 .	Rajasthan	6
23.	Sikkim	2
24.	Tamil Nadu	7
25.	Tripura	4
26 .	Uttar Pradesh	19
27 .	Uttranchal	1
28 .	West Bengal	9
29 .	A & N Islands	1
30.	D & H Haveli	1
31.	Daman & Diu	1
32.	Lakshadweep	1
33.	Pondicherry	1
	TOTAL	150

[Translation]

Reserved Posts in Delhi University

3518. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4551 on 17.4.2001 regarding reserved posts in Delhi University and state:

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the information is likely to be collected?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir. (b) There are 26 vacant positions at the level of Lecturer belonging to SC/ST quota in Delhi University. These posts have been lying vacant since 1996. The University has already initiated action for filling up these vacancies.

(c) and (d) Do not arise.

[English]

Allocation of Funds under PMGY

3519. SHRI P.D. ELANGOVAN: SHRI M.V.V.S. MURTHI: SHRI PRABHUNATH SINGH: SHRI RAJO SINGH: SHRI HARIBHAU SHANKAR MAHALE: SHRI DAHYABHAI VALLABHBHAI PATEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of projects launched under PMGY for the upliftment of villages in the country;

(b) the funds released for the purpose, project-wise and State/UT-wise;

(c) the norms for providing funds under the scheme; and

(d) the number of persons benefited under the PMGY so far, State-wise and project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) As per information received from Planning Commision, Pradhan Mantri Gramodaya Yojana (PMGY) was launched in the Annual Plan 2000-01 to achieve sustainable human development at the village level. The five components/ sectors initially included under PMGY are Primary Education, Primary Health, Safe Drinking Water, Nutrition and Rural Shelter. Rural Electrification has been added as an additional component from the current year i.e. Annual Plan 2001-02.

(b) The State-wise and component-wise funds released during 2000-01 are given in the enclosed statement.

(C) For the Union Territories, a token provision of Additional Central Assistance (ACA) amounting to 1.4 per cent of the Total ACA is kept aside. The residual ACA is divided among the Non-Special Category States vis-a-vis Special Category States in a ratio of 70:30 respectively, The distribution of ACA among the Non-Special Category States is essentially formula driven. A ranking of these States as per a composite index reflecting the relative deprivation in terms of the Basic Minimum Services (BMS) infrastructure in the five BMS sector is undertaken. The sectors are Primary Education, Primary Health, Safe Drinking Water, Rural Shelter and Rural Connectivity. State which has a lower rank as per this index, stands to receive a higher ACA under PMGY. In so far as Special Category States are concerned, the distribution of ACA for PMGY among them is based on the proportionate distribution of the normal central assistance for these States. The Guidelines of PMGY stipulate that at least 10 per cent of the total allocation of ACA to a State/UT should be spent on each of the six sectors under PMGY except Nutrition for which the minimum allocation has to be 15 per cent of the ACA. While 65 per cent of the ACA will be distributed in this way among the various components of PMGY the residual 35 per cent of the ACA will be allocated by the State Governments and UTs as per their own priorities and discretion.

(d) While financial and physical progress are ,monitored for PMGY by the concerned Central Ministries, the number of persons benefiting from different projects are not monitored under the programme.

Statement

The funds released under different components of PMGY during 2000-2001

							(Rs in lakh)
S. No.	States	Primary Education	Nutritution	Primary Health	Rural Drinking Water	Gramin Awaas	Total
1	2	3	4	5	6	7	8
1	ANDHRA PRADESH	2840.90	1065.45	2841.90	2840.90	1065.45	10654.60

251 Written Answers

1	2	3	4	5	6	7	8
2	ARUNACHAL PRADESH	511.28	1022.56	1022.56	2550.00	511.28	5617.68
3	ASSAM	1346.78	2693.56	2693.56	1346.78	1346.78	9427.46
4	BIHAR	2154.37	2154.37	2154.37	2154.37	3291.90	11909.38
5	CHHATISGARH	471.00	471.00	471.00	471.00	471.00	2355.00
6	GOA	11.70	11.70	11.70	5.85	11.70	52.65
7	GUJARAT	971.84	485.92	485.92	2590.84	485.92	5020.44
8	HARAYANA	125.85	390.55	251.70	471.20	251.70	1491.00
9	HIMACHAL PRADESH	1710.01	529.58	1334.15	3077.00	0.00	6650.74
10	JAMMU & KASHMIR	1286.85	1286.58	1286.85	1286.85	1286.85	6434.25
11	JHARKHAND	1016.85	1016.85	1016.85	1016.85	1016.85	5084.25
12	KARANATAKA	1126.95	3004.95	1126.94	1127.00	563.47	6949.31
13	KERALA	1040.00	1036.20	1036.20	518.10	518.10	4148.60
14	MADHYA PRADESH	853.27	3406.54	1235.55	1803.55	853.27	8152.18
15	MAHARASHTRA	743.27	1486.95	1486.94	2414.00	1486.95	7618.31
16	MANIPUR	364.20	728.40	728.40	364.20	364.20	2549.40
17	MEGHALAYA	1000.00	608.85	608.86	1000.00	608.86	3826.57
18	MIZORAM	303.08	790.15	303.08	1006.00	606.15	3008.46
19	NAGALAND	616.96	962.00	• 616. 9 6	1322.01	616.95	4131.88
20	ORISSA	1478.26	739.13	1478.26	2478.25	1478.25	7652.15
21	PUNJAB	303.00	909.00	606.00	1616.00	606.00	4040.00
22	RAJASTHAN	2705.00	1446.00	1446.00	2158.00	1446.00	9201.00
23	SIKKIM	600.01	210.83	421.65	600.00	210.83	2043.32
24	TAMIL NADU	3018.45	785.92	1571.84	1571.85	2330.85	9278.91
25	TRIPURA	762.44	762.45	762.44	2033.22	762.45	5083.00
26	UTTAR PRADESH	8597.14	4718.81	8526.25	6727.00	5045.25	33614.45
27	UTTARANCHAL	188.40	188.40	188.40	188.40	188.40	942.00
28	WEST BENGAL	3355.00	2517.30	2517.30	5874.00	1258.65	15522.25
-	TOTAL	39503.06	35430.27	38231.63	50613.22	28684.06	192462.24

Funding of Government Organisations/ NGOs by NEC under Agri-Horti Marketing Scheme

3520. SHRI P.R. KYNDIAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that the NEC has been funding both the Government agencies and Non-Governmental Organizations under Agri-Horti Marketing Scheme;

(b) if so, the amount sanctioned for the purpose during the last three years, both in respect of Government and NGOs, State-wise and Year-wise;

(c) whether any evaluation studies have been

conducted to find out the economic impact of the schemes in the region;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. A statement enclosed.

- (c) No. Sir.
- (d) In view of '(c)' above, question does not arise.

(e) Evaluation studies can be conducted only after review of implementation of the scheme is done.

			Statement		
S.No.	Name of State	1998-99	1999-2000	2000-2001	Remarks
1.	Arunachal Pradesh	-	Rs. 28.45 lakhs	-	Setting up of cold Sto- rage through Arunachal Pradesh Agricultural Mar- keting Board (APAMB).
2 .	Assam	Rs. 10,91,688/-	Rs. 30,700/-	Rs. 1,00,000	NGOs
3	Meghalaya	Rs. 6,97,000/-	Rs. 5,68,550/-	Rs. 7,50,793/-	-do-
4.	Mizoram	Rs. 13,91,538/-	Rs. 9,80,000/-	Rs. 21,15,233/-	-do-
5.	Manipur	Rs. 25,94,837/-	Rs . 15,17,171/-	Rs. 10,42,480/-	-do-
6.	Nagaland	Rs. 17,62,295/-	Rs. 39,87,309/-	Rs. 14,13,100/-	-do-
7.	Tripura	-	Rs. 26,00,000/-	Rs. 40,00,000/-	The funds have been re- leased to Director of Agri- culture, Government of Tripura for construction of cold storage at Taliamura in West Tripura. Total cost of project is Rs. 97.50 laksh

Development of Towns and Cities in Orissa

3521 SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state : (a) the details of schemes submitted by the Government of Orissa for Central assistance for the development of various towns and cities in the State during each of the last three years; AUGUST 14, 2001

(b) the details of schemes approved/rejected/ pending, scheme-wise;

(c) the financial assistance given to the State during each of the last three years, scheme -wise;

(d) the details of towns and cities covered under the scheme;

 (e) the reasons for delay in approving the pending schemes; and

(f) the time by which the pending schemes

are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The schemewise details are given in the enclosed statement-I

(d) The details of towns and cities covered under the various schemes are given in the enclosed statement-II

(e) There has been no delay.

(f) In view of (e) question does not arise.

Statement

Year	AUWSP*		IDSMT SCHEME*		CUISS*	
	No. of schemes	Central assistance released (Rs. in lakhs)	No. to towns covered	Central assistance released (Rs in lakhs)	No. of towns covered	Central assistance released (Rs in lakhs)
1998-99	3	258.00	6	124.34	1	1.29
1999-2000	3	258.62	6	174.00	4	6.61
2000-2001	6	245.79	7	255.00	3	3.75
Total	12	762.41	19	553.34	8	11.65

The details of schemes received and approved during the last three years is as under

*AUWSP - Augmentation of Water Supply Scheme

*IDSMT - Integrated Development of Small and Medium Towns

*CUISS - Central Urban Infrastructure Support Scheme

Two water supply scheme for Sonepur and Patnagarh towns are under scrutiny, as clarifications from the State Government are awaited.

One water supply scheme for Nimapara was returned to the State Government as it was received without the approval of the State Level Sanctioning Committee.

No proposal under IDSMT scheme is pending.

Besides the above mentioned schemes, Housing and Urban Development Corporation (HUDCO) has sanctioned one water supply scheme for Titalgarh town. Orissa for total project cost of Rs. 12.73 crores and loan assistance of Rs. 10.18 crores, during 1.4.2000 to 31.3.2001. During the period 1.4.98 to 31.3.2000, HUDCO has not received any scheme from the State of Orissa for financial assistance.

Statement-II

Details of Towns and Cities covered, Scheme-wise

IDSMT SCHEME	CUISS
2	3
Pattamundai	Pattamundai
Jajapur	Anandpur
	Pattamundai

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1	2	3
Balugaon	Athagarh	Soro
Umarkote	Umarkote	Barpali
Boudh NAC	Chandmar	Balasore
Deogarh	Chhatrapur	Aska
Rambha	Anandpur	Banki
Barapalli	Soro	Karanjia
Kantrbangi	Barpali	
Khandpara	Balasore	
Khalikote	Kamakshyanaga	r
Hinjilcut	Nabrangpur	
	Aska, Banki	
	Bramhapur, Atta	malik
	Anandpur, Soro	
*****	Balasore	

History Syllabus for School Education

3522. DR. N. VENKATASWAMY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether NCERT is preparing History Syllabus for School Education;

(b) if so, the stage at which the preparation stands and the people involved in preparing the Syllabus; and

(c) the time by which the new syllabus is likely to be introduced?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir. Based on the National Curriculum framework for School education, NCERT is engaged in finalizing the syllabi of all subjects, including History.

(b) As per the accepted practices within the NCERT, the people involved in the process of development of History Syllabus are the internal faculty members, some experienced practising teachers and some subject experts.

(c) The new Syllabus is to be introduced in the beginning of the academic session 2002-03.

Sanitation Campaign

3523. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the 'Total sanitation Campaign;

(b) the number of districts selected for the total Sanitation Campaign in the country at present, State-wise break-up;

(c) whether this figure likely to be increased; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA): (a) Based on the experience gained in the implementation of the Programme in the past, the Central Rural Sanitation Programme (CRSP) was restructured with effect from 1st April, 1999. The Restructured Programme moves away from the principle of State-wise allocations primarily based on poverty criteria to a 'demand driven' approach. Total sanitation Campaign (TSC) has been launched in identified districts. The Programme is implemented as community led and people centered. A demand driven approach is adopted with increased stress on awareness building and meeting the demand with alternate delivery mechanisms. The main components of the Total Sanitation Campaign are start up activities. Information Education and Communication. Alternate Delivery Mechanism (Production Centres/Rural Sanitary Marts), construction of individual household latrines and sanitary complexes for women, etc., Rural

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school sanitation has been introduced as a major component and entry point for wider acceptance of sanitation by the rural people.

(b) At present 150 districts have been allotted to States/UTs in the country for the implementation of Total Sanitation Campaign. State-wise breakup is given in the enclosed statement.

(c) and (d) In the first phase, the Total Sanitation Campaign is being implemented in 150 districts. Depanding upon the availability of funds and demand, the number of Total Sanitation Campaign districts is likely to be increased.

Statement

Details of Pilot Districts allotted to States/UTs under the TSC

S. No.	State/UT	No. of Pilot districts allotted
1	2	3
1.	Andhra Pradesh	10
2.	Arunachal Pradesh	4
3.	Assam	11
4.	Bihar	11
5 .	Chhatisgarh	3
6.	Goa	1
7 .	Gujarat	5
8 .	Haryana	2
9 .	Himachal Pradesh	1
10.	Jammu & Kashmir	2
11.	Jharkhand	4
12.	Karnataka	6
13.	Kerala	4

1	2	3
14.	Madhya Pradesh	7
15.	Maharashtra	9
16.	Manipur	2
17.	Meghalaya	2
18.	Mizoram	2
19.	Nagaland	3
20.	Orissa	5
21.	Punjab	3
22.	Rajasthan	6
23.	Sikkim	2
24.	Tamil Nadu	7
25.	Tripura	4
26 .	Uttar Pradesh	19
2 7.	Uttranchal	1
28.	West Bengal	9
29 .	A & N Islands	1
3 0.	D & H Haveli	1
31.	Daman & Diu	1
32.	Lakshadweep	1
33 .	Pondicherry	1
	TOTAL	150

[Translation]

Objectives for setting up of CAPART

3524. DR. M.P. JAISWAL : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the objectives for setting up CAPART in the country;

(b) whether the desired objectives have been achieved by CAPART;

- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) The objectives for setting up of the CAPART in the country are given in the enclosed statement;

(b) and (c) The achievement of the objectives is an on-going process and it is CAPART's endeavor to continuously encourage voluntary action in implementing projects for enhancing rural prosperity and to promote voluntary efforts in the field of rural development which focus on injecting new technological inputs. The projects and schemes of CAPART are periodically reviewed and modified in this continuous process of achieving these eight thousand voluntary objectives. More than organisations have been supported, 19,637 projects worth Rs. 570.52 crores have been sanctioned under different schemes since inception till March, 2001 Rs. 439.53 crores have been released by CAPART to the voluntary organisations under these projects.

(d) and (e) Do not arise in view of reply to parts (b) and (c) above.

Statement

The objectives of CAPART

- to encourage, promote and assist voluntary action in the implementation of projects for the enhancement of rural prosperity.
- (ii) to strengthen and promote voluntary efforts in rural development with focus on injecting new technological inputs in this behalf.
- to act as the national nodal point for coordination of all efforts at generation and dissemination of technologies relevant to rural development in its wider sense;

- (iv) to act as a catalyst for development of technology appropriate for the rural areas, by identifying and funding research and development efforts and pilot projects by different agencies and institutions particularly voluntary organisations;
- (v) to act as a conduit for transfer of appropriate technology to Government Departments, public sector undertaking, cooperative societies, voluntary agencies and members of public to encourage adoption of modern, techniques and appropriate technology in rural development;
- (vi) to act as a clearing house of information and data bank;
- (vii) to disseminate knowledge on rural technology to manufactures of machinery, tools, equipment and spare parts so that large scale production of technically improved machinery etc. is carried out in the private cooperative and public sectors;
- (viii) to promote, aid, guide, organise, plan, undertake, develop, maintain and coordinate projects/schemes aimed at alround development, creation of employment opportunities, promotion of selfreliance generation of awareness, organisation and improvement in the quality of the life of people in rural areas in general and of the economically and socially handicapped sections in particular;
- to assist and promote programmes almed at conservation of the environment and nature resources;
- to strengthen existing institutions of research and develop or set up institutions, so that national level institutions on matters of purely or largely rural interest are built up;
- (xi) to collaborate with other institutions, associations and societies in India or abroad including concerned internatinal agencies constituents of the U.N. system interested in similar objects;

- (xii) to conduct or sponsor training programmes, conferences, lectures and seminars on rural development activities of particular interest to women, with an accent on improved technologies appropriate to their role in rural development;
- (xiii) to conduct or sponsor training programmes for trainers, particularly in the voluntary sectors, so that improved technology is disseminated to participants in development in the rural areas;
- (xiv) to conduct or sponsor training programmes/ seminars, workshops and meetings to promote interaction between government agencies and voluntary agencies working in the field of rural development and technology;
- (xv) to carry out research studies, survey, evaluation and the like on the use of appropriate technology and to offer fellowships, scholarships and prizes in furtherance of the objects of the society;
- (xvi) to prepare, print and publish paper, periodicals, monographs and books in furtherance of the objects of the society; and
- (xvii) to do all other such things as the society may consider necessary incidental or conductive to the attainment of its objectives;

Schemes for Women and Child Development

3525. SHRI A. VENKATESH NAIK: SHRI ASHOK N. MOHOL:

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether despite spending thousands of crores of rupees on the schemes relating to the Development of Women and Child, no progress has been made in this regard, as has been reported in the 'Dainik Jagran' dated July 22, 2001;

(b) if so, the details of pace of development in

comparison to expenditure during the last few years;

(c) whether the Government have ascertained the reasons for the failure of these schemes;

(d) if so, the details thereof; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT. MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Minister of State did not make any such statement as reported in 'Dainik Jagaran' dated 22nd July 2001. Several schemes and programmes have been launched by the Government for the development of women and children. These have definitely contributed to the improvement of the status of women and children in the country, as is reflected in the increase in life expectancy, decrease in maternal and infant mortality, narrowing of gaps between male and female infant and child mortality, increase in the rate of female literacy, decrease in the drop out of both boys and girls in the schools, increasing work participation rate of women, increasing participation of women in grassroots level democracy etc.

(b) The details of physical and financial progress achieved under various schemes are provided in the enclosed statement.

(c) and (d) The pace of development has been slow in some areas. The reasons for the slow pace of development include lack of adequate investment in social sector, wide socio-cultural, linguistic, ethnic and religious diversities which limit implementation of straight jacketed programmes, strong gender bias in Indian society, lack of awareness about the schemes and programmes run by the Government, lack of advocacy etc.

(e) Some of the steps and initiatives taken by the Government include strengthening of monitoring system, review of various laws discriminatory to women, review and restructuring of some of the programmes, awareness generation programmes, orientation and training of NGOs and Government functionaries etc.

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Department of Women and Child Development

The Year-wise. Scheme-wise IXth Plan Outlay (BE and RE) and Expenditure

	Particulars		1997-98			1998-99			1999-2000		^N	2000-2001		Amual
		Budgeted Revise Estimate Estimate (BE) (RE)	Budgeted Revise Estimate Estimate (BE) (RE)	Actuals Exp.	Actuals Budgeted Revise Exp. Estimate Estimate (BE) (RE)	Revise Estimate (RE)	Actuals Exp	Actuals Budgeted Exp Estimate (BE)	Revise Estimate (RE)	Actuals Exp	Actuals Budgeted Revise Actuals 2001-2002 Exp Estimate Estimate as on Outlay (BE) (RE) (2.7.01) (BE)	Revise Estimate (RE)	Revise Actuals stimate as on (RE) (2.7.01)	- rian 2001-2003 Outlay (BE)
4	2	4	5	9	7	æ	6	10	11	12	13	14	15	16
1	WOMEN AND CHILD DEVELOPMENT) DEVELOPI	NENT											

	7.45	0.97		2.50
	~	0		
	4.50	I	I	1.85
	4.50	i	1	1.50
	4.50	0.01	Scheme dropped	1.50
	3.85	I	1	3.42
	3.85	0.01	I	3.42
	5.00	0.01	I	3.50
	7.50	I	0.11	2.60
	7.50	I	0.20	2.60
	7.50	0 0. t	0.20	2.60
	6.05	I	0.44	1.19
Children	7.15	0.01	0.45	2.07
oment of	7.50	0.94	0.45	3.00
(a) Welfare and Development of Children	 Creches/Day Care Centres for Children of Working/Alling Mothers (1975-76) 	 National Creche Fund for Chitd Care Services (1992-93) 	3. Balsevika Training Programme (1961-62)	 4. National Institute of Public Cooperation and Child Development (NIPCCD) New Defhi
•	- -	N	r N	4

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I															
-	2	4	5	9	7	80	6	10	=	12	13	14	15	16	
ŝ	Early Childhood Educa- tion (Non-Expanding)	- 0.50	0.50	1	0.50	0.50	0.40	0.40	0.40	I	0.30	0.30	0.27	0.01	
ف	Balwadi Nutrition Programme (Non- expanding) (1970-71)	6.05	2.05	I	3.00	3.00	1.44	2.00	1.00	I	0.50	0.50	0.07	0.01	
۲.	National Commission for Children (NCC) (1999-2000)	I	ł	I	I	I	I	0.01	0.01	I	0.01	I	I	1.00	
	Total (a)	18.44	12.23	7.68	14.80	13.80	12.05	10.92	8.69	7.27	6.82	6.80	6.69	11.94	
	(b) Welfare and Development of Women	opment c	of Women												
~`	Hostels for Working Women (1972-73)	7.75	7.75	7.49	7.75	7.75	7.72	7.75	7.75	6.98	7.02	7.02	7.46	0 0.6	
ç.	Setting up Employ- ment and Income Gen- erating Trngcum-Prod. Centres for Women (NORAD) (1982-83)	18.00	17.00	13.98	18.00	18.00	17.48	15.00	13.00	12.20	13.00	11.00	13.95	18.00	
ო	Support to Training- cum-Employment Prog. (STEP) (1986-87)	16.00	16.00	14.80	16.00	16.00	16.07	15.00	15.00	13.04	13.00	13.00	14.36	18.00	
4	Short Stay Homes (1969-70)	2.75	2.60	2.46	10.00	4.00	3.00	13.52	8.51	6.75	12.00	8.00	B .00	10.00	
ν.	Education work for Prevention of Atrocities against Women (1985)	0.30	0.30	0.30	0.30	0.30	0.30	0.30	0.30	0.01	0.20	0.20	0.20	0.28	

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to Questions

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Written Answers

						,			
16	0.01		2.00	5.00	1.00	Scheme dropped	Scheme dropped	8.00	0.50
15	ł	ا ج	I	3.50	I	0.60	ł	15.95	1.41
14	0.15	Marged with research Progm.	0.20	3.50	1.51	0.60	ı	15.00	1.41
13	1.43	0.50 Wi	1.00	3.50	3.00	1.50	0.01	15.95	1.41
12	0.50	I	I	3.25	I	0.50	I	1.96	I
=	0.50	I	0.01	3.25	0.01	0.50	0.01	2.04	0.50
10	0.50	0.20	0.01	3.50	0.01	1.50	0.01	2.04	1.02
6	1	I	I	2.75	ı	I	ı	17.45	06.0
8	0.50	0.15	1.00	2.75	1.00		í	20.00	0.0
7	1.09	0.15	2.00	2.50	10.00	I	0.01	40.00	0.01
9	0.27	0.02	I	2.50	I	I	I	0.15	I
S	0.27	0.15	1.50	2.5v	0.01	ı	0.01	38.50	I
4	1	0.15	2.00	2.00	0.89	I	0.01	40.04	ı
2	•6. Women Empowerment project (1997-98)	Programme, Monitoring and Evaluation(1986-87)	National Resource Centre for Women (1989-90)	National Commission for Women (1990)	10. National Credit Fund for Women (Rashtriya Ma- hila Kosh) (1992-93)	11. Common Wealth Meeting	2. Commissioner for Women's Rights	13. Mahua Samriddhi Yojana (1993)	 Distance Education for Women Develop- ment and Empower- ment (1998)
-	9	۲.	Ø	Ġ	10.	=	Ċ.	13	4 4

Written Answers

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SRAVANA 23, 1923 (Saka)

,		u	u	~	α	σ	0	=	6	13	14	15	16
Condensed Courses of Education and Vocational Trainting for Women (1958)	On I	00.6	5.60	00.6	00.6	8.79	6	1.65	1.65	1.50	1.50	1.50	2.00
16. Socio Economic Progm.	15.99	10	2.67	00.6	2.00	I	5.00	0.01	ł	1.00	1.00	1.00	1.00
17. Strengn. WW Bureau	0.05	0.01	I	0.04		I	I	I.	1	Scheme dropped	I	ı	I
Awareness Generation Projects for Rural Poor Women in Public Co- operation (1986-87)	2.25	2.10	0.38	2.25	2.25	2.14	4.00	3.00	2.60	1.80	1.80	1.80	4.00
GIA to Vol. Orgn. through 7.01 CSWB and Strengthening CSWB's field Orgns. of Women and Children (1953)	g	7.01	8.03	14.00	14.00	14.00	14.00	12.25	2.33	14.00	14.00	14.00	15.00
Total (b)	124.15	114.71	58.65	142.10	69.60	90.60	92.36	68.29	51.77	91.82	79.89	83.73	93.79
(c) Other Schemes													
GIA to Research, Publication and Moni- toring (1985-86)	0.25	0.25	0.24	0.50	0.50	0.50	0.70	0.50	0.50	0.50	0.50	0.56	1.50
Maintenance grants for Organisational Assist. Voluntary Organisations	0.20	0.20	0.04	0.20	0.20	I	0.20	u.20	I	0.20	ı	I	0.01

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_	2	4	5	9	7	8	6	10	÷	12	13	14	15	16
6	GIA to the Vol. Orgns. in the field of Women and Child Development	0.20	0.20	1	0.20	0.20	0.20	0.20	0.20	0.19	0.20	0.20	0.25	0.25
4	Information and Mass Education (1984-85)	1.25	1.20	11	1.25	1.25	1.17	2.00	2.00	1.32	2.00	2.00	1.88	3.50
ນີ	NEMA	ł	ł	I	ł	I	1	0.30	I	I	0.01	1	ı	Scheme dropped
Ö	Information Technology	ı	I	I	ı	1	I	0.50	0.50	0.50	0.50	0.50	0.48	0.50
	Total (c)	1.90	1.85	1.38	2.15	2.15	1.87	3.90	3.40	2.51	3.41	3.20	3.17	5.76
	Total A(a+b+c)	144.49	128.79	67.71	159.05	115.55	104.62	107.18	80.38	61.55	102.05	89.89	93.59	111.49
B	CENTRALLY SPONSORED SCHEMES (CSS)	IED SCHE	emes (cs	S)										
	Continuing Scheme Child Development													
~	Integrated Child Deve- topment Services (ICDS) (1975)	479.40	600.009	608.58	603.14	768.41	795.84	855.76	855.76	880.15	935.00	935.00	1047.59	1198.00
••	2 World Bank Assisted ICDS Projects (1991)	214.50	214.50	153.27	331.95	140.00	139.65	231.00	231.00	230.75	180.00	140.00	140.01	220.00
÷.	3 Training of ICDS Functionaries (1975-76)	40.00	20.00	4.28	40.00	40.00	40.00	60.00	35.00	25.55	35.00	20.00	19.95	40.00
4	Balika Samriddhi Yojana (1997-98)	I RJ	60.00	<u>60.09</u>	60.00	60.00	42.66	40.00	40.00	39.97	27.00	21.00	21.00	25.00

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Written Answers

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	8	4	S	9	7	8	6	10	:	12	13	14	15	16
>	WOMEN'S DEVELOPMENT	LN.												
	5. Indira Mahila Yojana (1995)	I	Included in ICDS	I	10.00	0.01	•	10.00	0.02		18.00	2.21	2.10	19.50
	 Rural Women's Develp. 19.30 and Empowerment Proj. (RWDEP) 	19.30	1.00	,	19.30	8.00	8.00	12.81	5.00	5.00	15.00	8.00	8.00	15.00
the second s	Total B	753.20	753.20 895.50	826.13	1064.39	1016.42	1026.15	1209.57	826.13 1064.39 1016.42 1026.15 1209.57 1166.78 1181.42 1210.00 1126.21 1238.65 1517.50	1181.42	1210.00	1126.21	1238.65	1517.50
1 km	Total (A+B)	897.69	897.69 1024.29 89	893.84	1223.44	1131.97	1130.67	1316.75	03.84 1223.44 1131.97 1130.67 1316.75 1247.16 1242.97 1312.05 1216.10 1332.24 1628.99	1242.97	1312.05	1216.10	1332.24	1628.99

Note: Earlyer the ICDS tmg. Programme was as Central Scheme but now it is treated as Centrally Sponsores Scheme

Budgeted Extinue Extinue Extinue (BC)Ruus (C) </th <th>ਡ ਡ</th> <th>Particulars</th> <th></th> <th>1997-98</th> <th></th> <th></th> <th>1998-99</th> <th></th> <th></th> <th>1999-2000</th> <th></th> <th>·</th> <th>2000-2001</th> <th></th> <th>Annual</th>	ਡ ਡ	Particulars		1997-98			1998-99			1999-2000		·	2000-2001		Annual
2 4 5 6 7 8 9 10 11 12 13 FOOD AND NUTRITION BOARD CENTRAL SCHEME CENTRAL SCHEME Nutrition Education 1.60 0.83 1.80 0.87 1.30 2.50 Nutrition Education 1.60 0.83 1.80 0.87 1.30 2.50 Nutrition Education 1.60 0.03 1.80 0.87 1.53 2.50 Nutrition Education of Mik 0.05 0.02 0.05 0.10 0.04 0.05 Presench and Develop. 0.10 0.04 0.10 0.03 0.05 1.10 0.07 0.15 Presench and Develop. 0.10 0.04 0.03 0.40 0.03 0.05 1.00 0.01 0.05 National Nutrition 0.04 0.03 0.40 0.03 0.05 1.00 1.01 2.05 0.05 National Nutrition 0.04 0.03 0.40			Budgeted Estimate (BE)	Revise Estimate (RE)	Actuals Exp.	Budgeted Estimate (BE)	Revise Estimate (RE)	Actuals Exp.	Budgeted Estimate (BE)	Revise Estimate (RE)	Actuals Exp.	Budgeted Estimate (BE)	Revise Estimate (RE)	Actuals as on (2.7.01)	plan 2001-2002 Outlay (BE)
FOOD AND NUTRITION BOARD COOD AND NUTRITION BOARD CENTRAL SCHEME		2	4	ъ	9	7	80	6	10	=	12	13	14	15	16
CENTRAL SCHEME 1.80 0.33 1.80 0.37 1.80 1.53 2.50 Nurtification of Mik. with Vit W 0.05 0.03 1.80 0.37 1.80 1.53 2.50 Fontification of Mik. with Vit W 0.05 0.02 0.05 0.05 0.04 0.05 Pesatich and Develop. 0.10 0.04 0.10 0.05 0.05 0.04 0.05 Pesatich and Develop. 0.10 0.04 0.10 0.05 0.05 0.04 0.05 Pesatich and Develop. 0.10 0.04 0.10 0.05 0.05 0.06 0.16 0.05 Pesatich and Develop. 0.10 0.04 0.10 0.05 0.05 1.10 0.07 0.15 National Nutrition 0.04 0.06 1.01 3.05 0.07 0.15 0.05 National Nutrition 2.15 1.50 0.92 2.35 0.00 1.64 2.90 Posticitie Null 2.15 1.51 2.05 0.00 1.64 2.90		FOOD AND NUTRITION	BOARD												
Number Education 1.60 0.83 1.80 0.87 1.80 1.53 2.50 Fortification of Mix with Vit A' 0.05 0.02 0.05 0.05 0.00 0.04 0.05 With Vit A' 0.05 0.02 0.02 0.03 0.05 0.04 0.05 Pesearch and Develop. 0.10 0.04 0.10 0.03 0.05 1.10 0.04 0.05 Pesearch and Develop. 0.10 0.04 0.10 0.03 0.05 1.10 0.07 0.15 Pesearch and Develop. 0.04 0.03 0.40 0.05 1.10 0.07 0.15 Policy (NNF) 2.15 1.50 0.82 2.35 0.00 1.01 3.05 0.00 0.15 0.20 Policy (NNF) 2.15 1.50 0.82 2.35 0.00 1.01 3.05 0.00 0.15 0.20 Policy (NNF) 2.15 1.50 0.82 2.35 0.00 1.64 2.30		CENTRAL SCHEME													
Fortification of Mitk with Vit 'V 0.05 0.05 0.05 0.06 0.06 0.05 Meth Vit 'V 0.05 0.05 0.05 0.05 0.06 0.05 0.05 Research and Develop. 0.10 0.04 0.10 0.03 0.05 1.10 - Scheme Implementation of National Nutrition 0.04 0.03 0.40 1.10 0.05 0.15 0.07 0.15 0.15 National Nutrition 0.04 0.03 0.40 1.01 3.05 0.07 0.15 0.15 Vational Nutrition 0.04 0.23 0.40 1.01 3.05 0.15 0.20 Vational Nutrition 2.15 1.50 0.92 2.35 0.00 1.64 2.90 Capital Head 2.15 1.50 0.92 2.35 0.00 1.64 2.90 Central (A) 2.15 1.51 3.05 0.05 1.64 2.90 Central (A) 0.16 </td <td></td> <td>Nutrition Education</td> <td>1.60</td> <td></td> <td>0.83</td> <td>1.80</td> <td></td> <td>0.87</td> <td>1.80</td> <td></td> <td>1.53</td> <td>2.50</td> <td>2.50</td> <td>2.78</td> <td>3.40</td>		Nutrition Education	1.60		0.83	1.80		0.87	1.80		1.53	2.50	2.50	2.78	3.40
Hesearch and Develop. 0.10 0.04 0.10 0.03 0.05 - Scheme merge Implementation of National Nutrition Policy (NNP) 0.04 0.03 0.40 1.10 0.07 0.15 National Nutrition Policy (NNP) 0.04 0.03 0.40 1.01 3.05 0.07 0.15 Capital Head 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 2.90 Iotal (Å) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 2.90 Iotal (Å) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 2.90 Iotal (Å) 2.15 1.50 0.92 2.35 0.10 1.64 2.90 Production of 0.16 0.16 - 0.16 - - - - - - - - - - - - - - - - - -		Fortification of Milk with Vit 'A'	0.05		0.02	0.05		0.05	0.10		0.04	0.05	0.05	0.02	0.10
Implementation of National Nutrition Policy (NNP) 0.04 0.03 0.40 0.06 1.10 0.07 0.15 National Nutrition Policy (NNP) National Nutrition 0.04 0.03 0.40 0.06 1.10 0.07 0.15 Capital Head . 2 1.50 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 Total (A) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 Total (A) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 Total (A) 2.15 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 Production of Unitious Food 0.16 - 0.16 - 0.16 - - - - - - - - - - - - - - - - -		Research and Develop	0.10		0.04	0.10		0.03	0.05		1	Scheme merge		I	
Capital Head 0.20 Total (A) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 Total (A) 2.15 1.50 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 CENTRALLY SPONSORED SCHEMES 1 1 1 1 1 2 2.90 Production of writibus Food 0.16 - 0.16 - 0.16 2.90 3.00 1.64 2.90 Production of writibus Food 0.16 - 0.16 - 0.16 - <t< td=""><td></td><td></td><td>0.04</td><td></td><td>0.03</td><td>0.40</td><td></td><td>90[.]0</td><td>1.10</td><td></td><td>0.07</td><td>0.15</td><td>0.15</td><td>0.07</td><td>0.50</td></t<>			0.04		0.03	0.40		90 [.] 0	1.10		0.07	0.15	0.15	0.07	0.50
0 0.92 2.35 0.00 1.01 3.05 0.00 1.64 2.90 6 - 0.16 0.16 - - Scheme 6 - 0.16 - - - - 6 0.16 - - - - - - 6 - 0.16 - - - - - - 6 0.92 2.51 2.51 1.17 3.25 2.70 1.83 2.90		Capital Head										0.20	0.20	1	0.20
6 - 0.16 - 0.16 - Scheme dorpped 6 - 0.16 - 0.16 Scheme dorpped 6 0.92 2.51 2.51 1.17 3.25 2.70 1.83 2.90		Total (A)	2.15	1.50	0.92	2.35	0.00	1.01	3.05	00.0	1.64	2.90	2.90	2.87	4.20
0.16 0.16 - 0.16 - - Scheme od 0.16 - 0.16 - - Scheme domped 0.16 - 0.16 - 0.16 - - Scheme domped - 0.16 - 0.16 -		CENTRALLY SPONSOR	IED SCHE	EMES											
0.16 0.16 - 0.16 - 0.16		Production of Nutritious Food	0.16	0.16	ı	0.16		0.16	I		ı	Scheme dorpped		ı	
2.31 1.66 0.92 2.51 2.51 1.17 3.25 2.70 1.83 2.90		Total B.	0.16	0.16	I	0.16		0.16	ł		I	I	ł	I	I
		Total (FNB) A+B	2.31	1.66	0.92	2.51	2.51	1.17	3.25	2.70	1.83	2.90	2.90	2.87	8

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	III. NORTH EASTERN ALLOCATION													
Alic		OCATION												
ы Ш	1. Allocation for North-	I		ı	I		I	incl.		incl	146.00 130.00	130.00	incl.	0.01
	Eastern Region							in the schemes		in the schemes			in the and schemes included in the schemes	and included in the schemes
E N	IV. NEW SCHEMES													
°¥ ∎	 Women's Empower- ment Year 2001 	I	I	I	1	I	I	I	I	I	I	1.00	0.96	11.00
DS E	Scheme for Women in difficult circumstances	ł	I	i	I	I	I	I	I	I	I	I	I	6.00
		I	I	I	1	1	1	I	I	I	146.00	146.00 131.00	0.96	17.01
Tot	Total (WCD) I+II+II+IV 900.00 1025.95 894.76 1225.95 1134.48 1131.84 1320.00 1249.86 1244.80 1460.95 1350.00 1336.07 1650.00	00.006	1025.95	894.76	1225.95	1134.48	1131.84	1320.00	1249.86	1244.80	1460.95	1350.00	1336.07	1650.00

*External Assistance Programme
SI.	SI. Name of the Scheme/	Unit	1997-98	-98	1998-99	66-	1999-2000	2000	2000-01	-01	2001-02	1-02
Ň	Project	1	Target	Achiev- ment	Target	Achiev- ment	Target	Achiev- ment	Target	Achiev- ment	Target	Achiev- ment
-	2	3	4	5	9	7	80	6	10	=	12	13
N	I. WOMEN AND CHILD DEVELOPMENT	LOPMENT										
A.	A. CENTRAL SCHEMES											
	(a) Welfare and Development of Children	yment of Children										
•		No of Creches	12470	12389	12470	12470	12470	12470	12470	12470	12470	
÷	creates for Children of Working/Ailling Mother	No. of Bent. (in lakhs)	3.12	3.10	3.12		3.12	3.12	3.12	3.12	3.12	
Ċ	National Cracka Fund	No of New Creches	450	450	450	I	450	ł	450	I	500	
v		Anganwadi-cum Creches to be opnd.		I	150	I	150	I	ł	I		
ei	Balsavika Training Programme	No. of Trained	1250	1250	625	ı	Scheme Dropped					
4	Early Childhood Education	No. of Centres	4365	4365	4365	2616	2613	1200	2616	1776	Scheme to be dropped	
ù.	Balwadi Nutrition Programme	No. of Bent. (in tatchs)	2.25	2.25	1.66	0.33	1.66	0.02	0.58	0.29	Scherne to be dropped	

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	2	e	4	5	9	2	80	6	10	Ξ	12	13
ف	National Institute for Public Co-operation and Child Development	No. of Regular Training Prog.	60	75	60	6	60	78	60	60	65	
٦.	National Commission for Children					-Not	-Not Quantifiable-	- 9				
	(b) Welfare and Development of Women	ment of Women										
œ	Hostels for Working Women	No. of Hostels No. of Ben.	25 2500	23 2269	25 2500	14 1137	25 2500	15 1246	20 2500	29 1950	25 2500	
σ	Setting up of Employ- ment-cum-incorne generation training Cum-Production Centres for Women (NORAD)	No. of Women Benef.	25000	36095	25000	35160	20000	20620	18000	22505	25000	
10.	10. Support to training- cum-Employment Programme (STEP)	No. of Women Benef.	16000	53325	16000	56520	16000	6100	30000	52550	40000	
11.	11. Short Stay Homes	No. of Homes (new)	30	ł	30	1	30	36	30	117	180	
12	12. Programme Monito- ing and Evaluation				uoN-	-Non Quantifiable-	- 0					
13.	13. Creation of Office of the Comm. For Women's Rights				uoN-	-Non Quantifiable-	-e-					
4	14. Education Work for Prevention of Atrocities against Women				uoN-	-Non Quantifiable-	<u>e</u>					

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- 1	2	e	4	Ś	9	1	80	ი	10	=	12	13
15.	15. Women's Empower- ment Project				NoN-	-Non Quantifiable-	je-					
16.	16. Strengt. OF WW Bureau				noN-	-Non Quantifiable-	-e					
17.	17. National Commission for Women				-Non	-Non Quantifiable-	-ele-					
18.	18. Distance Education				non-	-Non Quantifiable-	-e					
19	19. National Resource Centre for Women				uoN-	-Non Quantifiable-	- 9					
8	20. 6th Meeting of Comm- onweith conference				noN-	-Non Qwantifiab lo -	÷					
21	21. Rashtriya Mahila Kosh	No. of Women to be assisted	5000	50000	18000	51982	18000	56250	18000	46559	45000	
8	22. Mahila Samriddhi Yojana	Marged with IMY			uoN-	-Non Quantifiable-	-el					
23	23. Condensed Courses of Education and Vocational Training	No. of Courses	1214	1049	1178	306	1178	591	200	1557	250	
24.	Socio-Economic Programme	No. of Units	700	1	800	I	400	I	54	,	50	
55	25. Awareness Generation Projects	No. of Camps	2200	1714	2750	2235	2050	795	2110	3422	4000	
56	26. GIA to Vol. Organisation Through CSWV				uoN-	-Non Quantifiable-	<u>4</u>					

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-	2	Э	4	5	9	7	80	ი	10	Ξ	12	13
1	(c) Others Schemes											
27.	27. GIA to Research, Publication and Monitoring	No. of New Stuidies	22	12	25	27	20	12	20	16	25	
28.	28. General-Grant in Aid to Vol. Organisations	No. of Vol. Organ.	80	23	80	I	80	I	80	I	Scheme to be dropped	
5 0 .	. GIA to the Vol. Orgns. in the field of Women and Child Development				non-	-Non Quantifiable-	-bld-					
30.	30. Information and Mass Education	No. of Radio Prog. No. of Video Film Duplication of Film	52 40 10	52 40 10	52 18 20	1 9 13	52 18 20	1 5 13	- 18 20	Inf. not supplyed by Sec.	- <mark>18</mark> 20	
31.	31. NEMA				noN-	-Non Quantifiable-	ble-					
32.	32. Information Technology				noN-	-Non Quantifiable-	ble-					
Ġ	CENTRALLY SPONSORED SCHEMES	ED SCHEMES										
33.	33. Integrated Child Development Service	No. of Proj a ct No. of Opl. Proj.	5615 4200	5615 4200	5614 4200	5614 4200	5614 4200	5614 4200	5614 4368	5614 4388	5614 4915	
34.	34. World Bank Assisted ICDS Projects	No. of Project (old) No. of Proj. (New)	755	755	1157 126	188 266	793 461	685 318	1257 168	1257 168	1247 268	
35	35. Training of ICDS functionaries	No. of CDPO's No. of Sup. No. of AWWS ('000)	300 1000 41	386 921 41	500 2100 42	694 1653 33	1000 1800 41	528 1548 49	705 3428 87	712 2206 54	605 3428 39	

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to Questions 288

36. Balika Samridddhi Yojana 37. Indira Mahila Yojana (Women's Emp. Proj. 38. Swa-Shakti	ımridddhi											
37. Indira Mal (Women's 38. Swa-Shał		No. of Benf. (in takh)	12	12	12	8.53	12	Ø	12	5 (app.)	Ŋ	
38. Swa-Shał	Indira Mah il a Yojana (Women's Emp. Proj.)	No. of Blocks	200	200	200	200	200	238	650	650	650	
	ž	No. of District No. of SHGS	- 7 4 00	1 1	1 12	1 12	- 740	- 750	- 2000	3 4 12000	- 2000	
I. FOOD A	FOOD AND NUTRITION BOARD	BOARD										
A. CENTRAI	CENTRAL SCHEMES											
39. Nutrition Education	Education	No. Dem. Prog. No. of TV/Radio Prog. Mont. of ICDS No. of Film Prod. No. of INEC and OTC	11360 1rog. 30 - 0TC 102	12940 16 - 111			11360 40 6916 10	12273 - 7000 6 116	11360 40 6916 10 110	13986 39 7498 10 125	11380 40 6986 10	
40. Fortificati Vit. 'A'	40. Fortification of Milk with Vit. 'A'	No. of New Daires	Ś	8			ŝ	ı	n	I	б	
41. Implementation of NNP	ntation of				-Nor	-Non Quantifiable-	ble-					
42. Capital Expenditure	Expenditure				-Nor	-Non Quantifiable-	ble-					

Written Answers

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SRAVANA 23, 1923 (Saka)

to Questions

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[English]

Submission of Report by Disaster Management Committee

3526. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the recently constituted Disaster Management Committee of MCD has submitted its reports to the Government;

(b) if so, the details thereof;

(c) whether it is a fact that due to non-availability of proper implements the relief work in Gujarat was severely hampered and many precious lives were lost; and

(d) if so, the steps taken by the Government to ensure availability of these implements in sufficient quantity in Delhi at all times and in other parts of the country?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : (a) Municipal Corporation of Delhi has reported that the committee has prepared its report but the same has not been submitted to the Government.

(b) The Committee, apart from resource mapping, has recommended a well defined plan assigning specific responsibilities of different Departments/persons for rescue, relief and rehabilitation of the affected persons, during disaster.

(c) The severity of the earthquake, location of epicenter, immediate non-availability of special implements, in the affected area all such factors lead to loss of human lives and hampering of relief work.

(d) As far as Delhi is concerned, the Municipal Corporation of Delhi has reported that it has got repaired/ purchased some light equipments like cutters and hammers. The sources of immediate availability of heavy equipments have been identified by it to be procured at the hour of need.

The Government of National Capital Territory of Delhi

has informed that it is making three Disaster Management Cells operational at Nehru Place, Rohini and Laxmi Bagar Fire Stations.

A high powered Committee has been set up by the Ministry of Agricultures for formulating Disaster Management Plan and to examine the issues related with mitigation preparedness, prevention and post-disaster response. The HPC is also formulating recommendations for improving availability of proper implements, tools and machines at strategic positions to deal with post-disaster rescue and relief work.

Adult Education

3527. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "India and Bharat digital divide worries" appearing in The Times of India, dated 22.07.2001;

(b) if so, whether Director General of UNESCO has criticized India for its total failure in adult education and also said that India must no longer except to receive UNESCO hand out to provide higher education;

(c) if so, the steps taken or being taken by Government on the issues raised by the Director-General of UNESCO; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) Director-General, UNESCO was on Official Visit to India from 22-25 July, During his visit he had a meeting with HRM on 23.07.2001 at which Minister of Tourism and Culture/Senior Officers of Various Ministries/Departments concerned with the subjects in the field of competence of UNESCO were also present. During that meeting DG referred to the news item and clarified that he was quoted out of context. He recalled that he had had words of praise SRAVANA 23, 1923 (Saka)

for India in his address at the recent meeting on the		(Rs. in crores)
anniversary of the Dakar Conference and reiterated his views regarding India's progress in the field of basic	Jammu and Kashmir	363.30
education.	Himachal Pradesh	01.70
(c) and (d) Do not arise.	NORTH EASTERN STATES	
[Translation]	Assam	63.97
Funds to States to Counter Terrorism	Nagaland	7.50
3528. DR JASWANT SINGH YADAV:	Manipur	14.17
SHRI SURESH RAMRAO JADHAV:	Tripura	15.00
Will the Minister of HOME AFFAIRS be pleased to	Arunachal Pradesh	1.00
state:	Meghalaya	3.21
(a) whether the Government have recently re- leased funds to States for meeting expenditure to counter	STATES AFFECTED BY LEFT WING	EXTREMISM
the terrorism;	Andhra Pradesh	6.74
(b) if so, the details thereof, State-wise; and	Madhya Pradesh	1.42
(c) the time by which the said funds are likely to	Maharashtra	0.50

(c) the time by which the said funds are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Under the Scheme of reimbursement of Security Related Expenditure, the following funds, incurred by the States on combating terrorist/extremist activities, have been reimbursed to the States during 2000-2001 :-

Besides funds have also been released to the States under the Scheme of Modernisation of State Police Forces for various purposes pertaining to enhancing the effectiveness of the police forces of States, including for tackling terrorism/extremism. A statement indicating the funds released under the Scheme during 2000-2001 is enclosed.

Statement

Orissa

(As on 31.3.2001)

(Rs in crore)

1.91

Name of the State	Annual allocation (Central share)	Plans received for the year 2000-2001	Plan approved	Released (Central share)
1	2	3	4	5
Andhra Pradesh	82.00	177.92	144.04	72.02
Arunachal Pradesh	05.20	06.69	02.30	01.15
Assam	38.70	101.49	73.15	36.575
Bihar	54.00	283.19	115.17	57.585
Goa	02.00	04.64	04.04	02.02

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1	2	3	4	5
Gujarat	50.00	220.52	119.53	59.76
Haryana	22.10	81.20	56.67	28.325
Himachal Pradesh	06.70	01.36	01.287	01.34
Jammu & Kashmir	28.50	154.53	61.65	30.82
Karanataka	75.00	305.17	165.70	82.85
Kerala	31.50	59.78	58.57	29.285
Madhya Pradesh	53.00	125.00	108.97	54.49
Maharashtra	92.10	191.02	166.20	83.10
Manipur	10.50	26.81	08.20	04.10
Meghalaya	05.50	04.28	03.08	01.54
Mizoram	05.50	11.53	09.91	04.95
Nagaland	13.50	13.50	05.68	02.84
Drissa	30.50	61.05	61.15	30.575
Punjab	32.10	78.59	71.51	. 35.76
Rajasthan	61.10	112.48	91.05	45.525
Sikkim	03.20	04.27	03.66	01.83
Tamil Nadu	68.10	160.67	153.00	76.50
Tripura	05.60	25.00	12.79	06.39
Uttar Pradesh	123.52	257.31	247.94	123.97
West Bengal	56.50	231.40	120.95	60.475
Chhatisgarh	19.00	64.35	41.15	20.575
Jharkhand	18.00	100.08	80.30	40.15
Uttaranchal	06.58	17.57	11.01	05.50
Total	1000.00	2881.40	1998.657	1000.00

[English]

Value added conversion activities in Salem Steel Plant

3529. SHRI T.T.V. DHINAKARAN : Will the Minister of STEEL be pleased to state:

(a) whether Salem Steel Plant has undertaken value added conversion activities to catalyse new stainless steel appliances;

(b) if so, the details thereof;

(c) whether there is enough demand for the new products ;

(d) if so, the details thereof;

(e) whether there is any proposal to expand the Plant; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) The Salem Steel Plant (SSP) has undertaken production of value added items like utensils, pipes, corrugated sheets, door frames/handrails, etc.

(c) and (d) The new product range of the SSP is designed to cater to niche markets viz. the Government of India mint, the Army, the sugar industry, the Rallways, the CPWD, Tirumala-Tirupati Devasthanam, etc.

(e) No, Sir.

(f) Does not arise.

Quit Notices to Villagers along Indo-Bangladesh Border

3530. SHRI SHIVAJI MANE : SHRI M.V.V.S. MURTHI : SHRI RAM MOHAN GADDE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Bangladesh Rifles has served quit notices to the Indian villagers living along Indo-Bangladesh border;

(b) if so, the details in this regard; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Attacks on Pilgrims of Amarnath Ystra

3531. SHRI T. GOVINDAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the government are aware that there

were attacks on pilgrims of Amarnath Yatra during the last three years;

(b) if so, the details thereof, year-wise;

(c) the steps taken by the Government for the safety of pilgrims; and

(d) the details of compensation paid to the members of bereaved families during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The details of attacks on pilgrims of Amarnath Yatra during the last three years are as follows:-

Year	Pilgrims Killed	Pilgrims injured
1999	Nil	Nil
2000	21	26
2001	6	8

(c) The Security arrangements for the Amarnath Yatra were strengthened this year in the light of past experience and inputs regarding the designs of the terrorists with the arrangements have been planned out after a series of high level meeting. The quantum of security forces deployed for Yatra Security this time was higher than last year. The functional and territorial jurisdictions and tasks of various forces and units as regards area domination and presence on the heights along the route, road opening parties (RoPs), escort duty, camp security, access control and manning of check posts, antisabotage checks etc. had been fixed in advance by the State Government. For the better coordination and planning of security arrangements for the Yatra 2001, an apex body was formed by State Government consisting of all members of the Core Group of UHQ at Srinagar with Chief Executive Officers, Shrine Board and concerned DIGs and Brigadiers as special invitees. Security coordination groups for the Yatra had also been constituted at lower levels.

Government has reviewed the security measures in consultation with the State Government with a view to strengthen the renewed security arrangements for the rest of the Amarnath Yatra Period. (d) As per the existing rules, ex-gratia relief/ compensation @ Rs. 1.00 lakhs each to the next of kin of those killed and Rs. 75,000/-, and Rs. 5,000/- and Rs. 1,000/- for permanent disability, grievous injury and minor injury respectively is paid by the Government of Jammu & Kashmir. This amount is reimbursed to the State Government under Security Related Expenditure grants from MHA.

Additional Courses in Information Technology

3532. SHRI A. NARENDRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of applications received for increase in seats in information technology courses from various universities/engineering colleges during the current year, State-wise; and

(b) the decision taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) As per the information provided by the All India Council for Technical Education (AICTE), a total number of 543 applications were received for increase in seats in Information Technology courses from various universities/engineering colleges for the year 2001-2002. Out of 543 proposals received, AICTE granted approval for 181 proposals, State-wise details of which are given in the enclosed statement. Deficiencies/shortcomings noticed in the remaining proposals are being communicated by AICTE to the applicants.

		Glatemont	
State/UT	Г	Number of proposals received for	Number of approvals granted for
		increase in seats in Information	increase in seats in Information
		Technology	Technology
		courses	courses
1		2	3
Andhra	Pradesh	105	56

Statement

1	2	3
Bihar*	04	00
Delhi	03	01
Haryana	16	04
Himachal Pradesh	01	00
Karanataka	89	22
Kerala	18	14
Madhya Pradesh\$	32	05
Maharashtra	33	12
Orissa	12	07
Punjab	07	02
Rajasthan	11	03
Tamil Nadu	152	37
Uttar Pradesh#	38	12
West Bengal	22	· 06
Total	543	181

Including the State of Jharkhand

\$ Including the State of Chattisgarh

Including the State of Uttaranchal

[Translation]

Durgapur Rayatwari Mine Accident

3533. SHRI NAMDEO HARBAJI DIWATHE : Will the Minister of COAL be pleased to state :

(a) whether an accident occurred in Durgapur Rayatwari Coal Mine under WCL of Maharashtra;

(b) if so, the details thereof;

(c) whether the Government have conducted any investigation to find out the reasons in this regard;

(d) if so, the details thereof; and

(e) the amount of compensation /jobs given to the dependents of the deceased? THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) Six miners were killed in the accident. Details are given below:-

Date and time of accident	Name of Mine/Area	Name & designation of deceased	Place of accident	Brief details
5-3-2001 12.30 PM Ist Shift	Durgapur Rayatwari Colliery, Chandrapur area	 D.P. Rao, Mining Sirdar S. Kallu, Shot Firer W.D. Shrirame Roof Bolting Crew P.K. Babulal, Loader C.R. Amte, Trammer R.R. Netru, Loader 	Between 50 and 51 dip off 14 level of depillaring panel no. 17	While the persons were working in the top section for driving the slice, the parting of coal between top and bottom section caved in and collapsed alongwith the persons and sand in the floor of the top section. All the 6 persons were buried in the sand coal and they expired.

(c) and (d) Director General of Mines Safety (DGMS) under the Ministry of Labour has conducted enquiry under Section 23 of Mines Act 1952 to ascertain the cause of accident. It has been concluded in the report of the DGMS that the accident had occurred because of failure to comply with the provisions of the Mines Act, 1952 and the CMR, 1957 and condition under which the permission was/ granted for extraction of the panel. The report has been sent to the coal company for taking corrective measures as recommended by DGMS in its report.

(e) The amount of compensation and the status of jobs given to the dependents of the deceased is given below:-

(Figures in Rs.)

SI.	Name	Life	Ex	-Gratia	Funeral	Compensati on paid	Graduity paid	Status of
No	. Designation and Age of victims	Cover	by WCL	by MOC	expenses			jobs pro- vided to dependents
1	2	3	4	5	6	7	8	9
1.	Sri D.P. Rao, Mining Sirdar, 55 Yrs. *	30,000	25,000	1,25,000	1,700	1,35,508	1,53,770	Job provid e d
2.	Sri S.Kallu, Shotfirer, 50Yrs⁺	30,000	25,000	1,25,000	1,700	1,53,090	1,51,676	Job provided
3.	Sri W.D. Shrirame, Roof Bolting Crew, 41 Yrs.*	30,000	25,000	1,25,000	1,700	1,81,370	48,254.40	dob provided

1	2	3	4	5	6	7	8	9
4.	Sri P.K. Babulal, Loader, 26 Yrs*	30,000	25,000	1,25,000	1,700	2,15,280	39,575.55	Job provided
5.	Sri C.R. Amte, Trammer, 50 Yrs.	30,000	25,000	1,25,000	1,700	1,53,080	1,24,270.2	Under proc es s
6.	Sri R.R. Nethru, Loader, 55 Yrs.	30,000	25,000	1,25,000	1,700	1,35,580	1,49,884.5	Claim awaited

* On individual capacity they were members of Janata Group Insurance and have got the claim of Rs. 5 lakh from the insurance company.

[English]

Joint Plan for Nabbing Veerappan

3534. SHRI RUPCHAND MURMU; SHRIMATI RENUKA CHOWDHURY; SHRI MADHAV RAO SCINDIA;

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Government of Tamil Nadu and Karnataka have submitted a joint detailed plan to nab the forest brigand and sandalwood smuggler Veerappan;

(b) if so, the details in this regard; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) 'Public Order' and 'Police' are State subjects and therefore maintenance of law and order is the primary responsibility of the concerned State Government. It is for the State Governments to devise various methods and take concrete steps to improve the law and order situation in the States.

After the release of Dr. Rajkumar from captivity by Veerappan, the State Governments of Tamil Nadu and Karnataka formulated a joint strategy for the purpose of nabbing Veerappan and reactivated the STF operations. Central Government has been providing assistance as sought by the State Governments from time to time.

Child Trafficking during Haj

3535. DR. JASWANT SINGH YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission has urged the Government to take steps to prevent child trafficking during Haj

(b) if so, the details thereof, and '

(c) the steps taken/being taken by the Government to check the child trafficking?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The National Human Rights Commission has suggested certain preventive measures to be taken by the Central Government and the Govt. of West Bengal etc. to tackle the problem of child trafficking during Haj. These measures, inter-alia include raising of awareness among communities regarding child trafficking; steps to stop entry of migrants from Bangladesh to West Bengal; individual passport to be issued to every child instead of endorsing the name of the child on the passport of the escort, interrogation of disabled children travelling to Saudi Arabia by Immigration Authorities involvement of Reserve Bank of India, Central Ministry of Labour in consultation with Govt. of West Bengal and UNICEF to conduct study and plan child development Schemes for the area from where children are recruited for begging and various steps to be taken by Govt, of West Bengal etc.

(c) The State Govt.. of West Bengal has issued

necessary instructions/advisories to the functionaries of the State Govt. Government of India RBI and the State Haj Committee who are concerned with the problem to adopt the preventive measures with an eye on combating the problem. The State Govt., has also taken steps to create awareness against the problem in the concerned districts.

Ministry of External Affairs has also issued instructions that every child will be issued a separate passport rather than endorsing the name of the child on the passport of the escort.

Ground Handling Operation at Airports

3536. SHRI VINAY KUMAR SORAKE : Will the Minister of HOME AFFAIRS be pleased to state:

 (a) whether the Minister of Civil Aviation has sought the approval of his Ministry for award of contract for Ground Handling Operations at Indian Airports to DNATA, a subsidiary of Emirates Group;

- (b) if so, the details in this regard;
- (c) the reaction of the Government thereto;

(d) whether the Government propose to review the awarding of the contract to DNATA; and

(e) if so, the factual position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) The Ministry of Civil Aviation has referred certain cases to this Ministry for security clearance with regard to ground handling services at Indian Airports.

The advice in this regard will be sent to that Ministry after due consultation with concerned agencies.

[Translation]

Correspondence with NHRC in Hindi

3537. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many proformae in headquarters of the Human Rights Commission (HRC) are available only in English and most of the correspondence is also done in English only; (b) if so, the reasons for such neglect of official language Hindi;

(c) the effective steps taken by the Government to fully implement the provisions of Official Language Act and avoid neglecting the official language Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Most of the proformae, bills, forms etc. used in the National Human Rights Commission are bilingual (English and Hindi.) and correspondence in respect of Hindi speaking States is made in Hindi, The Commission is taking steps to implement the provisions of the Official Languages Act, The steps include organising Hindi week every year in the month of September, publication of literature including monthly news letter on various aspects of ;Human Rights in Hindi, Institution of special prizes for original writing in the official language or translation of books in Hindi etc. The Commission has also decided that all receipts/ complaints are acknowledged in Hindi and for this the National Informatics Centre has been requested to develop a suitable software package.

Wrong depiction of National Boundaries

3538. SHRI PRAHLAD SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether wrongful depiction of nations' boundaries falls under the category of cognizable offence;

(b) if so, the details in this regard;

(c) the number of such cases that have come to the light and the action taken thereon during the recent past;

(d) whether the WWF International has published distorted map of India;

(e) if so, the details thereof; and

(f) whether a citizen of India can move to the court against the institution which have published the maps with distorted boundaries of India; and

(g) if so the position in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Sub-section (2) of Section 2 of the Criminal Law Amendment Act, 1961 (incorporated vide the Criminal Law Amendment (Amending) Act, 1990), makes wrongful depiction of India's map an offence punishable with imprisonment which may extend upto 6 months or with fine or with both. In total, 17 cases have come to notice so far.

(d) and (e) the external boundaries of India with Pakistan and China have not been depicted correctly in the maps published by WWF International. Some parts of J & K have been shown as part of Pakistan/ China while Arunachal Pradesh has been shown as a disputed territory. The matter was taken up with the authorities of WWF International through the Indian Embassy in Switzerland. The embassy informed that WWF International has apologized for the error and has stopped the distribution of the map. Further, it was intimated that they also took steps to rectify the error.

(f) and (g) As referred to in part (a) above action can be taken under the Law to deal with such situations.

[English]

Revision of Floor Scale Index and Floor Area Ration

3539. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received a memorandum against the Daman and Diu Union Territory Administration's decision regarding downward revision of the Floor Scale Index (FSI) and Floor Area Ration (FAR) in respect of residential zone and commercial zone;

(b) if so, whether this decision has been taken unilaterally by the local administration while the Council has asked for more time before taking a final decision in this matter;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to withdraw these anti-people orders and maintain the status-quo in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Yes, Sir.

(b) The decision to revise the existing bye-laws

was taken by the Union territory Administration after due consultation with the Municipal Council, Daman.

(c) Does not arise.

(d) The decision to revise the building bye-laws was taken with a view to introduce certain salutary provisions relating to structural safety, etc. There is no proposal at present with the Government to maintain status quo ante in the matter.

[Translation]

World Bank Assistance for Quality Education in Bihar

3540. SHRI RAJO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount of assistance being contemplated by the World Bank for providing quality education at school level in Bihar; and

(b) the projects on which the said amount is proposed to be spent ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) An IDA credit of US \$ 152.4 million (approximately Rs. 530 crore) has been committed by the World Bank for the implementation of the District Primary Education Programme (DPEP) in 20 Districts of Bihar. This amount also covers 7 Districts of the State of Jharkhand.

[English]

Qualitative Improvement in Police Investigations

3541. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Delhi Police Chief has launched a campaign to beat Crime and bring about a qualitative improvement in police investigations and functioning of the system;

(b) if so, the type of measures in hand to refurbish the image of the police with a view to instill confidence among the public and a pride among the policemen; and (c) the progress made in this direction so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir.

(b) The measures taken by Delhi Police in this regard include identification of Police Stations with high crime rate; strict surveillance on the activities of the criminals released on bail and parole; intensive patrolling in the crime prone areas; maintenance of records of known criminals and their effective neutralization; coordination with the neighbouring States to neutralize interstate gangsters; initiation of new community policing schemes to facilitate police- public interaction; use of scientific techniques for investigation of the cases; and expeditious redressal of public grievances.

(c) Due to the various steps taken by Delhi Police, there has been a progressive decline in the number of crimes during last two years.

Depreciation Charges from CFCL, Kota

3542. SHRI SHEESH RAM SINGH RAVI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether FICCI has neither adjusted nor recovered the amount of depreciation charges of Rs. 166 crore from Chambal Fertilizers and Chemicals Limited, Kota;

(b) if so, the reasons therefor;

(c) whether the Government propose to recover the amount from the said company;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) No recovery / adjustment on account of depreciation charges is due to Fertilizer Industry Coordination Committee (FICC)/Department of Fertilizers from Chambal Fertilizers and Chemicals Ltd. Kota.

Primary, Secondary, Higher Secondary Schools in Villages/Towns

3543. SHRI SUBODH ROY: SHRI BASU DEB ACHARIA :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state: the number of villages and towns covered by Primary, Secondary, Higher Secondary schools, separately, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : As per the 6th All India Educational Survey, the number of villages having Primary, Secondary and Higher Secondary schools, State-wise as on 30.9.1993, are given in the enclosed statement.

Similar information in respect of towns is not available.

Preliminary activities have commenced for conducting the 7th All India Educational Survey.

Statement

State-wise number of villages having Schooling facility at different stages 1993-94

SI. No.	State/UT	Total number of Villages	Villages having schools with		
		vinageə	Primary Stage		Higher Second- ary Stage
1	2	3	4	5	6
1.	Andhra Pradesh	26650	23535	4317	464
2.	Arunachal Pd.	3623	1411	114	44
3.	Assam	23888	16513	2472	438
4.	Bihar	67512	43810	2908	394
5 .	Gujarat	360	322	153	29
6.	Goa	18003	17298	3431	740
7.	Haryana	672 8	5909	1678	240

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1 2	3	4	5	6
8. Himachal Pradesh	16958	6571	1031	179
9. Jammu & Kashmir	6590	5552	825	110
10. Karnataka	27073	22725	3428	678
11. Kerala	1384	1327	1022	247
12. Madhya Pradesh	71611	55397	2745	1243
13. Maharashtra	40516	36982	6821	1234
14. Manipur	2190	1835	260	35
15. Meghalaya	5492	3337	276	11
16. Mizoram	682	596	134	2
17. Nagaland	1228	1030	97	4
18. Orissa	46927	31175	4358	517
19. Punjab	12415	10324	1865	354
20. Rajasthan	37889	29157	2811	445
21. Sikkim	440	378	80	21
22. Tamil Nadu	15822	13439	2629	882
23. Tripura	855	814	338	93
24. Uttar Pradesh	112803	60487	4040	2346
25. West Bengal	37733	26815	3353	642
26. Andaman & Nicobar Islands	504	226	54	29
27. Chandigarh	24	19	11	2
28. Dadra & Nagar Hav	veli 71	69	11	5
29. Daman & Diu	24	20	9	0
30. Delhi	200	168	78	59
31. Lakshadweep	7	6	5	1
32. Pondicherry	263	175	36	12
Total	586465	417422	51390	11500

Introduction of Domestic Violence Prevention Bill

3544. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to introduce the Domestic Violence Prevention Bill very soon amidst persistent indications of declining status of women in Indian society; and

(b) if so, the details thereof and the factors responsible for the introduction of the said Bill?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) Department of Women and Child Development is considering enactment of a legislation to prevent domestic violence against women. The specific legal provisions will be finalized after a final view is taken in this matter in consultation with the concerned Ministries/Departments.

The proposal to enact the above legislation is based on the recommendation made by the National Commission for Women.

Involvement of Delhi Police Personnel in Criminal activities

3545. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that reports have appeared in the press that about 2000 Delhi Policemen are involved in various types of criminal activities;

(b) if so, the details thereof and the nature of criminal acts committed by these policemen;

(c) whether the complaints were registered and investigated in each case;

(d) if so, the factual position in this regard;

(e) the number of cases substantiated and the action taken against the individual accused?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) A news item under the caption "Apno se bhi nipatna hota hai Delhi Police ko" appeared in the "Nav Bharat Times" in its edition dated August 10, 2001 in which it was mentioned that 150 cases were registered by Delhi Police last year in which 200 police personnel were involved. The details of involvement of police personnel in various types of criminal activities during the period 1992 to 2001 (upto June 30, 2001) is given below:

SI. No	Nature of Crime	No. of cases registered	No. of Policemen arrested
1.	Murder/Attempt to murder	124	154
2.	Extortion/Robbery	84	127
3.	Cheating/Theft	99	128
4.	Rape/Molestation	76	90
5.	Hurt	371	316
6.	Corruption	198	260
7.	Kidnapping	24	31
8 .	Miscellaneous	588	671
9 .	Total	1466	1777

(c) Yes, Sir.

(d) to (e) The requisite details are given in the attached statement.

Statement

Total No. cases Regis- tered	cases	No. of cases pending Investi- gation	cases	Acquit- ted	Dis- charged	Convic- ted
1446	6	422	914	81	31	12

Recommendations of the Expenditure Reforms Committee

3546. SHRI IQBAL AHMED SARADGI : Will the Minister of STEEL be pleased to state:

(a) whether the Government have decided to wind

up two associate bodies attached to Steel Ministry as per the recommendations of the Expenditure Reforms Committee;

(b) if so, the factual position in this regard;

(c) the other recommendations made by the Committee;

 (d) the extent to which these have been accepted and implemented;

(e) whether there is a proposal to bring the Ministry of Steel, Mines, Minerals and Coal in one department; and

(f) if so, the extent to which it would help in improving the steel production in the country?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a), (b) and (d) The Ministry of Steel has initiated the examination of the recommendations of the Expenditure Reforms Commission (ERC) as contained in its 6th Report for further action as appropriate.

(c) Other main recommendations made by the ERC include:

1. Public Sector Undertakings (PSUs)? Government managed companies under the Ministry of Steel

> For eight out of twelve PSUs and one Govt. managed company, scope for disinvestment/ privatisation/closure should be examined with a definite time frame.

2. Ministry of Steel

To examine the possibility to reduce Group 'C' and 'D' employees and introduction of Desk Officer system.

- (e) No, Sir.
- (f) Does not arise.

[Translation]

National Institute of Adult Education

3547. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any institution name 'National Institute of Adult Education' under the National Literacy Mission; and

(b) if so, the reasons for not complying the Government's order for its closure?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) Government has not issued any order for closure of National Institute of Adult Education.

[English]

Inclusion of Languages in Eighth Schedule

3548. SHRI LAKSHMAN SETH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to include some more languages particularly Santhal language in the Eighth Schedule of the Constitution;

(b) if so, the details thereof; and

(c) the steps taken so far in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) The Government had decided that a suitable criteria needs to be evolved for inclusion of any language in the Eighth Schedule as no criteria has been laid down in the Constitution of India. Accordingly, the issue of evolving criteria has been referred to the National Commission to Review the Working of the constitution for consideration. The question of inclusion of more languages including Santhali language in the Eighth Schedule would be considered after the criteria is evolved.

Reservation of Posts for SCs/ STs in Universities

3549. DR. ASHOK PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the 'Forum of SC/ST MPs have demanded for posting of adequate number of persons

belonging to the Scheduled Caste/Scheduled Tribe in Offices on important posts/assignments in all Departments;

(b) if so, the number of posts of Associate Professors/equivalent thereof in Central Universities/ Deemed Universities/their affiliated educational institutions and the number of SC/ST persons working against such posts as on 1.1.1996 and their percentage, as compared to the total posts;

(c) the number of persons appointed to such posts from 1.1.1997 onwards and the number of SC/ST persons among them and their percentage as compared to total appointments; and

(d) the nature/composition of the Committees/ Boards which select persons for such posts and provisions made for associating persons belonging to the SC/ST on such Committee/Boards?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) to (d) Information is being collected and will be laid on the Table of the House.

Allocation of Funds for Establishment of Residential Schools

3550. SHRI KALAVA SRINIVASULU: SHRI RAMJEE MANJHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

 (a) the details of funds allocated for the establishment of residential schools to various States during 1997-98, 1998-99, 1999-2000, 2000-2001 State-wise;

(b) whether it is a fact that the funds allocated have not been released to various States for the purpose during the said period;

(c) if so, the reasons therefor;

(d) the number of schools opened and children benefited during the said period. State-wise; and

(Rs. in crores)

(e) the details of funds released during 2001-2002 for the purpose. State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (e) The Ministry had sanctioned 100 Residential Schools for Scheduled Tribe students from Classes VI to XII to various States during the Ninth Plan period at a total cost of Rs. 2.5 crores each. The State wise allocation of schools and the funds released year-wise is given in the enclosed statement. After initial advance, funds are released based on progress of expenditure. The schools are in various stages of establishment.

Statement

The Amount of Funds Released Under Article 275(I) of the Constitution for Establishment of Residential Schools for Tribals

						(
S. No.	State	No. of Residential schools allotted during IXth Plan	Funds released during 1997-98 @Rs. 1.00 Crore per School	Funds released during 1998-99	Funds released during 2000-01	Funds released during 2001-02
1	2	3	4	5	6	7
1.	Andhra Pradesh	6	3.00	3.00		
2.	Assam	4	2.00	-	-	-
3.	Bihar	7	4.00	-	-	-
4.	Gujarat	6	4.00	-	_	-
5.	Himachal Pradesh	2	1.00	-	-	-
6 .	Jammu & Kashmir	3	1.00		-	-
7.	Karnataka	3	2.00	-	-	-
8 .	Kerala	2	1.00	1.00	-	-
9.	Madhya Pradesh	17	7.00	10.00	-	
10.	Maharashtra	9	4.00	-	-	-
11.	Manipur	3	1.00	•	4.00	-
12.	Orissa	8	4.00	-	-	-
13.	Rajasthan	7	4.00	3.00	5.00	-
14.	Sikkim	1	1.00	-	-	-
15.	Tamil Nadu	2	1.00	-	-	-

1	2	3	4	5	6	7
16.	Tripura	3	2.00	1.00	-	1.50
17.	Uttar Pradesh	2	1.00	-	-	-
18.	West Bengal	5	2.00	3.00	-	-
19.	Arunachal Pradesh	2	1.00	-	-	-
20.	Meghalaya	3	2.00	-	-	-
21.	Mizoram	2	1.00	-	-	-
22.	Nagaland	3	1.00	2.00	4.50	-
	Total	100	50.00	23.00	13.50	1.50

Note: No funds were released during 1999-2000 due to non submission of utilization certificates and proposals and non registration of societies etc. by the States.

Nomination of Officers for Training in Foreign Institutions

3551. SHRI RAMJI LAL SUMAN : Will the Minister of HOME AFFAIRS be pleased to state:

 (a) whether it is a fact that Government of India nominate Officers for training to the reputed Foreign Institutions for improving their academic, managerial, technical and administrative capabilities in various fields and disciplines;

(b) if so, the number of persons sent abroad for both, the short term and long term training courses abroad, from the Ministry, during the last three years, yearwise

 the number of persons belonging to the SC/ST category among such persons and their percentage to total such persons; and

(d) the reasons if adequate number of SC/ST Officers have not been nominated for the said training?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) and (c) The number of Ministry of Home Affair's officials, including SC/ST officials, who attended long/short term training courses abroad, during each of the preceding three year, is as under:-

Year	Total number of Officers	SC/ST among them	Percentage
1998	3	_	_
1999	2	1	50%
2000	1	-	-

(d) Nominations for training course are made on the basis of seniority, qualifications age restriction and relevant experience required by the Institutions/Countries conducting the courses. While nominating officers for training abroad, due weightage is given to SC/ST officers who meet the prescribed criteria. However, final selection of officers nominated for training abroad is made by the Institutions conducting the courses.

[Translation]

Accident in Coal Mines

3552. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COAL be pleased to state:

(a) the number of miners injured buried and killed in various coal mine accidents during each of the last three years and till date, mine-wise; and

(b) the compensation amount given to the dependents of the deceased? Statement

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b)

Information in respect of coal mines of Coal India Limited are given in the enclosed statement.

			Statemer			
Company	Year	Injured	Buried	and Killed	Other	fatalities
			Number	Compensation paid till date (Rs. in lakh)	Number	Compensation paid till date (Rs. in lakh)
1	2	3	4	5	6	7
ECL	1998	151	1	Under process	24	32.50
	1999	195	1	1.81	24	34.12
	2000	173	2	3.50	15	19.98
	2001 (upto July)	76 *	-	-	11	1.50
BCCL	1998	88	2	3.74	24	35.72
	1999	69	1	1.81	27	37.73
	2000	63	1	1.66	17	24.61
	2001(upto July)	21*	1	1.21	37	51.70
SECL	1998	43	1	0.87	11	17.50
	1999	62	2	3.80	19	31.12
	2000	100	-	-	15	21.53
	2001(upto July)	46*	1	2.06	9	5.94
WCL	1998	71	-	-	15	23.50
	1999	53	-	-	11	18.70
	2000	80	11	20.50	13	19.46
	2001(upto July)	27*	8	13.45	4	2.25
CCL	1998	36	-	-	11	18.70
	1999	30	-	-	7	12.12
	2000	28	-	-	15	17.00
	2001(upto July)	17*	-	-	1	-
MCL	1998	16	-	-	8	14.34

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1	2	3	4	5	6	7
	1999	17	_	-	7	23.80
	2000	17	-	-	2	1.97
	2001(upto July)	7 •	-	-	3	1.85
NCL	1998	26	-	-	5	9.15
	1999	19	-	-	3	5.22
	2000	9	-	-	7	12.35
	2001(upto July)	9*	-	-	3	· 1.72
NEC	1998	1	-	-	2	3.38
	1999	2	-	-	1	1.50
	2000	1	-	-	1	1.13
	2001(upto July)	1*	-	-	0	-
CIL	1998	432	4	4.61	100	154.79
	1999	447	4	7.42	99	164.31
	2000	471	14	25.66	85	118.01
	2001(upto July)	204*	10**	16.72	68	64.9 6

Figures for injured upto June, 2001.

** Includes 3 Supervisors and 3 Contractor's workers

Note : Figures for seriously injured and other fatalities are subject to reconciliation with DGMS.

Other fatalities for the year 2001 includes 29 fatalities at Bagdigi mine of BCCL.

[English]

Committee for Non-teaching Employees

3553. SHRI DEVENDRA PRASAD YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether Kendriya Vidyalayas have recently set up another Committee to advise on the issue of common cadre for non-teaching employees of the Sangathan's Headquarters and Regional Offices besides Kendriya Vidyalayas;

(b) if so, its composition and terms of reference thereof;

(c) the details of Committees set up earlier for this purpose and the salient features of the recommendations made by each of these Committees, and

(d) the reasons for setting up yet another Committee for similar purpose?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

- (b) Does not arise.
- (c) The Committee set up in 1993 recommended

the merger of non-teaching posts of Headquarters, Regional Offices and Kendriya Vidyalayas.

(d) Does not arise.

Amarnath Yatra

3554. SHRI A. VENKATESH NAIK: SHRI RAMSHETH THAKUR: SHRI ASHOK N. MOHOL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have sent Central Team to Jammu and Kashmir to study the situation after the Amarnath Yatra incident;

(b) if so, the details of the report submitted by the said Central team; and

(c) the action taken by the Government to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Yes Sir. Shri I.D. Swami, Minister of State, Ministry of Home Affairs along with the Special Secretary J & K Affairs in MHA visited Srinagar and Sheshnag on 22.07.2001 to assess the security situation in the State and held detailed discussions with Hon'ble Governor, J & K and security forces and State Government functionaries.

The security arrangements for the Amarnath Yatra were strengthened this year in the light of past experience and inputs regarding the design of the terrorists with the arrangements having been planned out after a series of high-level meetings. The quantum of security forces deployed for Yatra security this time was higher than last year. The functional and territorial jurisdictions and tasks of various forces and units as regards area domination and presence on the heights along the route, road opening parties (RoPs), escort duty, camp security, access control and manning of check posts, anti-sabotage checks etc. had been fixed in advance by the State Government. For the better coordination and planning of security arrangements for the Yatra, an apex body was formed by State Government consisting of all members of the Core Group of UHQ at Srinagar with Chief Executive Officer, Shrine Board and concerned DLGs and Brigadiers as special invitees. Security coordination groups for the Yatra had also been constituted at lower levels.

The Central team found that Security arrangements had been improved compared to previous year. It recommended that for future years no tents of Langerwallah/ Poniwallalh should be permitted to be established outside the secured area of each Yatri camp and that for this year security cover be provided to existing tents outside the secured area. Further to the visit of the Central team, the State Government provide renewed security measures to continue this year's Yatra and undertook steps to extend security cover to those tents of Langerwallah/Poniwallah established outside the secured zone. The Central Team also recommended that sadhus may be screened and identified.

National Identity Cards

3555. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of HOME AFFAIRS be pleased to state:

 (a) whether the Government have considered the report of feasibility study on the National Identity Card; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Yes, Sir. The feasibility study report has made a comprehensive examination of the feasibility of creation of an Integrated Data Base of the population for the issue of Identify Cards. It also covers all aspects relating to people's perception and seeking their willing compliance in the system; a study of best practices in the field of National Data Base of personal identities in other countries; experience of Voters' Photo Identity Cards scheme of Election Commission of India; feasibility of utilizing census exercise for collecting information for the data base; institutional mechanism for processing this data and capture of bio-metrics etc. It has also examined the need for streamlining the registration of births and deaths at the grassroots level for ensuring that the integrated Data Base of personal identities can be updated on a regular basis.

The report recommends corporatization of the implementation machinery in the form of a Special Purpose Body for undertaking the task of collection of bio-data of citizens and printing of National Identity Cards.

Physical Education in Jawahar Navodaya Vidyalayas

3556. SHRI RAJAIAH MALYALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether the physical education is compulsory for the students studying in the Jawahar Navodaya
 Vidyalayas managed by the Navodaya Vidyalaya Samiti;

(b) if so, the facilities normally made available in these Vidyalayas; and

(c) whether there is any provision to teach the children about the theoretical aspects of games and sports through lecture sessions;

(d) if so, the details thereof; and

(e) the procedure of evaluating the performance of the students in these areas?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) Necessary play fields for Football, Volleyball, Hockey, Basketball and track events alongwith facilities of indoor games are being provided in the Vidyalayas. Adequate provision is made for procurement of sports materials. Two qualified physical education teachers-one male and one female are provided in each Vidyalaya.

(c) to (e) Yes, Sir. Besides training, the physical education teachers take regular theory classes. The performance of children is regularly evaluated internally by the Vidyalayas. In class X, the internal grading evaluated at Vidyalaya is communicated to CBSE as per the provision.

Navodaya Vidyalaya Samiti also organizes sports and games meets at the cluster, Regional and National levels to select the children for participation in School Games and Federation of India Meets.

Expenditure of VIP Security

3557. SHRI RAGHUNATH JHA ? Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of amount being spent every year by the Government on VIP security;

(b) whether the Government have reviewed the security cover of VIPs; and

(c) if so, the details thereof and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The quantum of amount being spent on VIP security is difficult to determine precisely, as it involves expenditure on security staff, communications, transport, vehicles and overall supervision etc. in-respect of various security agencies involved in security duties of VIPs and other protectees.

(b) and (c) The security of VIPs is reviewed periodically and the security is provided commensurate to the existing threat perception. It is a continuous process.

Funds provided by HUDCO for Construction of Houses in Orissa

3558. DR. PRASANNA KUMAR PATASANI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the funds made available by Housing and Urban Development Corporation for the construction of houses, particularly for slum dwellers in Bhubaneswar;

(b) the number of houses constructed by HUDCO after super cyclone and recent floods; and

(c) the number of persons received loans from HUDCO for the purpose in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) HUDCO provides only financial assistance in the form of loans at concessional interest rates for construction of houses for weaker sections including slum dwellers and does not undertake direct construction of houses. After supercyclone in 1999 HUDCO has sanctioned loan assistance of Rs. 516.25 crores to Orissa Rural Housing Development Corporation (ORHDC) for construction of 1,47,500 houses. Out of this loan assistance, Rs. 239.34 crores have been released. In addition, it has sanctioned loan assistance of Rs. 306.25 crores through collectorates for construction of 87,500 houses. The beneficiaries include slum dwellers also.

(c) In addition to the loan assistance mentioned in (a) and (b) above HUDCO has sanctioned loan assistance of Rs. 500 crores to State Government employees under HUDCO Niwas Scheme for construction of 1 lakh houses. This scheme was launched in 1999 to provide loan assistance to individuals directly. The entire loan has been released and utilization certificates for 375 crores has also been received.

HUDCO has sanctioned loan of Rs. 200 crores as assistance for providing house Building Advance to State Government employees for construction of 40,000 units.

To sum up, HUDCO has sanctioned total loan assistance of Rs. 1522.50 crores for construction of 3,75,000 houses in urban and rural areas of Orissa after the super cyclone.

No scheme has yet been received for reconstruction of houses after the recent floods.

Sub-Mission Projects of Drinking Water in Andhra Pradesh

3559. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state:

 (a) the details of the drinking water sub-mission projects for which assistance has been provided to Andhra Pradesh;

 (b) the extent to which the safe drinking water is likely to be provided to inhabitants in the State thereby;

 (c) the time by which these projects are likely to be completed; and

(d) the amount so far released by the Centre to the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) ; (a) Rural drinking water supply is a State subject. State Governments take up schemes/projects for providing drinking water in rural areas from their own resources. Government of India supplements their efforts and provides financial assistance under Accelerated Rural Water Supply Programme (ARWSP) and Rural Drinking Water component of Pradhan Mantri Gramodava Yojana (PMGY). Under ARWSP, up to 20% of the allotted funds can be utilised to tackle water quality problem which inter-alia includes providing safe drinking water free from fluoride contamination and brackishness. Such projects can be taken up under Rural Drinking Water component of PMGY also. Prior to 1-4-1998, in all 56 projects under Sub-Mission for providing safe drinking water to the rural areas affected by fluoride contamination and brackishness in Andhra Pradesh have been sanctioned by the Government of India. The total approved cost of these projects is Rs. 571.00 crores shared between the Central and State Governments on 75:25 basis. Since 1-4-1998, powers to plan, approve and implement such projects under ARWSP and Rural Drinking Water component of PMGY have been delegated to the States.

(b) As reported by the State Government, about 4,196 habitations are expected to be covered under the above said projects.

(c) As reported by the State Government, out of the 56 projects, 41 projects have been completed. The remaining projects are at various stages of implementation and are expected to be completed during the current financial year.

(d) Under the above said projects, the Government of India share is Rs. 428.00 crores, out of which; so far about Rs. 411.34 crores have been released to the State Government.

Pending dues against PSU's

3560. SHRI RAGHUNATH JHA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of amount pending against States and PSUs for using Central Paramilitary Forces CPMFs alongwith the period of pendency. (b) the details of rates at which CPMFs were deployed by States and PSUs;

 (c) the efforts made by the Government to recover these dues;

(d) whether the Government have waived of the amount of some States; and

(e) if so, the reasons therefor indicating the amount waived, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) As on 1.7.2001, an amount of Rs. 1171.61 crore (approx.) are outstanding against the different States/UTs on account of deployment of Central Para Military Forces (CPMFs) and an amount of Rs. 645.84 crore are outstanding against the Public Sector Undertakings (PSUs) on account of deployment of CISF. As regards, period of pendency the dues outstanding for more than 3 years, 3 years to one year and less than one year are indicated in the enclosed statement.

(b) The rates of recovery presently are Rs. 9.43 crore per annum per Bn for CPMFs and Rs. 11.57 crore per annum per Bn for Rapid Action Force (RAF) for nonexempted category States. In addition actual cost on transportation/movement of these Bns are also recovered. The exempted category States/UTs are as under:-

I.

- 1. J&K
- 2. Nagaland

- 3. Sikkim
- 4. Mizoram
- 5. Manipur
- 6. Tripura
- 7. Meghalaya
- 8. Himachal Pradesh
- 9. Arunachal Pradesh
- II. Assam to pay only 10% of the deployment cost.
- III. UTs without legislatures.

For CISF deployed in PSUs, the actual deployment costs are recovered. In addition cost of supervisory establishment is recovered by way of supervision charges at the rate of 9.85% on the total amount, (except leave salary contribution and Pension Contribution).

(c) The deployment costs are being recovered but due to financial constraints faced by different States, the same have not been realised fully. In the case of dues of CISF on the PSUs dues are being recovered. However, some of the PSUs have not paid their dues as they have eiher gone sick or are closed or facing financial difficulty. However, the matter is periodically taken up with the defaulting PSUs as also the Ministries/Departments administratively concerned with such PSUs. This Ministry has been regularly pursuing the State Governments and the PSUs to pay their dues. In addition, releases made by this Ministry to States under different schemes are also being adjusted the outstanding amounts.

(d) and (e) No, Sir.

			Statement		
SI. No.	Name of CPMF	Dues more than 3 years	Dues between 3 years to one year	Dues less than One year	Total dues as on 1.7.2001
۱.	CRPF	4087069480	2836914683	1868710995	8792695158
2.	BSF	337877747	-	-	337877747
3 .	ITBP	192774755	170465754	96297980	459538489
١.	CISF	915051299	1080145803	130780809	2125977911
	Total	5532773281	4087526240	2095789784	11716089305

Statement

[Translation]

Ragging in Colleges

3561. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item Captioned "Court ke aadesh taak par rakhkar collejon mein hui ragging" appearing in the 'Navbharat Times' dated July 17, 2001 wherein it has been stated that despite the orders of the Supreme Court there has been cases of excess ragging of the new students in various colleges of the Capital including Delhi University and the college administration failed to curb such incidents of ragging in college premises;

(b) if so, the facts thereof;

(c) whether the reasons pertaining to these failure have been ascertained/propose to be ascertained;

(d) if so, the details thereof, and

(e) the action taken/propose to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Extension of NLC Mines

3562. SHRI P.D. ELANGOVAN : Will the Minister of COAL be pleased to state:

 (a) whether the Government propose to extend the Mines of NLC;

(b) if so, the details thereof and the present position of these Mines and their capacity of yield of lignite;

(c) whether the Government have signed/any agreement with foreign countries/agencies to develop the infrastructural facilities available at Neyveli; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir. The following projects of NLC are under implementation at Neyveli in Tamil Nadu as per details indicated against each :

Mine	Capacity	Anticipated Year of full Production
MINE I EXPANSION (6.5 MTPA TO	4 MTPA	APRIL, 2003
10.5 MTPA)		
MINE I A	3 MTPA	APRIL, 2003

NLC have planned to expand the capacity of Mine II from 10.5 MTPA to 15 MTPA for which NLC has submitted Feasibility Report. However, taking up the project depends on attaining the approval of the Government and other statutory clearances.

In addition NLC plans to open a new Mine with a capacity of 8 MTPA against capacity of 12 MTPA contemplated earlier. The feasibility report for the project is under formulation by the project authorities.

- (c) No, Sir.
- (d) Does not arise in view of (c) above.

National Education Fund

3563. SHRI KIRIT SOMAIYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether the Government propose to set up a National Educational Fund to generate additional resources for the implementation of education schemes;

(b) whether there is any proposal to levy education cess on MNCs and big corporate houses;

(c) if so, the details thereof; and

(d) the time by which the said proposals are likely to be implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Government propose to set up "Bharat Shiksha Kosh" to receive donations/contributions/ endowments from individuals and corporates including Non-Resident Indians, Persons of Indian Origin with a view to mobilising extra-budgetary resources for educational development in the country.

(b) No, Sir.

(c) Do not arise.

MR. SPEAKER : The House stands adjourned to meet again at 12 noon.

11.06 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.01 hrs.

The Lok Sabha re-assembled at one minute past Twelve of the Clock.

[English]

[MR. SPEAKER in the Chair]

(Interruptions)

MR. SPEAKER: The House will now take up Papers to be laid on the Table .

(Interruptions)

MR. SPEAKER : Nothing should go on record except Papers laid on the Table.

(Interruptions)*

12.02 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : I beg to lay on the Table-

 A copy of the Indo-Tibetan Border Police Force, General Duty Cadre. Group 'A' Posts Recruitment (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No.

*Not recorded.

G.S.R.526 (E) in Gazette of India dated the 12th July, 2001, under subsection (3) of section 156 of the Indo-Tibetan Border Policy Force Act. 1992.

[Placed in Library. See No. LT. 3953/2001]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-
 - The Border Security Force (General Duty Officers) Recruitment Rules, 2001 published in Notification No. G.S.R. 351 (E) in Gazette of India dated the 30th June, 2001.
 - (ii) The Border Security Force Medical Cadre, Group 'D' Posts (Combatised) Recruitment Rules, 2001, published in Notification No.
 G.S.R. 363(E) in Gazette of India dated the 14th July, 2001.

[Placed in Library. See No. LT. 3954/2001]

(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN) : I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development and Poverty Alleviation for the year 2001-2002.

[Placed in Library. See No. LT. 3955/2001]

(Interruptions)

[Translation]

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : Sir. I beg to lay the following Papers on the Table:-

 (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1999-2000 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year, 1999-2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT. 3956/2001]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1998-99, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year, 1998-99.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT. 3957/2001]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission, (District Primary Education Programme) Bhopal, for the year, 1999-2000, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission, (District Primary Education Programme) Bhopal, for the year, 1999-2000.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT. 3958/2002]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1997-98.
- (8) A copy of the Audit Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1997-98.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) and (8) above.

[Placed in Library. See No. LT. 3959/2001]

- (10) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1998-99.
- (11) A copy of the Audit Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1998-99.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) and (11) above.

[Placed in Library. See No. LT. 3960/2001]

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 2001-2002.

[Placed in Library. See No. LT. 3961/2001]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad. for the year 1999-2000, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1999-2000.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library. See No. LT. 3962/2001]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1999-2000, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1999-2000.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library. See No. LT. 3963/2001]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1999-2000.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1999-2000.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (18) above.

[Placed in Library. See No. LT. 3964/2001]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 1999-2000, along with Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 1999-2000.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

[Placed in Library. See No. LT. 3965/2001]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1999-2000, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 1999-2000.
- (23) Statement (Hindi and English versions) showing, reasons for delay in laying the papers mentioned at (22) above.

[Placed in Library. See No. LT. 3966/2001]

[English]

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : On behalf of Shri Syed Shahnawaaz Hussain, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2001-2002.

[Placed in Library. See No. LT. 3967/2001]

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): I beg to lay on the Table-

- A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution :-
 - Report of the Comptroller and Auditor General of India-Union Government-(Civil) (No. 4 of 2001)-Autonomous Bodies for the year ended the 31st March, 2000.

[Placed in Library, See No. LT. 3968/2001]

(ii) Report of the Comptroller and Auditor General of India-Union Government-

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(Railways)-(No. 9 of 2001)-for the year ended the 31st March, 2000.

[Placed in Library. See No. LT. 3969/2001]

 (iii) Report the Comptroller and Auditor General of India-Union Government-Direct Taxes)-(No. 12 of 2001) for the year ended the 31st March, 2000.

[Placed in Library. See No. LT. 3970/2001]

(iv) Report of the Comptroller and Auditor General of India-Union Government-(Direct Taxes)-(No. 12A of 2001) System Appraisals for the year ended the 31st March, 2000

[Placed in Library. See No. LT. 3971/2001]

(2) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-I-Review (Hindi and English versions).

[Placed in Library. See No. LT. 3972/2001]

(3) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-II-Detailed Appropriation Accounts (Hindi and English versions).

[Placed in Library. See No. LT. 3973/2001]

(4) A copy of the Appropriation Accounts, Indian Railways, for the year 1999-2000, Part-II-Detailed Appropriation Accounts (Annexure-G) (Hindi and English versions).

[Placed in Library. See No. LT. 3974/2001]

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993:-

(1) The National Human Rights Commission (Group'A' and Group 'B' Posts) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 421 (E) in Gazette of India dated the 8th June, 2001.

(2) The National Human Rights Commission (Group'C' and Group'D' Posts) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 422 (E) in Gazette of India dated the 8th June, 2001.

[Placed in Library. See No. LT. 3975/2001]

12.02½ hrs.

PRESENTATION OF PETITION

[English]

SHRI RAMAKANT ANGLE (Marmagao): Sir, I beg to present a petition signed by Shri Antonio Gauncar of Goa regarding inclusion of Gowada, Kunbi, Velip and Dhangar Communities of Goa in the List of Scheduled Tribes.

(Interruptions)

[Placed in Library. See No. LT. 3976/2001]

12.03 hrs.

INDIAN COUNCIL OF WORLD AFFAIRS BILL*

[English]

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN): Sir, on behalf of Shri Jaswant Singh, I beg to move for leave to introduce a Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.

(Interruptions)

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to declare

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dt. 14.8.2001

the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith."

(Interruptions)

MR. SPEAKER: Shri Varkala Radhakrishnan.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN (Chirayinkil) : Sir, I rise to oppose the motion for leave to introduce the Indian Council of World Affairs Bill on two grounds.... (Interruptions)

MR. SPEAKER: Shri Pandiyan, please take your seat.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN : Firstly, it is beyond the legislative competence of this House. Secondly, the Bill had already been passed by this House on 18th December, 2000....(Interruptions)

MR. SPEAKER: Nothing should go on record except what Shri Varkala Radhakrishnan is saying.

(Interruptions)...*

12.04 hrs.

(At this stage, Shri Adhi Shankar and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

MR. SPEAKER: Please go back to your seats.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN (Chirayinkil) : When the House had taken a decision over the Bill, the Executive has no power to issue an ordinance under article 123....(Interruptions) The discussion on the Bill has already taken place and the House is seized of the matter. In such a case, the emergency provision cannot be used.....(Interruptions) Moreover, the Supreme Court has ruled in B.C.Wadhwa versus the State of Bihar, 1987 (AIR 579) saying that the court would strike down the repromulgated ordinance as a fraud on the Constitution....

*Not recorded.

(Interruptions) Under these circumstances, the Minister has no authority or power to move such a motion seeking permission of the House to introduce the Bill which is a nullity.....(Interruptions) Therefore, I oppose the motion.... (Interruptions)

12.05 hrs.

(At this stage, Shri Adhi Shankar and some other hon. Members went back to their seats.)

(Interruptions)

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith."

The motion was adopted.

SHRI JAG MOHAN: I introduce* the Bill.

(Interruptions)

MR. SPEAKER: Nothing should go on record.

(Interruptions)...**

12.06¼ hrs.

LOKPAL BILL#

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE DEPART-MENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE): Sir, I beg to move for leave to introduce a Bill to provide for establishment of the institution of Lokpal to inquire into allegations of corruption against public functionaries and for matters connected therewith.

(Interruptions)

^{*} Introduced with the Recommendation of the President. ** Not recorded.

[#] Published in the Gazette of India, Extraordinary, Part-II, Section-2, dt.14.8.2001

MR. SPEAKER: Shri K.P. Singh Deo.

(Interruptions)

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for establishment of the institution of Lokpal to inquire into allegations of corruption against public functionaries and for matters connected therewith."

The motion was adopted.

SHRIMATI VASUNDHARA RAJE: I introduce* the Bill.

(Interruptions)

12.06 hrs.

STATEMENT BY MINISTER

Indian Council of World Affairs (Second) Ordinance

[English]

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN): Sir, on behalf of Shri Jaswant Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Indian Council of World Affairs (Second) Ordinance, 2001.

(Interruptions)

[Placed in Library. See No. LT. 3977/2001]

12.06½ hrs.

MATTERS UNDER RULE 377**

[English]

MR. SPEAKER . Matters under Rule 377 listed for the day may be treated as laid on the Table of the House.

(Interruptions)

* Introduced with the Recommendation of the President. **Treated as laid on the Table of the House.

(i) Need for early gauge conversion of Gonda-Gorakhpur Loop line in U.P.

[Translation]

SHRI RAMPAL SINGH (Domariaganj) : My constituency Siddharth Nagar is virtually cut off from cities like Calcutta, Delhi and Mumbai due to the meter gauge line. People have to change a train from Gonda to reach even Lucknow, the capital of Uttar Pradesh. Thus the development of this area is getting hampered. We have been continuously demanding gauge conversion of Gorakhpur Gonda railway line, and every year assurance is given that this work has been included in the current annual plan. The gauge conversion work of this line, was included in the Rail Budget of 1997-98 and the total cost of this stood at Rs. 250 crore. The plan was also get approved from the planning commission. Expanded Board had sought some details, which were furnished, This project would be discussed by the Expanded Board in its next meeting, thereafter it would be sent for Economic clearance to the cabinet. The work would start after approval is obtained. But one year has elapsed and the work has not started. People of Sunoli and Badhani, who travel by bus, would also get some relief with the laying of this line.

I, therefore, request the Government to immediately start the work of gauge conversion of Gonda-Gorakhpur line.

(ii) Need to run Bhopal-Rajkot Express train via Katni-Damoh Sagar, Bina (Madhya Pradesh) and Rajkot (Gujarat)

SHRI VIRENDRA KUMAR (Sagar) : My constituency Sagar, and the adjoining constituency falls on the Damoh-Katni-Bina railway line. As a result of the declaration of Katni-Bina railway line as a goods track, whenever a new train is proposed by the Ministry of Railways, its route is altered to Katni-Jabalpur-Itarsi railway line instead of this line. Demand for running the Bhopal-Rajkot Express on the Katni-Damoh-Sagar-Bina-Bhopal-Rajkot railway line had been pending for a long time. The route of Bhopal-Rajkot Express has been extended upto Jabalpur via Itarsi for four days in a week. No attention has been paid towards Katni-Bina railway line. Many Gujaratis live in Katni, Sagar and Damoh. People of these areas often make a visit to Gujarat from trade point of view. There is no direct train available for Gujarat. This train remains stranded for three days in Bhopal. The Ministry of Railways can provide facility to the travellers as also earn revenue by extending this train upto Katni on the Katni-Damoh-Sagar-Bina-Bhopal railway line instead of keeping it stranded for three days in Bhopal.

I, therefore, urge the Government to run the Bhopal-Rajkot express on Katni-Bina-Bhopal-Rajkot railway route for these remaining three days of the week.

(iii) Need to effectively implement the Central Schemes for the benefit of the rural poor particularly in Madhya Pradesh.

DR. LAXMINARAYAN PANDEYA (Mandsaur) : The Union Government have started many new schemes for the welfare of farmers in the entire country, viz crop Insurance Scheme, support price for the farmers' produce, Kisan Credit Card Scheme, supply of foodgrain on subsidised rates for persons living below the poverty line. Various schemes regarding employment generation in rural areas had been started and huge funds had been released by the Centre to various States especially Madhya Pradesh and Rajasthan. However, the farmers in these States have neither reaped any benefit of crop insurance, nor of support price. The results of the Schemes initiated for the persons living below the poverty line are also the same and thus, people are devoid of the benefit of these schemes.

I, therefore, request the Government to evolve a monitoring system so that in future the funds released for the schemes could reach the farmers and other rural areas in time and they may be benefitted by these schemes.

(iv) Need to provide basic amenities to the people living within ten kilometers of Kankarpara Atomic Project in Mandvi Parliamentary Constituency, Gujarat

SHRI MANSINH PATEL (Mandvi) : When the Kankarpara Atomic Power Project was started in my constituency Mandvi, it was agreed upon that the tribal people living within the radius of ten kilometers of this project would be provided drinking water, proper education and developmental works like construction of roads would also be undertaken and the land of the people of this area was also acquired. This area is totally a tribal area. Not only in this area, but in all tribal areas, where projects had been started the developmental works have not been initiated as per the rules. Tribal people are peace loving and due to this, the Government officers do not pay attention towards the rules.

I, through you, request the Government to initiate developmental works within the 10 kms radius of Kankarpara Atomic Power Project.

(v) Need to provide more train services in Jodhpur Parliamentary Constituency, Rajasthan

SHRI JASWANT SINGH BISHNOI (Jodhpur) : I represent the Jodhpur Constituency of the State of Rajasthan which was earlier called as Marwar. Lakhs of people of Marwar especially that of Jodhpur, Pali, Nagaur, Sirohi, Jalore, Barmer, Jaisalmer and Bikaner live in South India and Mumbai. These people face a lot of difficulty while coming to Marwar due to non-availability of trains. I therefore request that Bangalore train may be operated twice a week, Navjivan express may be extended from Ahmedabad to Jodhpur and Surva Nagri may be extended from Ahmedabad to Mumbai. Running of all these trains would be economically profitable and lakhs of people would also be benefitted. Foreign and Indian tourists would also be benefitted with the direct connection of Marwar with South India and thus common man would get some relief.

[English]

(vi) Need to accord sanction to the proposal of Government of Maharashtra for Western Freeway Sea-link from Bandra to Nariman Point, Mumbai

SHRI VILAS MUTTEMWAR (Nagpur) : Over the last two decades, the existing western corridor stretching from Nariman Point to Bandra has become increasingly congested. The traffic level on some sections of the western corridor have reached the saturation capacity resulting in low average speeds and inordinate delays. At present there is only one link through Mahim Causeway connecting Mumbai Suburbs with island city. Due to the constraint to enhance the capacity there is chronic traffic

[Shri Vilas Mutternwar]

congestion on the Western corridor which carries nearly, 1,20,000 vehicles per day. Therefore, the Government of Maharashtra conceived this Western Freeway Project from Bandra to Nariman Point in 1960. The Government of Maharashtra forwarded the feasibility report to Ministry of Environment and Forests, Government of India in March, 2001 for early clearance.

The application and questionnaire in the prescribed format have been submitted by MSRDC to Ministry of Environment and Forests on 10th May, 2001.

I would urge upon the Government for early clearance of the project so as to ensure its implementation on priority basis.

(vii) Need to accord sanction to the proposal of Government of Karnataka for widening of link road between Jigani and Bommasandra Industrial Areas under Critical Infrastructure Balance Scheme and provide funds for it

SHRI IQBAL AHMED SARADGI (Gulbarga): Under the Critical Infrastructure Balance Scheme of the Government of India, the Government of Karnataka had submitted a project proposal under Ref. No. CI 85 SPI 99, dated 22.9.2000. This proposal is for widening and improvement of the link road from Jigani Industrial Area and Bommasandra Industrial Area connecting NH7 in Bangalore. The cost of the project is Rs. 10 crore and the length of the road is 9.25 kms. and the Central share is Rs. 5 crore. The proposal is pending with the Commerce Ministry, Government of India. The release of Rs. 5 crore being 50% of the share of the Government of India has not been released by the Ministry so far.

Therefore, I urge the Government to kindly release the amount so that the project is completed at an early date.

(viii) Need to draw a comprehensive plan to protect revenue blocks of Uttar Dinajpur and Maida districts in West Bengal from devastating floods

SHRI PRIYA RANJAN DASMUNSHI (Raiganj) : Itahar, Raiganj Revenue Blocks of Uttar Dinajpur and Ratua,

Kharba, Harishchandrapur blocks of Malda District are having the curse of devastating flood of are severity for the last few years destroying the rural economy, infrastructure, road connectivity. Rivers Mahananda, Nagar, Sui, Kulik, Srimati, Fulohar and partly Ganga are causing disaster. Since most of the river belts are full of silt, that cannot accommodate heavy downpour or excess of water during Monsoon. No comprehensive policy on the part of State Government or Union Government have yet been adopted to protect these Revenue Blocks of Bengal from the onslaught of floods. Atleast 20 flood shelter homes in each Revenue Block and Flood Management Master Plan, should be planned immediately otherwise future of North Malda Sub-Division and Uttar Dinajpur, the newly born district would be at stake. Expansion of Mahananda Master Plan on other bank towards Itahar is necessary.

I demand and appeal the Planning Commission and Ministry of Water Resources for joint initiative with West Bengal Government to immediately draw the plan of action in respect of above Revenue Blocks without delay.

(ix) Need to restrict import of Pelm Oil

SHRI VARKALA RADHAKRISHNAN (Chirayinkii): The fall in prices of coconut products in Kerala is creating a crisis in the State. Palm Oil is imported without any restriction. The price of coconut oil has fallen down beyond the limits. The price of copra also has fallen down. NAFED and other agencies are reluctant to procure Copra. I, therefore, request the Minister for Agriculture to initiate immediate steps for restricting import of palm oil and also directing procurement agencies for market intervention.

(x) Need to review the decision to allow import of parent level breeding stock into poultry industry

SHRI CHADA SURESH REDDY (Hanamkonda) : Andhra Pradesh is the largest producer of eggs and broilers and several thousand farmers and other employees are dependent on poultry industry. The subsidy given to Poultry is only 9%. It is far less than that given in the developed countries also. In such a situation there is need to protect the domestic poultry industry against AUGUST 14, 2001

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foreign competition. The Government of India has taken a decision to allow the import of parent level breeding stock into poultry industry but the apprehensions of poultry farm owners are that imported birds may bring with them diseases hitherto unknown in Indian poultry industry. It will have dangerous consequences.

I, therefore, urge upon the Government to reconsider its decision regarding import of parent level breeding stock to avoid dangerous consequences and also give more subsidies to poultry farming to save the domestic industry from competition from foreign countries.

(xi) Need to declare 'Tarai region' of U.P. as a Special Export Zone

[Translation]

SHRI RAVI PRAKASH VERMA (Kheri) : The new international economic order has thrown big challenges before the Indian farmers. Now it has become essential to give stress on exports oriented processing zones for agriculture. The Tarai region of Uttar Pradesh is such an area where the cultivation of fruits, vegetables, flowers and herbs is undertaken conventionally but export is not getting a boost.

Sir, through you, I request the Government to declare the Tarai region especially Janpad Kheri, Pillibhit, Sitapur, Baharaich, Hardoi, Lucknow etc. as Special Export Zone, so that the basic infrastructure could be constructed well in time and a systematic generation of employment could be undertaken.

(xii) Need to lift the ban imposed on export of Onion

SHRI UTTAMRAO DHIKALE (Nasik) : The restrictions imposed on onion should be removed. Discussion on this issue has always been held in the House, but no concrete steps have been taken to remove the restriction. Onion is a perishable crop and the farmers cannot retain it for long. They do not get good price of the crop due to restrictions which results in heavy loss to them as well as the country.

I, therefore, request the Government to immediately remove the restrictions imposed on Onion, so that the farmers could get good price of onion.

(xiii) Need to provide financial assistance to Government of Uttar Pradesh for construction of bridges on river Kunwar at Towa and Binapara in Azamgarh district

DR. BALIRAM (Lalganj) : Sir, through you, I would like to draw the attention of the Government towards Towa in Nizamabad Lahdih, Saraimir and Binapara areas of the Nizamabad Legislative Assembly Constituency of district Azamgarh of Uttar Pradesh. A river named Kunwar flows through Towa and Binapara areas. There is a very old dilapidated wooden bridge in Binapara, but not even such a single bridge is there in Towa, which hampers movement of the common people especially during rains. It affects the day to day life of people of around fifty villages, especially the studies of children of Towa schools. It is therefore, necessary to construct bridges in Towa and Binapara for the development of this area and also to facilitate the movement of people.

Sir, through you, I request the Government to provide necessary funds to the Uttar Pradesh Government for immediate construction of bridge on the river Kunwar in Towa and Binapara areas of Nizamabad Legislative Assembly Constituency of district Azamgarh in Uttar Pradesh.

[English]

(xiv) Need to continue functioning of Central-State farm at Melchangam in Tiruvannamalai district, Tamil Nadu

SHRI D. VENUGOPAL (Tiruppattur) : Central State Farm, was started in 1971 at Melchangam in Tiruvannamalai District in my constituency, by State Farms Corporation of India Ltd. a Government of India undertaking with and objective to produce and supply quality seeds of various crops to the farmers of Tamil Nadu, neighbouring States and other needy States. When production of seeds became non-remunerative, the Farm concentrated on multiplication and supply of horticulture planting materials like mango, sapota grifts and pomegranate, guava, lime layers and also nursery plants for social forestry. A lease agreement with the Forest Development of Tamil Nadu Government for 3904 hectares of land for the Farm was allowed to lapse on 31st March this year and the Central undertaking is winding up the farming activity there.

[Shri D. Venugopal]

Hence I urge upon the Union Agriculture Ministry not to view this as a profit making venture but as a social obligation in our agro-economy and run the Central State Farm again. This will help improve economy while increasing horticultural activities and orchards furthering agricultural science research and education.

(xv) Need to construct overbridges on railway crossings between Dindigul and Madathukulam in Dindigul district, Tamil Nadu

SHRI P. KUMARASAMY (Palani) : I wish to draw the attention of the Government towards the NH-209 Dindigul byepass road. This road from Dindigul leads to Bangalore via Coimbatore and Satyamangalam. Dindigul to Madathukulam is within Dindigul District. The road is 76.2 kms. And there are 5 level crossings on this stretch. These level crossings are at Athikombai, Kuzanthai Vellapparkoil, (Oddanchathiram) Chathirapatti, Aayakudi and Thazaiyuthu. Since it is a busy highway, there is always traffic jam on this road. People of this region are put to inconvenience. While Dindigul and Coimbatore on this stretch are large business centres, the nearby Palani is a famous pilgrim centre.

Due to these level crossings, the national highway remains closed very often. For the smooth flow of traffic,

it is necessary to construct overbridges at these crossings. Therefore, I request the Government to immediately sanction funds and construct overbridges at the earliest.

12.07 hrs.

At this stage, Shri Adhi Sankar and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR. SPEAKER : Yesterday you removed the shirt and today you are showing placards. What is this ? Why are you behaving like this ? You should have some discipline in the House.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again on Thursday, August 16, 2001, at 11 a.m.

12.08 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 16, 2001/ Sravana 25, 1923 (Saka).

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